

LOK SABHA
DEBATES

Third Series

Volume III, 1962/1884 (Saka)

[May 12 to 25, 1962/Vaisakha 22 to Jyaistha 4, 1884 (Saka)]



FIRST SESSION, 1962/1884 (Saka)

(Vol. III contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

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N.B.—The Sign + marked above the name of a Member on Questions which was orally answered indicates that the Question was actually asked on the floor of the House by that Member.

LOK SABHA DEBATES

4581

LOK SABHA

Wednesday, the 16th May, 1962/26th
Vaisakha, 1884 (Saka)

4582

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Sub-soil Water in Delhi

739. { Shri D. N. Tiwary:
{ Shri E. Madhusudan Rao:
{ Shri Bhagwat Jha Azad:
{ Shri Prakash Vir Shastri:
{ Shri Maheswar Naik:
{ Shri Liladhar Kotoki:

Will the Minister of Works, Housing and Supply be pleased to state:

- whether the steps taken to lower the sub-soil water in Delhi have shown any result;
- whether there has been any appreciable reduction in the height of sub-soil water; and
- if so, to what extent?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) to (c). Steps have been taken to lower the sub-soil water in the New Delhi area only. 303 tube wells have been sunk of which 48 are actually in operation. The remaining tube wells are expected to go into operation soon. It is too early yet to express any opinion on the success of these measures because the results will be known only after the tube wells have been in operation for about three years.

562 (Ai) LSD—1.

Shri D. N. Tiwary: May I know the cost of digging these tube wells?

Shri Jaganatha Rao: Rs. 26,86,439.

Shri D. N. Tiwary: May I know whether the 48 wells which are operating are operating fully and whether there is some indication of the sub-soil water going down?

Shri Jaganatha Rao: As I said earlier, it is not possible to assess the results unless all the 303 tube wells go into operation and work for about three years.

Shri Bhagwat Jha Azad: May I know whether the attention of the Government has been drawn to the press reports and public opinion that the present methods adopted by the Government are not sufficient for the purpose?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): I have not seen any report to that effect. If the hon. Member has noticed something and if he passes it on to us, we will certainly have it examined.

Shri Tyagi: May I know how much money was spent on building walls round these tube wells? Originally, the walls were built very high and later on they were demolished. I want to know how much money was wasted on demolishing these walls.

Shri Jaganatha Rao: The cost of construction of each tube well is Rs. 1,170.

Mr. Speaker: He was asking about the money involved in the construction and demolition of walls.

Shri Jaganatha Rao: It is not possible to give the details now. Only in

the case of 20 wells situated at the junctions and important points the height of the walls have been reduced to 3½ ft. above the ground level.

Shri Tyagi: Who was responsible for building the walls so high originally? Why was it not considered proper to build them lower then?

Shri Jaganatha Rao: The construction was according to the technical advice. Later on, the NDMC suggested that from the aesthetic point of view at important points the walls should not be so high and it should be only 3½ ft. from the ground level.

Shri D. C. Sharma: May I know by what time the Ministry will be in a position to tell us that these tube wells which are being dug have produced desired results?

Mr. Speaker: He said three years.

Shri Jaganatha Rao: For that all the 303 tube wells have to go into operation for a period of three years.

Shri Mohan Nayak: May I know whether the Government is aware that similar conditions prevail in the old Delhi city also? May I know whether any action is taken there also?

Shri Jaganath Rao: Steps are being taken in regard to Delhi area.

Shri Mehr Chand Khanna: Old Delhi is a part of the Delhi Municipal Corporation and if any action has to be taken in Old Delhi it will be taken by that local body.

Hari Heda: Since we see very few tube-wells working, may I know the number of wells that are working at present?

Shri Jaganatha Rao: 48 wells are working.

Shri Mehr Chand Khanna: May I add that when I took over about a month ago only 48 wells were working though we had sanctioned and constructed 303 wells costing us nearly Rs. 25 lakhs? When I went into

the question I was told that there was some difficulty in securing electric connection from the NDMC. I have been assured by the Additional Chief Engineer of the construction that all these wells should go into operation within a month or two. I will certainly try and see that they do go into operation before the monsoon sets in.

Dr. K. L. Rao: May I know whether any alternative study to avoid costly pumping has been made in order to reduce sub-soil water level?

Shri Mehr Chand Khanna: We have taken steps in four or five directions and if the hon. Member wishes I can give him the information. A line of porous pipes was laid in the Central Vista. Economy in the use of unfiltered water for irrigation lawns is being exercised. Work for regrading of lawns and gardens has already been taken up. A scheme for providing underground drains in Central Vista to drain out rain water expeditiously and to avoid percolation in the soil has been sanctioned and the work has been completed.

Repatriation of Portuguese Nationals

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Shri Rameshwar Tantia:
*740. { Shri Bibhuti Mishra:
 | Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) the progress made in repatriation of 3000 Portuguese soldiers detained in India; and

(b) the expenditure incurred so far on these soldiers by Government of India?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Under the Agreement reached with the Government of Portugal regarding repatriation of the Portuguese internees, about 4,400 persons are being taken by air from Goa to Karachi in aircraft chartered by

the Government of Portugal. The airlift commenced on the 2nd of May and is expected to be completed in a fortnight or so. Till the morning of the 15th of May, 4605 persons have been airlifted. Portuguese ships are waiting in Karachi to take the Portuguese personnel to Portugal.

(b) Approximately Rupees thirty lakhs.

Shri Rameshwar Tantia: May I know whether the Government is aware that some properties owned by Indians have been confiscated in some Portuguese colonies? If that is so, what happened to that?

Mr. Speaker: That is a different question altogether, but if the hon. Minister is willing to answer, I have no objection.

Shri Dinesh Singh: It does not arise out of this question.

Shri Hari Vishnu Kamath: Is it a fact that in violation of the agreement the release of Indian internees in some of the Portuguese colonies is not proceeding *pari passu* with the repatriation of Portuguese internees in Goa? Is it being held up or stalled by the Portuguese?

Shri Dinesh Singh: There is no connection between the release of Indians in Portuguese Colonies and the repatriation of these personnel in Goa.

Shri Hem Barua: As far as I know the notes that were exchanged between the Government of India and the Government of Portugal stipulated that there would be a sort of mutual repatriation and I do not know why the hon. Deputy Minister should say like that. I have read the notes thoroughly. Whatever that might be, may I know whether the Government of India made it a condition that our people to be repatriated from Portuguese colonies should be given sufficient time to liquidate their business and whether they have complied with that condition that was imposed through these notes?

Shri Dinesh Singh: I merely mentioned that there was no agreement on this question being linked with this, but the Portuguese are releasing people of Indian origin and Indians in their colonies. They are giving them sufficient time to wind up their business before repatriation.

Shri Indrajit Gupta: I want to know whether this information given by the hon. Deputy Minister to the question proper covers only the Portuguese soldiers or civilian personnel as well.

Shri Dinesh Singh: It covers Portuguese soldiers and civilians also, that is, their wives and children.

Shri Hari Vishnu Kamath: Is the House to understand that on the part of the Government there was no attempt even at some reciprocity in the matter of repatriation of Portuguese internees in Goa and the release of Indian internees in Portuguese colonies?

Mr. Speaker: That has been answered.

Shri Hari Vishnu Kamath: It has not been answered.

Mr. Speaker: A few days ago it was stated that our policy is different and that we would not link it up with that.

Shri Hari Vishnu Kamath: Is it a fact that Portuguese internees in Goa are being repatriated irrespective of whether Indian internees are released or not?

Mr. Speaker: Exactly that policy has been enunciated.

Shri Hari Vishnu Kamath: That is shameful.

Mr. Speaker: Maybe; but by this utterance have we got the release of Indians? **Shri D. C. Sharma.**

Shri Hari Vishnu Kamath: It will put pressure on Government; I am sure it will.

Shri D. C. Sharma: May I know whether the Portuguese detainees are going to be transported by Portuguese aircraft or Portuguese ships from Karachi and the amount of money that the Government of India is spending on it.

Shri Dinesh Singh: Portuguese Transport. The money which is being spent is largely on their food while they have been in detention

Berubari

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741. { Shri S. M. Banerjee:
Shri D. C. Sharma:
Shri P. L. Barupal:
Shri P. R. Chakraverti:

Will the Prime Minister be pleased to state:

(a) whether survey has been completed in Berubari;

(b) if not, the reason for the delay; and

(c) number of families likely to be uprooted as a result of the transfer?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir.

(b) The principal reason for the delay in the survey and demarcation of the area is that the East Pakistan authorities are not prepared to give the assurance that Indian survey personnel will not be liable to search or arrest while they are temporarily on East Pakistan territory in connection with the survey work. Such an assurance was considered necessary after the Darsana incident in November 1961, when two Indian survey officers were arrested by Pakistan authorities.

(c) This will be known only after the line of demarcation has been laid on the ground.

Shri S. M. Banerjee: As regards the documents which had been seized by the Pakistani Customs Officers at Darsana, may I know whether we

have got back those documents from them?

Shrimati Lakshmi Menon: Not all of them.

Shri S. M. Banerjee: Sir, I think she has not followed my question.

Mr. Speaker: He wanted to know whether those documents have been returned.

Shri S. M. Banerjee: Which were seized.

Mr. Speaker: Not all of them, she says. She followed the question all right, but he does not follow the answer!

Shri Indrajit Gupta: May I know whether this difficulty which the hon. Minister has referred to cannot be obviated by having joint survey teams? If the survey teams go out jointly, that is the Pakistani and Indian personnel together, how is there any danger of their being shot at or molested?

Shrimati Lakshmi Menon: Unless we get an assurance from the Pakistan Government that our survey personnel and their property will not be interfered with during the survey, it is not regarded safe to send them across. Hon. Members will remember that for no adequate reason our survey personnel were arrested and their papers and records were taken by them. Naturally, we do not want that experience to be repeated.

Shri Prabhat Kar: In view of the refusal of the Pakistan Government to give the assurance sought for by the Indian Government, may I know whether a reconsideration will take place on the question of transfer of Berubari?

Shrimati Lakshmi Menon: There is no need to reconsider the question. Everything has been agreed upon, and recently there has been a meeting of the D.L.R.S.'s, that is the Directors of Land Records and Surveys and in the next field season we expect that the demarcation will be completed.

Shri D. C. Sharma: May I know at what level the negotiations for survey of this area are being carried on, whether it is only through correspondence or whether some officers like the East Bengal Deputy Commissioner and the corresponding officer from India are doing it.

Shrimati Lakshmi Menon: The Director, Land Records and Surveys of West Bengal and his counterpart in East Bengal have met—and I think their latest meeting was on the 29th November 1961—and they have finalised the policy. The only thing is that we want the assurance, so that our people will not be interfered with when they are employed on survey work.

Shri Tyagi: Has the *de facto* transfer of these territories taken place; has it been given effect to or not?

Shrimati Lakshmi Menon: No *de facto* transfer can take place, unless the demarcation also take place.

Shri S. C. Samanta: Is it not a fact that many families that are to be uprooted have already come to different parts of Jalpaiguri district and, if so, what arrangements for their rehabilitation are being made?

Shrimati Lakshmi Menon: I do not know whether they have gone away from Berubari Union No. 12. But we have taken a survey of the number of families and the number of families that are likely to be uprooted and the rehabilitation that should be planned by the Government—all these are being taken into consideration and are being implemented.

Shrimati Savitri Nigam: Keeping in view the urgency of this work, may I know if the Indian Government has made this proposal that a joint survey team must be constituted to avoid such incidents?

Mr. Speaker: That has already been put and answered.

Shri Hem Barua: May I know whether the line of demarcation is deter-

mined by the survey work or the line of demarcation on ground precedes the survey work?

Shrimati Lakshmi Menon: I do not understand the question. The line of demarcation will be the result of survey work and not the survey work the result of demarcation.

Shri S. M. Banerjee: I want to know what is the total number of families which are likely to be uprooted and whether their rehabilitation will be done by the Central Government or by the State Government and the Central Government.

Mr. Speaker: These questions have been discussed already.

Shri S. M. Banerjee: Not the total number of families.

Mr. Speaker: These questions were put and answered: the total number of families that are likely to be displaced and the arrangements to be made for their re-settlement. Next question.

Cost of House Building Material in Delhi

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Shri Shiv Charan Gupta:
*742. Shri Nath Pai:
Shri Shree Narayan Das:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that house-building material is scarce and costlier and that the house-builders in the Capital find it difficult to procure building material;

(b) if so, what steps Government propose to take to ease the situation; and

(c) if the prices of the house-building material have increased abnormally whether Government propose to fix the prices of these materials?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jagannatha Rao): (a) to (c). Prices of

building materials have risen to a certain extent and some of them are in short supply.

The distribution and price of cement and certain categories of iron and steel are controlled by Government. Control over prices and distribution of bricks also exists in Delhi. There is no control over the price or distribution of timber and other materials.

Shri Shiv Charan Gupta: Has the Government made an assessment of the requirements of the Government and semi-government institutions for 1962 and 1963 and have they ensured that adequate supply of building material is available?

* **The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):** These items are in short supply. That, we all know. Construction work in Delhi and other places is going on at a very rapid pace. I do not think we are in a position to meet the entire requirements.

Shri Ansar Harvani: Is the Government aware that in spite of the short supply of building material, there is no dearth of materials for the big colonisers and only the small building constructions do not get these?

Mr. Speaker: Let us have short supply first.

Shrimati Savitri Nigam: May I know if any assessment has been made to find out what are the requirements of the semi-government and Government organisations which are going to construct their buildings in the future?

Mr. Speaker: Similar to the question put by Shri Shiv Charan Gupta.

Shri Mehr Chand Khanna: We have no such information.

Personnel Management Advisory Service

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*743 { **Shri Warior:**
 { **Shri Vasudevan Nair:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether the attention of Government has been drawn to the suggestion made by a prominent personnel officer of Calcutta in the Economic Times issue of March 23, 1962, that "at the Centre there should be a personnel Management Advisory Service"; and

(b) if so, the reactions of Government thereon?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). Yes. The services of a foreign expert from the International Labour Organisation were obtained recently to study the question. The report of the expert is expected to be received shortly. The matter will be examined thereafter.

Shri Warior: May I know whether the opinion of management has been ascertained?

Shri Hathi: We have not yet received the report. We shall consider that after the report is received.

Shri Warior: May I know how long it is since the Government had this advice of the I.L.O. expert in India?

Shri Hathi: The expert came here in September, 1961 and finished the assignment by the middle of March this year, 1962. The report is being finalised.

Shri Indrajit Gupta: Is it the intention of the Government that on the basis of this report some sort of an Institute or some statutory body is going to be set up to train personnel in management?

Shri Hathi: The idea would be that along with the Central division for evaluation and implementation, this cell also may be attached.

Shri Warior: Is it not a fact that one of the resolutions adopted by the Labour conference some time back had in view the implementing of this idea?

Shri Hathi: This step has been in view since last 2 or 3 years, in fact. The idea is there. We wanted an expert to study and to advise us as to what form this should take. Therefore, we have requisitioned the services of the expert.

श्री रघुनाथसिंह : मैं यह जानना चाहता हूँ कि जो विदेशी एस्सेट आ रहे हैं उनको भारतीय श्रम और रोजगार का भी कोई जान हैं ताकि वह हमको इस बारे में सलाह दे सकें ?

Shri Hathi: The article to which the hon. Member has referred, refers to an organisation in the U.K. There, it has functioned very well, that is relations between management and the employers and employees. The expert who has come here is the Vice-Chairman of that very organisation. We thought, after all, the nature of the personnel relations is the same.

पंचकुइयां रोड, नई दिल्ली में चतुर्थ श्रेणी के कर्मचारियों के क्वार्टर्स के बारे में

*७४४. श्री भक्त दर्शन: क्या निवास, आवास और संभरण मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि पंचकुइया रोड, नई दिल्ली के चतुर्थ श्रेणी के कर्मचारियों के क्वार्टरों को तोड़कर नये सिरे से बनाने के प्रश्न पर कुछ समय से विचार किया जाता रहा है ;

(ख) यदि हां, तो उनके बारे में क्या निर्णय किया गया है ; और

(ग) वहां इस समय चतुर्थ श्रेणी के जो कर्मचारी निवास करते हैं, उनके निवास तथा उनके बच्चों की शिक्षा आदि के लिये क्या व्यवस्था की जा रही है ?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) Yes, as the quarters are old and cannot be repaired except at a considerable cost.

(b) To demolish them and build new quarters in their place.

(c) The residents of the quarters, which will be demolished, are proposed to be shifted to new quarters at Ramakrishnapuram. Efforts are being made to provide schools in this area as early as possible. The allottees will also be able to use the available educational facilities in the nearby colonies.

Shri Bhakt Darshan: Sir, this question has been hanging fire nearly for the last two years. The Deputy Minister has said just now that a decision will be taken as early as possible. What is the definition of this term, 'as early as possible'?

Shri Jaganatha Rao: In a month or two.

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): May I add a little further to this answer? The number of persons living in this area is about 1,000 to 1,100. The idea is to re-build these quarters. There are two ways open to us, namely either to ask all the 1,100 persons to move to Ramakrishnapuram, where immediate accommodation can be allotted to them, or, to ask them to part with a part of their area, nearly about 50 per cent, where we can start construction. I have given both the options to the allottees, and I have told them to give me a reply within a week. If they are prepared to go to Ramakrishnapuram, I can start construction on the entire area at once. If they want to stay there and want the area to be developed, they can make adjustment between themselves, and I want half the area on which I can operate. I should be able to know the final decision from these allottees within a week or ten days or fifteen days. After that, we can undertake construction work.

सादी तथा अम्बर चरखा कार्यक्रम

*७४५. श्री बाल्मीकी: क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अप्रैल, १९५४ से अप्रैल, १९६२ तक की अवधि में गांवों में बढ़ती हुई बेरोजगारी कों खादी तथा अम्बर चरखा कार्यक्रम लागू करके रोका गया है ;

(ख) उस का राज्यवार विवरण क्या है ;

(ग) क्या यह सच है कि अभी यह कार्य-मन्त्र गति से चल रहा है ; और

(घ) यदि हां, तो इसके कारण क्या है ?

The Minister of Industry in the Ministry of Commerce and Industry (Shri N. Kanungo): (a) Yes, Sir.

(b) A statement containing the required information is placed on the Table of the House. [See Appendix II, annexure No. 43].

(c) Yes, Sir.

(d) In view of the accumulation of the stocks with the institutions, they have slowed down the Expansion Programme.

श्री बाल्मीकी: जो विवरण मेरे हाथ में है, उस से यह प्रतीत होता है कि अभी तक बहुत कम लोगों को काम मिला है, फिर भी मैं माननीय मंत्री जी से यह पूछना चाहता हूं कि देश के ग्रामीण क्षेत्रों में बेकार लोगों को क्या संख्या है और इस प्रोग्राम से कितने प्रतिशत लोगों को काम मिला है ।

श्री कानूनगो: यह संब्या तो मेरे पास नहीं है। मुलक में काफी लोग बेकार हैं और इसी लिये यह चर्चा हो रहा है कि इस काम को तेजी से बढ़ाया जाये और इस के साथ ही दूसरे उद्योगों का भी इन्तजाम किया जाये ।

श्री बाल्मीकी: चूंकि यह एक बहुत आवश्यक कार्य है, जिस से गरीबों को कायदा पहुंच सकता है, इस लिये मैं माननीय मंत्री जी से पूछना चाहता हूं कि भूमिहीनों को, लैंडस लैबलर्ज को, इस प्रोग्राम के द्वारा कहां तक कवर किया जा रहा है ?

श्री कानूनगो: इस काम में सब से गरीब आदमी ही आते हैं। जिन को दूसरी जगह ज्यादा मजदूरी मिलती है, वे इस में नहीं आते हैं ।

Shri Hari Vishnu Kamath: The statement laid on the Table shows that the total employment created is very high, as high as 217.55 thousands in Andhra Pradesh, and 253.94 thousands in Bihar, and very low in some States like Assam, Kerala and Mysore. Is it because of the fact that people in these other States like Mysore, Kerala and Assam have not been attracted to this programme, and Government have not put in sufficient efforts to attract people to this programme?

Shri Kanungo: Obviously, there are employment opportunities with better wages in those areas.

Shri Hari Vishnu Kamath: That is wholly unconvincing.

Shri K. R. Gupta: May I know the average income of the spinner on Ambar Charka and the weaver in khadi?

Shri Kanungo: That varies from centre to centre, but roughly, one can say that it is Rs. 1-8-0.

Shri Bhagwat Jha Azad: The hon. Minister has said that this programme has been able to give employment to a good number of people. If that is so, may I know why the further extension of the programme has not been speeded up?

Mr. Speaker: The answer to this question has been given already.

Shri Bhagwat Jha Azad: No. He had said that the programme is not being speeded up. I want to know

why when it has been able to give employment opportunities to a large number of people, it is not being speeded up.

Mr. Speaker: If only the hon. Member had patience, he would find that the answer has been given already. Because there were large stocks, it had to be slowed down.

Shri D. N. Tiwary: The hon. Minister has said that the speed of the programme has been slowed down, and alternative occupations are being thought of. May I know what those alternative occupations are?

Shri Kanungo: No, it is not a question of alternative occupations. The point is that the programme consists of production and sale. The sale has slowed down, because the demand has been slackening. Efforts are being made to stimulate demand.

The other thing that I have mentioned is that there is an intensive area programme where besides khadi, other activities will be undertaken.

Shri Venkatasubbaiah: May I know if the slow progress of the work is not due to the fact that the scheme of the Khadi Commission to implement khadi work by decentralisation through district samitis does not find favour with many State Governments, and it was also....

Mr. Speaker: He is arguing, drawing inferences and so on. Let him straight way ask the question.

Shri Venkatasubbaiah: May I know whether it is a fact that the decentralisation scheme sponsored by the Khadi and village Industries Commission is not favoured by many State Governments and that is the reason why the progress of the work is slow?

Shri Kanungo: No, State Governments are very alert, and decentralisation work has progressed very well indeed.

श्री रामेश्वर टांडिया: अम्बर चर्खे के बारे में सरकार की जो योजना थी, वह कैसी चल रही है ?

श्री कानूनगो: अम्बर चर्खे के बारे में तो बताया है।

Shrimati Sarojini Mahishi: Are Government aware that a person is able to earn only 8 annas a day by working 8 hours a day?

Shri Kanungo: No. By working assiduously, Rs. 1-8 can be earned.

Non-African Railway Staff in Africa

*746. **Shri P. C. Borooh:** Will the Prime Minister be pleased to state:

(a) whether the attention of the Government has been drawn to the news item in the *Hindustan Times* dated the 12th February, 1962 reporting that the Railway Union had prepared a list of non-African Railway Staff, including Indians for sacking;

(b) if so, whether, the African Railway authorities have agreed to their demand for sacking the non-Africans included in the list;

(c) how many Indians are involved in the proposed scheme for sacking; and

(d) what action has been taken by Government in this matter?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir.

(b) The East African Railways and Harbours Management, with the support of the Governments concerned, have condemned this demand, and have refused to take any action on the lines suggested by the Railway Union.

(c) It is understood that the list contains the names of 25 persons of Asian origin.

(d) In view of the answer to (b), no action is considered necessary.

Shri P. C. Borooh: What are the main allegations against the non-Africans proposed to be sacked?

Mr. Speaker: Why go into them after it has already been rejected by the authorities?

Precision Instruments Factory

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 Shri A. K. Gopalan:
 *748. { Shri P. Kunhan:
 | Shri M. K. Kumaran:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have made any decision regarding the location of the precision instruments factory allotted for Kerala during the Third Five Year Plan period;

(b) if so, which is the place selected; and

(c) what progress has been made in the setting up of the project?

* **The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). A team including a Soviet Expert has recently paid a visit to the various sites suggested by the State Government with a view to ascertain the suitability of the sites. The final selection of the site is under consideration.

(c) The U.S.S.R. authorities have furnished the nomenclature of production and this is under consideration of the Technical Committee appointed for the purpose.

Shri A. K. Gopalan: Has the State Government submitted any report about the site and other matters connected with this? If so, what has it recommended?

Shri Kanungo: The State Government has suggested several sites in and near about Palghat.

Shri A. K. Gopalan: How much time will it take for final selection of the site?

Shri Kanungo: It is not a question of site selection alone, though that is important. But then the whole project has got to be prepared.

Shri M. K. Kumaran: In the statement it is said that the 'USSR authorities have furnished the nomenclature of production and this is under consideration of the Technical Committee appointed for the purpose'. But in the pamphlet an external assistance supplied by the Ministry of Finance, it is stated that it has been decided that the plant in Kerala will manufacture mechanical, hydraulic and pneumatic instruments. May I know whether any variation is contemplated in the items of production as decided? If so, what is the reason therefor?

Shri Kanungo: The main lines of production and the project report are not ready. So there is no question of thinking of variations in it.

Shri M. K. Kumaran: What I have said is that in the report supplied by the Ministry of Finance it is stated that the items have been decided. What is the reason for this difference between the two Ministries? The Finance Ministry says that the items of production have been decided, but the Minister of Industry now says that it has not been decided.

Shri Kanungo: No, I have never mentioned that there is any change. I have only said that the project report is to be prepared.

Some Hon. Members rose—

Mr. Speaker: He says that the hon. Minister has said that the project report is not ready and therefore 'no decision has been taken as to what instruments would be produced. But he is referring to a report supplied by the Ministry of Finance wherein it has been said that a decision has been taken as to what instruments would be produced. So there is a conflict between the two statements.

Shri Kanungo: In my answer I have said that the categories have been mentioned. But what quantity of what category is to be manufactured economically will all be apparent only when the project report is prepared.

Shri Warrier: It is stated that the USSR authorities have furnished the

nomenclature of production. What is that nomenclature?

Shri Kanungo: As to the different items, I have not got the list with me.

Film Trade Delegation

*749. **Shri Subodh Hansda:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government propose to send a film trade delegation abroad to study the market condition;

(b) if so, which countries the delegation propose to visit;

(c) whether the members of the delegation have been named; and

(d) if so, the names of the members?

The Minister of Information and Broadcasting (Dr. B. Gopala Reddi): (a) to (d). Government are considering a proposal for the deputation of a goodwill film trade delegation to West Asia. The details are still being worked out in consultation with the Film Federation of India.

Shri Subodh Hansda: Does the Government propose to send a film delegation? May I know whether it has been decided? Which of the foreign countries have a liking for the Indian films?

Dr. B. Gopala Reddi: West Asia, Teheran, Baghdad, Amman, Damascus, Beirut, Ankara, Cairo and Khartoum.

Shri Subodh Hansda: May I know whether in the past any films have been sent to these countries; and, if so, which type of films?

Dr. B. Gopala Reddi: No delegation was sent to these countries. But the Indian Film Festival organised sometime last year....

Shri Subodh Hansda: I wanted to know which type of films they are interested in.

Mr. Speaker: That would be seen when the delegation goes. It would

he explored as to what type of films they like.

Board for Export Trade

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*750. { **Shri D. C. Sharma:**
 { **Shri Subodh Hansda:**
 { **Shri Maheswar Naik:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a proposal to set up a board to increase the export trade of the country is under consideration;

(b) whether it is proposed to form the board on the lines of the Board of Trade in U.K.;

(c) if so, the details of the proposal; and

(d) when it is likely to be set up?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (d). I have already laid a statement on the Table of the House on Friday, the 11th instant which gives all the details.

Shri D. C. Sharma: May I know whether the personnel constituting the Board of Trade has been finalised; and, if so, what is its nature?

Shri Manubhai Shah: Six non-official members have yet to be finalised. The rest are given in the Statement.

Shri D. C. Sharma: May I know to which category these 6 non-official members are going to belong; and whether they are going to be recruited from the world of trade and industry or from the world of management or personnel management?

Shri Manubhai Shah: It is also given there; trade, industry, economists and others. Other wide categories can be there. We will try to take as many talented persons as possible, within the framework of six non-officials.

Shri Maheshwar Naik: In view of the fact that the State Trading Corporation is being entrusted with export promotion, may I know what special

assignment has been made to the Board of Trade and with what power?

Shri Manubhai Shah: Both are quite different. The Board of Trade is an advisory board on all internal and external problems and matters connected with national economy. The State Trading Corporation is a company under the company law charged with a specific task on commodities and bi-lateral agreements as well as export promotion.

Shri Ramanathan Chettiar: May I know whether the Members of Parliament will be nominated to this Board of Trade?

Shri Manubhai Shah: I would not like to say specifically one way or the other; whether they have not been excluded nor expressly provided for.

Shri Vidya Charan Shukla: In view of several other advisory bodies functioning on the export promotion side, what was the exact necessity because of which this Board has been formed?

Shri Manubhai Shah: It is already given in the terms of reference. All these expert bodies are somewhat inadequate because they are meant for a particular work whereas here it is the correlation between internal development and external trade, the long-range policies of quality control, the long-range policy of trade ethics, commercial practice etc. If the hon. Member goes through the terms of reference, he will find that it is for the first time that we are trying to have an inter-related view of all the connected commercial and trading problems.

Shri P. R. Patel: In view of the fact that 75 per cent of export is of agricultural produce, may I know whether there is anybody to represent the agriculturists put on the Board?

Shri Manubhai Shah: In the 6 non-officials all these representatives are proposed to be included, one parti-

cular class or the other; I cannot say for the present because every 2 years the non-official members will go on varying. We will try to get as many interests represented as possible on the Board.

Shri Hem Barua: In view of the fact that this Board of Trade has only advisory powers, and Government is not bound to implement the recommendations, may I know what steps Government propose to take to co-ordinate the implementation by Government of the recommendations of the Board of Trade?

Shri Manubhai Shah: That part of the matter has been particularly taken care of. We have borrowed many features from the U.K. Board pattern where there are full-time officials at high level who will, more or less, carry out all those recommendations of the Board of Trade which are acceptable to Government and which are within the framework of Government policy. Therefore, it has been sufficiently high-powered to make its impact felt on national economy.

Shri Indrajit Gupta: From the statement, I find special mention is being made of the necessity to include representatives of the big associations like the Chambers of Commerce and the Federation of Indian Chambers of Commerce etc. May I know whether, similarly, any special mention is going to be made for the representatives of the small scale industries sector?

Shri Manubhai Shah: This Board has to be compact. The House will appreciate that if we have to give representation for every small or big or medium interest in this country, then it will have to be much bigger than it is to be. But we will try to see that as much expertise is got into the Board of Trade. There will also be many small consultative committees of the Board itself where special interests will be represented to look after these specific questions and problems.

Economic Conference of Non-Aligned Nations

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- *752. { Dr. L. M. Singhvi:
 Shri Shree Narayan Das:
 Shri Mohammad Elias:
 Shri Kolla Venkaiah:

Will the Prime Minister be pleased to state:

(a) whether the Government of India have been approached to participate in an economic conference of non-aligned countries proposed to be held in May-June, 1962 which is in the process of being convened by United Arab Republic and Yugoslavia;

(b) if so, whether the Government of India would participate in it;

(c) what are the main objectives of the proposed conference;

(d) what is its agenda;

(e) which other countries are likely to participate; and

(f) whether the Government of India would favour a move to establish a permanent common clearing house for economic consultations among non-aligned nations?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) to (e). Yes, Sir. The Government of India have been approached but formal invitations have not yet issued nor are details of the conference, such as the timing, agenda, the countries proposed to be invited etc., as yet finalised. We have indicated our willingness to participate. The main purpose of the proposed Conference is to consider, at the technical level, problems arising out of economic groupings and other problems common to developing countries like ourselves.

(f) Government do not consider such a move necessary.

Dr. L. M. Singhvi: Has any study been undertaken to explore the areas and the extent of collaboration between these non-aligned countries in the economic field?

Shri Dinesh Singh: The Ministry of External Affairs has an economic division and it is undertaking this study.

Shri Heda: May I know, whether the effects of the formation of the European Economic Community would also be discussed in this Conference?

Mr. Speaker: We do not know what the agenda is going to be. Next question.

Cement Wage Board

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- *753. { Shri K. N. Pande:
 Shri Mulchand Dube:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that some of the units of Cement Industry have not implemented the Wage Board recommendations for Cement Industry; and

(b) if so, what action Government propose to take against the defaulting mills?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) On the basis of reports received from State Governments, 23 out of the 33 factories have implemented the recommendations fully. The rest have started implementation but some details have still to be settled.

(b) The State Governments are taking action to resolve the differences between the parties to secure full implementation.

Shri K. N. Pande: May I know the reason why these factories are not implementing these provisions?

Shri Hathi: 23 have fully implemented them; 10 have partly implemented. There are minor differences regarding putting the workers in various scales.

Shri K. N. Pande: How long will it take? The factories which have already implemented them had also to do these.

Shri Hathi: I have said that 23 factories have already implemented. So it is only with regard to the remaining 10. Minor adjustments are to be made and the State Governments are looking into the matter.

Shri S. M. Banerjee: The hon. Minister has stated that it was a question of minor adjustments at the time of implementation. I want to know whether there exists any difference in the matter of implementation or whether any objection has been raised by the employers in respect of minor details?

Shri Hathi: The points of dispute are regarding the classification of workers and about the fixing of the scales. These are the main points of difference that came to our notice.

Shri K. N. Pande: May I know the action taken for payment of the remaining part of the wages which was to be paid in the second phase after the study of workload was over in each factory?

Shri Hathi: We have not yet received the report for all the areas for which a study had to be made.

Shri A. N. Vidyalankar: Will those factories who have not implemented them give retrospective effect to these recommendations when they are to be implemented?

Shri Hathi: It is not that they have not implemented it. Ten have partly implemented. I think they will have to give retrospective effect.

Shri K. L. Rao: May I know whether the Ministry intends to appoint or has appointed a technical committee to advise on methods of securing efficiency in cement manufacture in order to compensate the increased labour wages?

Shri Hathi: These are the recommendations of the Wage Board, which has taken into consideration what should be the fair wage of the worker and this question is relating to the implementation of those decisions fixing the wage of the workers.

Shri Daji: May we know the names of the factories which have not fully implemented the Wage Board report?

Shri Hathi: There are 10 names. Shall I give all the names?

Mr. Speaker: The names need not be given.

Shri Hathi: In Bihar there are 5, in Gujarat 1, in Madras 1, in Punjab 1, in Rajasthan 1 and in U.P. 1.

Standard of Education in Nefia Area

*755. **Shri Rishang Keishing:** Will the Prime Minister be pleased to state:

(a) the steps Government have taken to improve the standard of education in the NEFA area;

(b) whether it is a fact that in NEFA area Devanagri script was introduced from 1958 to 1960 and after 1960 it has again been changed into the Assamese; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) A large scale expansion of the educational facilities in NEFA has been undertaken. As compared with two schools and 20 students on the eve of independence, the North-East Frontier Agency now has 161 schools with an enrolment of over 7,000.

(b) and (c). In 1954, the Government decided that teaching in the Agency schools should be through the mother tongue as long as possible and after that in Hindi in Devnagri script. In 1959, this policy was reviewed. The contacts of the people of the North-East Frontier Agency are primarily with Assam. A majority of students from NEFA who wish to prosecute higher studies join the Gauhati University. A large number of teachers in NEFA are Assamese and will continue to be so. Having regard to these considerations, it was decided that whereas education in primary stages should continue to be in

tribal languages in Devanagri script, the medium of instruction in the higher classes should be Assamese except for mathematics and science which may be taught in English. Assamese, Hindi and English are introduced as subjects in classes I, III and IV respectively.

Shri Rishang Keishing: May I know if Government has taken any definite decision about the script to be used in NEFA?

Shrimati Lakshmi Menon: I have already said the whole policy was reviewed in 1959. Where a tribal language has no script, Devanagri is used.

Shri Rishang Keishing: If the reply to part (b) of my question is in the affirmative may I know whether this change of script was according to the will of the people?

Shrimati Lakshmi Menon: I have stated that the whole policy of the medium of instruction was reviewed. Except in areas where the people had expressed desire to learn Hindi in Devanagri because they are far away from Assam and therefore, they may not have the same advantage by learning Assamese in other places, Assamese is used as the medium of instruction.

Mr. Speaker: Was it done according to the will of the people? Were the people consulted?

Shrimati Lakshmi Menon: I have pointed out that where the people have definitely expressed themselves in favour of a particular script, that script has been adopted.

Shri Hem Barua: Is it not a fact that the three language formula, which has not been implemented so far in any other States, has been implemented in NEFA and is it not going to be burdensome to the tribal people, who have just started learning?

Mr. Speaker: That would be a matter of opinion.

✓ Dandakaranya Project

***756. Shri Maheswar Naik:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that a five year plan has been prepared and is currently under discussion for the development of the Dandakaranya Project;

(b) what is the outline of the plan; and

(c) what is the total cost estimated to be incurred for completion of the Five Year Plan?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) to (c). A rough draft plan for the remainder of the Third Plan period was prepared by the Dandakaranya Administration and was discussed at the 23rd meeting of the Dandakaranya Development Authority held at New Delhi on the 26th and 27th April, 1962. This plan was restricted to the development of land for the settlement of agricultural families in Dandakaranya. After discussion, it was decided that the Project administration should prepare a more comprehensive plan incorporating a programme also for the industrial and general development of the area.

Shri Maheswar Naik: May I know whether the provisions incorporated in the main plan are different from the central plan or they are overlapping with each other?

Shri Jaganatha Rao: There is no question of overlapping. There is a definite plan for the development of this area. If you permit, Sir, I shall give out the details of the plan. The details of the plan are:

(i) Resettlement of 9,000 families of displaced persons and 3,000 families of tribals;

(ii) Reclamation of about 1,60,000 acres of land;

- (iii) Construction of about 150 villages;
- (iv) Construction and improvement of roads, involving an expenditure of about Rs. 175.00 lakhs;
- (v) Construction of minor and medium irrigation works at a cost of about Rs. 681.00 lakhs;
- (vi) Establishment of technical and vocational training centres; and
- (vii) Establishment of transport, consumer goods and dairy co-operative societies and multi-purpose farms.

Shri Maheswar Naik: My question was whether . . .

Mr. Speaker: The hon. Member's question was whether the provisions of this plan were the same as proposed by the Central Government or whether they were overlapping each other. But the hon. Minister has turned the ball in the hon. Member's goal and he should now find out what the scheme is and whether there is any difference or not.

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): May I humbly submit, Sir, that the plan is prepared by the Dandakaranya Development Authority and it has been given a substantial measure of autonomy. The Plan again is discussed by the Administrative Board of the D.D.A. on which the State Governments concerned including West Bengal, the Centre, the Chairman and the Administrator are present. We are not imposing any plan on the D.D.A.

Shri S. M. Banerjee: I want to know whether this particular plan will be chalked out or is being chalked out in consultation with the State Governments of West Bengal, Andhra and Orissa or by the D.D.A.?

Shri Mehr Chand Khanna: As far as the State Government of West

Bengal is concerned, they are fully represented on the D.D.A. by their Chief Secretary as are the two Chief Secretaries of Madhya Pradesh and Orissa. The land is to be given by these two State Governments, and the West Bengal Government is to supply us the men from amongst ex-campers.

Shri Maheswar Naik: As the State Governments are entrusted with the formulation of the plan, may I know to what extent the advice of the State Government is being implemented in the implementation of the plan itself?

Shri Mehr Chand Khanna: They are all members of the same board. Meetings are held jointly by all members sitting together, and up till now I do not remember having seen a single note of dissent by any State representative.

Dr. Ranen Sen: May I know whether the representative of the West Bengal Government has agreed to the suggestions made by the Central Government on the DDA project?

Shri Mehr Chand Khanna: I do not make any suggestion—I am sorry I go on repeating myself. Here is a board comprising of various representatives of the State Governments with Shri Sukumar Sen as the Chairman. It is for them to formulate the proposals and submit them for the approval of the Government of India in the Ministry of Works, Housing and Supply.

Incentive Bonus Scheme in Government of India Press, New Delhi

*757. **Shri Nambiar:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether there is an Incentive Bonus Scheme in Government of India Press, New Delhi;

(b) if so, what are the details of the Scheme;

(c) whether all the categories of staff are covered by the Scheme; and

(d) if not, which are the categories that have been left out of this Scheme and the reasons therefor?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) Yes.

(b) to (d). A Statement is laid on the Table of the House. [See Appendix II, annexure No. 44].

Shri Nambiar: Arising out of the answer given here, where it is stated that a deduction at the rate of two naye paise will be made from the salaries of the workmen if there is short out-turn of work, may I know whether in fixing the yardstick the representatives of the employees of the Government Press were consulted?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): I cannot answer that question off-hand. But when we give five naye paise as incentive bonus, if the man is not present and we deduct two naye paise, I do not think we are causing any hardship.

Shri Nambiar: In view of the fact that the yardstick has already been fixed, my question was whether the representatives of the employees were consulted.

Mr. Speaker: The answer was that information was not readily available.

Shri Nambiar: May I know whether the Government propose to reduce the number of workmen due to the introduction of the incentive bonus scheme that is proposed?

Shri Mehr Chand Khanna: I am making a statement subject to correction. We have a number of presses all over India, and the number is round about a dozen. I understand that the position is that we have to go to the private presses to meet our demands. When I cannot meet the whole demand, there can be no ques-

tion of reduction in the working establishment.

Shri Hari Vishnu Kamath: The statement laid on the Table of the House says that a fixed minimum out-turn of the various operatives is insisted upon. Is the House to understand that the fixed minimum has not always been insisted upon, but only since lately when inefficiency and slackness became noticeable, if not alarming, degree and, if so, since when?

Shri Mehr Chand Khanna: If a notice is given, I will certainly find out the position. But if we insist on efficiency, I do not think we are doing anything wrong.

Mr. Speaker: The question was whether this minimum was fixed only when the incentive scheme was introduced or was it there earlier also?

Shri Mehr Chand Khanna: The incentive scheme was introduced some time ago and a certain yardstick has been laid down. Beyond that, I am not in a position to give any information.

Shri Bhagwat Jha Azad: From the statement I find that out of 135 categories only a dozen are covered. May I know whether any attempt is being made to reckon precisely the work of others so that the other categories also may be brought under the scheme?

Shri Mehr Chand Khanna: According to the information supplied to me, the work of the other categories cannot be measured by a yardstick so that the incentive bonus can be given.

Shrimati Savitri Nigam: May I know how much money has been given to the workers as bonus and how much deductions have been made in the last two months?

Shri Mehr Chand Khanna: If a notice is given, I shall certainly give the information.

Shri Tridib Kumar Chaudhuri: Can the Minister give us some idea as to

the proportion of work carried on in the presses on piece rate basis and fixed time scale basis?

Shri Mehr Chand Khanna: The only information I can give to the House is—I speak subject to correction—about 25 per cent of the work is carried on through private presses. So, we are meeting the demand to the extent of 75 per cent.

Shri Tridib Kumar Chaudhuri: That was not my question. My question was: what proportion of the work is carried on on piece rate basis and what proportion on fixed time scale?

Shri Mehr Chand Khanna: How can I answer that question without knowing the specific category about which information is required?

Shri Warior: May I know the number of workers unaffected by his incentive scheme out of the 135 categories, of which it has been implemented only in the case of ten categories?

Shri Mehr Chand Khanna: What I said was that certain categories have been included in the bonus scheme for the obvious reason that their work can be measured through a yardstick.

Shri K. N. Pande: Is it a fact that the workers' union have submitted a representation to the Government that before fixing the norms the representatives of the workers were never consulted?

Shri Mehr Chand Khanna: It may be past history, but I am prepared to look into the matter and, if any question requires further consideration at the hands of the Government, I shall certainly look into it.

Trade with Israel

*758. **Shri Hari Vishnu Kamath:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the possibilities of trade with Israel have been explored;

- (b) if so, with what result; and
- (c) if not, the reasons therefor?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). The negligible trade with Israel did not warrant exploring that market. However, there are no specific restrictions on our trade with Israel.

Shri Hari Vishnu Kamath: Since India recognized Israel in 1950 or so, more than ten years ago, have any approaches or overtures been made by the Israel Government on their own, or through their Consul in Bombay, for trade relations with India?

Shri Manubhai Shah: That hardly arises. We have normal contacts and relations and both sides always meet each other if there are any problems to be discussed. So, there is no question of any overtures being made by either side.

Shri Hari Vishnu Kamath: The Minister said that the trade with Israel is negligible. That means to say, that implies, that some exploration has been made. When he says it is negligible, it means that some exploration has been made. If so, by whom was the exploration made?

Mr. Speaker: The trade representatives are meeting occasionally.

Shri Hari Vishnu Kamath: The position, so far as I know, is they have got a Trade Consul in Bombay in India but we have no Trade Consul at all in Israel. So, who explored the possibility of trade on our side?

Mr. Speaker: The hon. Member wanted to know whether any overture has been made. The Minister has replied that actual meeting has taken place.

Shri Hari Vishnu Kamath: Between whom? That is what I want to know.

Shri Manubhai Shah: There are representatives of both sides. Even delegations from there have come and

also some representatives from have visited Israel and we have had discussions. If the hon. Member sees the trade pattern, either the imports from or the exports to Israel, it is negligible. In view of the negligible volume of trade between the two countries, it has not been found necessary to make any special efforts to explore it further.

Shri Vidya Charan Shukla: Is it not a fact that we have got a good amount of trade with other countries in the Middle East surrounding Israel? Have the Government made any efforts to find out why our trade with Israel is so negligible?

Shri Manubhai Shah: We have made efforts. We are already contacting the Arab countries. We are joining in other type of work with other countries which are neighbours to Israel. As far as Israel is concerned, I have already given the answer.

Shri Hem Barua: In view of the fact that the hon. Prime Minister is never tired of saying that we might not have diplomatic relations with Israel but then we are dealing with Israel in so many ways, why is trade not one of the ways and why is it not explored in pursuance of the hon. Prime Minister's statement?

Mr. Speaker: Can it be increased unilaterally? The hon. Minister says that there are occasional consultations between the representatives. If there is a desire on both sides, it can be increased.

Shri Hem Barua: May I submit that there is a Consulate in Bombay and as far as my knowledge goes they are very much interested in promoting trade with this country? The only thing is that we are not interested in it.

Mr. Speaker: Is that the position that we are not interested in increasing our trade whereas the other party does desire it?

Shri Manubhai Shah: We are interested and to that extent developments are talking place. But due

to the negligible volume of trade involved in both sides no special efforts and accommodation are necessary.

Shri Hari Vishnu Kamath: Is India's reluctance to have more trade relations with Israel—the hon. Minister is not listening....(Interruption).

Mr. Speaker: He says that India is not reluctant; India desires it but the scope is limited. He might ask the question.

Shri Hari Vishnu Kamath: Has India sent any trade delegation to Israel so far just as Israel has sent a delegation to India and, if so, when?

Shri Manubhai Shah: There have been some visits from our people to Israel and there have been reciprocal visits from there. But any aggressive salesmanship by both sides has been absent because of the limited volume of trade. I do not think this question....

Mr. Speaker: Hon. Members are anxious to know if there is any explanation why there is limited volume of trade between the two countries.

Shri Manubhai Shah: Because of the population of the country involved it is so. Israel is a small country.

Export of Coir Goods

*759. **Shri Nataraja Pillai:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1108, on the 16th August, 1961 and state:

(a) whether the coir board has formulated any scheme of mechanisation in the coir industry;

(b) if so, whether it is for the extraction of fibre or spinning of yarn or weaving of mats or mattings; and

(c) whether any scheme formulated has been implemented so far?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). The Central Government, the Kerala Government, Coir Board and the Coir Industry have agreed to mechanise a portion of the coir weaving industry. Details are being worked out.

Shri Nataraja Pillai: May I know whether in that industry by mechanisation there will be displacement of labour?

Shri Manubhai Shah: There will be, but we have provided for alternatives for absorption. There will be a rendering of about 1,500 people surplus, but in view of the fact that we want to produce more wealth of the coir fibre there which will ultimately lead to larger employment we have decided to mechanise one-third of the industry.

Shri Nataraja Pillai: Is it in the spinning section or in the coir matting weaving section?

Shri Manubhai Shah: It is in the coir matting weaving section and not in the spinning section.

Shri M. K. Kumaran: May I know whether Government have any alternative plan or scheme to meet the contingency of unemployment on the part of the labourers?

Shri Manubhai Shah: That has been very carefully thought of. As a matter of fact, as the hon. Member and the House are aware, several new textile spinning units which will give almost ten times more employment to workers are already contemplated to be established there. We have taken special care that wherever mechanisation is introduced the labour rendered surplus will be absorbed locally also.

Shri Warior: May I know whether this mechanisation process will, in any way, affect the coir yarn export of our country?

Shri Manubhai Shah: It is likely to increase all round exports of coir products. It will reduce the cost of production. We are priced out in the world market. It is our intention to modernise every industry, wherever we can, in order to reduce the cost of production.

Employment Exchange for the Handicapped in Delhi

***760. Shrimati Savitri Nigam:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the newly opened employment exchange in Delhi for the employment of handicapped and crippled people has proved to be successful; and

(b) the number of placements made during the last six months?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Yes.

(b) 60.

Shrimati Savitri Nigam: May I know the reasons for such poor placements and whether any effort has been made to persuade the industry to take more and more persons from amongst the handicapped people?

Shri Hathi: Looking to the work that has been done during the short period, that is only one year, out of 116 persons who had registered, sixty have been placed. I do not think the performance could be said to be poor.

Shrimati Savitri Nigam: May I know if the trade and industry people have also made this representation that unless some arrangement is made by the employment exchange to train these people it would not be possible for them to absorb more and more of these persons?

Shri Hathi: The people who come here are trained and vocational guidance is given to them.

Shrimati Savitri Nigam: May I know if there is any such institution

where this type of training is being given?

Shri Hathi: There are various works centres. They can be trained there. We have given them vocational training.

WRITTEN ANSWERS TO QUESTIONS

गोआ में शिक्षा

*747. श्री प्रकाशवीर शास्त्री :
श्री मं० र० कृष्ण :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) गोआ में शिक्षा सम्बन्धी मुद्रिधारों का विस्तार करने के लिये क्या कोई योजना तैयार की गयी है ;

(ख) यदि हां, तो उसका विवरण क्या है ;

(ग) इस समय तक गोआ में कितने विद्यालय और महाविद्यालय हैं और उन में कितने छात्र शिक्षा प्राप्त करते हैं ; और

(घ) क्या भविष्य में गोआ में शिक्षा सम्बन्धी मुद्रिधारों को और अधिक विस्तृत करने के लिये सरकार किसी विश्वविद्यालय की स्थापना पर भी विचार कर रही है ?

वैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह) : (क) और (ख). गोआ की शिक्षा पद्धति और उसके विस्तार की समीक्षा करने के लिये भारत सरकार ने एक समिति स्थापित की है, जिसमें गोरखपुर विश्वविद्यालय के पूर्व उपकुलपति श्री वी० एन० शा, धारवाड़ कालेज के प्रधानाचार्य प्रोफेसर अरमान्डो मैन्जीज और शिक्षा मंत्रालय की श्रीमती वी० मुल्ले हैं। इस समिति को जिन विषयों पर विचार करना है, उनका विवरण सदन की मेज पर रख दिया गया है [वैदेशिक परिविष्ट २, अनुबन्ध संख्या ४५]। समिति इस समय

गोआ में है और आशा है कि इस महीने के अन्त तक वह अपनी रिपोर्ट पेश कर देगी।

(ग) यह सूचना अभी उपलब्ध नहीं है। लेकिन समिति इसे इकट्ठा करेगी और उसे अपनी रिपोर्ट में शामिल करेगी।

(घ) समिति की रिपोर्ट मिल जाने पर सरकार इस मामले में कोई निर्णय करेगी।

Indo-East Pakistan Border

738. **Shri Shree Narayan Das:** Will the Prime Minister be pleased to state the latest position with regard to demarcation of Indo-East Pakistan border?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): A statement showing the progress made in demarcation of the Indo-East Pakistan border is laid on the Table of the Lok Sabha.

STATEMENT

PROGRESS OF DEMARCACTION OF THE INDO-EAST PAKISTAN BOUNDARY UPTO 30TH APRIL 1962

S. No.	Name of Sector	Total Length	Demarca- tion comple- ted upto 30th April, 1962 by placement of pillars
I.	West Bengal— East Pakistan	1349 miles approximately	1064 miles approximately
II.	Assam—East Pakistan.	630 miles approximately	410 1/2 miles approximately
III.	Tripura—East Pakistan.	550 miles approximately	184 miles approximately

Hemraj Colony in Bijnor, U.P.

*747. **Shrimati Renu Chakravarty:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that several refugee families sent to Hemraj colony

in Bijnor, U.P. have received no land allotment during the last three years;

(b) whether there is a canal dividing the colony from the lands allotted to other refugees;

(c) whether a bridge was sanctioned and the Central Government had allotted money for it; and

(d) if so, why it has not been built so far?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) No, Sir.

(b) Yes.

(c) and (d). The bridge was sanctioned in February, 1962 and the construction will be taken up shortly by the State Government.

Nepal Government's Request to Locate Rebel Radio Station

***751. Shrimati Maimoona Sultan:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Nepal Government have sought the help of the Indian Government in locating the rebel radio station which started functioning in the second week of April, 1962; and

(b) if so, Government's response thereto?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes.

(b) The Nepal Government's request has been considered and they have been informed that we shall do our best to help them in the matter.

Khadi Workers of West Bengal

***754. Shri C. K. Bhattacharyya:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Khadi and Village Industries Commission has served notices of retrenchment on more than one hundred Khadi workers of West Bengal;

(b) if so, what are the reasons for serving such notices; and

(c) what is the total number of workers employed by the Commission in West Bengal?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). Notices have been served on 64 workers appointed in the trading operations because their services are no longer required.

(c) 389.

Panchayat Industries in Orissa

***761. Shri Surendranath Dwivedy:** Will the Minister of Planning be pleased to state:

(a) whether new schemes for Panchayat Industries mainly for producing agricultural requirements as contemplated by the Government of Orissa are under consideration of the Planning Commission;

(b) how many such schemes are likely to be started during the Third Five Year Plan in the State of Orissa; and

(c) what amount is provided for such schemes?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) Yes, Sir.

(b) and (c). Proposals were received from Orissa Government recently and are being examined.

Textile Mills of Ahmedabad

***762. Shri Yajnik:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that many textile mills of Ahmedabad have increased the prices of their cloth by changing the numbers and names of their piece-goods after prices were ordered to be printed in 1959;

(b) whether it is also a fact that these mill owners had substantially

increased their profits during the last few years due to the steep rise in the prices printed on their piece-goods; and

(c) the measures Government propose to take to reduce the prices of these piece-goods to the 1959 level?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

(c) The several aspects affecting the problem of cotton textiles and prices have been referred to the Tariff Commission for a full enquiry and report under their terms of reference, the Commission will have to recommend *inter-alia* fair ex-mill prices of cloth and yarn. The matter will be considered further by Government after receiving the Commission's report, which is expected shortly.

नमक की कमी

*७६३. श्रीमती सत्यभासा देवी : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सांभर लेक (राजस्थान) से नमक भेजने में कठिनाई होने के कारण उत्तर प्रदेश, राजस्थान, पंजाब तथा बिहार के कुछ जिलों में नमक का अभाव हो गया है;

(ख) यदि हाँ, तो इसके कारण क्या हैं;

(ग) क्या इस सम्बन्ध में हिन्दुस्तान साल्ट्स लिमिटेड के अधिकारियों ने भारत सरकार को कोई सूचना भजी है, और यदि हाँ, तो क्या ; और

(घ) सरकार सांभर लेक से नमक भेजने में होने वाली कठिनाई को दूर करने के लिये क्या कदम उठा रही है ?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो) : (क) से (घ) सभा की मेज पर एक विवरण रखा जाता है।

विवरण

(क) उत्तर प्रदेश, राजस्थान और पंजाब के जिलों में सांभर नमक की कमी की कोई सूचना हाल में नहीं मिली है। नमक भेजने के लिये बिहार को सांभर स्रोत से सम्बद्ध नहीं किया गया है।

(ख) प्रश्न ही नहीं उठता।

(ग) जी, नहीं।

(घ) रेलवे अधिकारियों से निवेदन किया गया है कि वे पर्याप्त संख्या में बैगनों के संभरण की स्थिति करें, जिससे क्षेत्रीय योजना के अधीन विभिन्न राज्यों को नियत किया गया नमक का पूरा परिमाण भेजा जा सके।

Indian Journalists Expelled from East Pakistan

*७६४ { Shri Brij Raj Singh:
Shri Bade:
Shri Rameshwar Tantia:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that recently Pakistan Government have expelled some Indian journalists from East Pakistan;

(b) if so, the details thereof;

(c) what facilities our Government are affording to Pakistan newsmen residing in India;

(d) whether these facilities are on par with the facilities being given to Indian journalists in Pakistan;

(e) if not, whether attention of the Pakistan Government has been drawn towards this discrepancy; and

(f) if so, with what result?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir, "The Statesman" correspondent Shri Noney and his wife were ordered to leave East Pakistan, at short notice in February, 1962.

(b) On the 10th February, 1962, the passports of Shri W. H. Noney and his wife, which were deposited with the Government of East Pakistan for the renewal of visas, were returned to them with the instructions that they should leave East Pakistan by the 12th February, 1962. Intervention by the Deputy High Commissioner for India in Dacca failed to move the East Pakistan Government to reconsider their decision or to allow a reasonable extension of time to enable Shri Noney to wind up his affairs in Dacca.

(c) and (d). The facilities accorded by the Government of India to an accredited Pakistan newsman in India are the same as those accorded to any other foreign accredited correspondent, except that the Pakistani newsmen have visas valid only for their place of accreditation, which is Delhi in their case, just as Indian correspondents in Pakistan have visas valid for their place of accreditation, which may be Rawalpindi, Karachi or Dacca. This is strictly on the basis of reciprocity.

(e) and (f). Do not arise.

Cable Factory at Thrippoonthura in Kerala

{ Shri Vasudevan Nair:

*765. { Shri Warior:
{ Shri P. Kunhan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the proposal to establish a Cable Factory at Thrippoonthura in Kerala State had been abandoned; and

(b) if so, the reasons therefor?

The Minister of Industry in the Ministry of Commerce and Industry

(Shri Kanungo): (a) No, Sir; the proposal has not been abandoned.

(b) Does not arise.

Indian Embassy in Washington

*766. **Shri Inder J. Malhotra:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Indian Embassy in Washington brings out a publication named "Indiagram";

(b) whether such publications are also brought out by other Indian Missions abroad; and

(c) the total amount spent on such publications annually?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes.

(b) About 40 of our missions abroad bring out news bulletins of various kinds. Some of them are called "Indiagram" and some go by other names.

(c) Expenditure on such publications forms a part of the individual budget of each mission. Total expenditure incurred annually by all of them on this publication is not readily ascertainable.

Cocoon Producing Areas in Bihar

*767. **Shri H. C. Roy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Singbhumi district and the adjoining area in Bihar are large cocoon producing areas but there are no comprehensive schemes for ruling, spinning and weaving this cocoon silk by the cocoon rearers and the local weavers and the bulk of cocoon goes out elsewhere; and

(b) if so, the steps to be taken to use cocoon locally in all its manufacturing processes?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). Information is being collected and will be

laid on the Table of the House in due course.

Vijayawada Radio Station in Andhra Pradesh

*768. **Shrimati Vimla Devi:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is any proposal with Government to upgrade the power capacity of Vijayawada Radio Station in Andhra Pradesh;

(b) if so, when and what are the details of the same; and

(c) if not, the reasons therefor?

The Minister of Information and Broadcasting (Dr. B. Gopala Reddi):
(a) No, Sir.

(b) Does not arise.

(c) It is not considered necessary to increase further the powers of the Vijayawada Radio transmitter because during the III Plan the power of the radio transmitter at Hyderabad is being raised from 5 kw to 20 kw medium-waive and because two powerful transmitters are being newly installed during the same period in Andhra Pradesh namely, a 20kw. mediumwave transmitter at Cuddapah and a 10kw mediumwave transmitter at Visakhapatnam. Vijayawada and Hyderabad transmitters are linked by a 24-hour trunk telephone connection.

Riots in Malda

*769. { Shri P. R. Chakraverti:
Shri Sham Lal Saraf:
Shri D. N. Tiwary:
Shri C. K. Bhattacharyya:
Shri M. K. Kumaran:

Will the Prime Minister be pleased to state:

(a) whether attention of Government has been drawn to the statement made by East Pakistan Governor in his talks to newsmen at Dacca on 24th April, 1962 with regard to disturbance in Malda in West Bengal; and

(b) what steps have been taken to contradict these statements, and to

place real facts before the people of East Pakistan?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) It is difficult for us to place real facts about such matters before the people of Pakistan whether in the Eastern Wing or the Western Wing. The Press in Pakistan is controlled and not in a position to publish anything not in line with the policies of the Pakistan Government. Recently when one newspaper in East Pakistan did publish an account of one of its own correspondents about conditions in Murshidabad District, the newspaper was forced to disown the correspondent's account because this account happened to be at variance with the official view in Pakistan.

Within these limitations, our missions, in Karachi and Dacca make every possible effort to place the real facts about such matters before the people of Pakistan. They did so in this case also through conversation, and through the bulletins issued by them. People in Pakistan read Indian newspapers and listen to the All India Radio, and, we hope, get to know the truth that way also.

Aerodrome near Mangla Dam

*770. { Shri Hem Barua:
Shri Bhagwat Jha Azad:
Shri S. M. Banerjee:
Shri P. C. Borooah:
Shri Maheswar Naik:
Shri E. Madhusudan Rao:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that Pakistan has undertaken to construct a huge aerodrome near Mangla Dam in Pakistan-held Kashmir; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of External Affairs (Shrimati

Lakshmi Menon: (a) Reports to this effect have appeared in a section of the Indian Press.

(b) Since the occupation of this part of Indian territory by Pakistan is unlawful, any action taken by Pakistan in that area is equally unlawful.

Recommendations of Textile Wage Board

*771. { Shri S. M. Banerjee:
Shri Bibhuti Mishra:
Shri K. N. Pande:

Will the Minister of Labour and Employment be pleased to state:

(a) whether recommendations of the Textile Wage Board have been implemented in all the textile mills;

(b) if not, number and names of the mills which have not yet implemented; and

(c) the reasons for the same?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Out of 410 mills covered by the recommendations, 358 have implemented fully and 38 partly.

(b) A statement showing the particulars of mills which have not implemented so far is placed on the Table of the House. [See Appendix II, annexure No. 43].

(c) An enquiry into the reasons for non-implementation and partial implementation is in progress.

Working Hours in Factories

*772. { Shri Warior:
Shri Vasudevan Nair:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the suggestion to introduce a five day week in factories in India has been taken note of by Government; and

(b) if so, the reaction thereto?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Yes.

(b) The suggestion is not considered feasible at present.

कांगड़ा (पंजाब) में अखबारी कागज का कारखाना

{ श्री भक्त दर्शन :
*७७३. } श्री दी० चं० शर्मा :
श्री दलजीत सिंह :

क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कांगड़ा (पंजाब) में अखबारी कागज का एक कारखाना स्थापित करने के सुझाव पर विचार किया जाता रहा है ;

(ख) यदि हाँ, तो इस बारे में अब तक क्या प्रगति हुई है ; और

(ग) उसके कब तक पूर्णतया स्थापित हो जाने की आशा की जाती है ?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो) : (क) प्रस्ताव अब स्वीकार कर लिया गया है ।

(ख) पार्टी को हाल ही में कनाडा की एक फर्म के महायोग से प्रारम्भिक कार्य करने के लिये कुलू घाटी विकास कम्पनी बनाने की अनुमति दे दी गई है ।

(ग) लगभग चार से पांच वर्ष ।

Plan to Build up Newspapers, etc. in Asia

*774. **Shri Shree Narayan Das:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a plan to build up newspapers, news agencies, radio, educational television and

films in the developing countries of Asia, Africa and Latin America has been presented to the U.N. Commission on Human Rights by the UNESCO;

(b) whether a copy of the same is available with Government; and

(c) if so, what are the important recommendations made therein?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) and (c). The Government do not have a copy of the plan which is yet to be considered by the U.N. Economic and Social Council and the General Assembly. Through a press note released by the UNESCO it is known, however, that some of the important recommendations are the same as stated in part (a) of the Question. Further, the UNESCO considers that the basic minimum of information services should consist of 10 copies of daily newspapers, 5 radio receivers, and two cinema seats for every 100 inhabitants in any country. The cost of the plan is estimated to be 3400 million dollars. The countries involved in the plan are expected to provide the major part of the cost. The cost will be spread over 10 to 15 years coinciding with the United Nations Development Decade.

Indians interned in Macao

*775. [Shri D. C. Sharma:
] Shri Ragunath Singh:
] Shri Mohammad Elias:
] Shri A. S. Saigal:

Will the Prime Minister be pleased to state:

(a) the steps taken for the release of the 50 Indians who were interned in Macao during the Goa action; and

(b) the details thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). 51 Indian nationals have been interned in Macao.

The Government of India have urged the Portuguese Government to release all the Indian nationals detained by them in their colonies. The Portuguese Government have agreed to this. If, however, the Portuguese authorities do not wish to allow any of these persons to continue to reside in the Portuguese territories, after their release from detention, the Indian nationals concerned will be given enough time to wind up their affairs and to repatriate their assets on their departure.

Trade with Pakistan

*776. { Shri P. C. Borooh:
 { Shri Ragunath Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to Pakistan's Commerce Secretary's recently reported statement that the failure of the authorities in India to licence imports from Pakistan was responsible for keeping the trade agreement quotas from being fulfilled; and

(b) if so, the facts behind this statement?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) We have no information about the reported statement of Pakistan's Commerce Secretary except what has appeared in the Press.

(b) The extent of licensing done by us exceeds the ceilings provided under the agreement. The shortfall in imports in respect of certain commodities occurred mainly because of operation of supply and demand and quality and price.

Salt Factory in West Bengal

*777. Shri Subodh Hansda: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that there is a plan to set up a large scale salt

factory for producing salt from the sea water in the Contai Sea coast area in West Bengal;

(b) if so, whether the plan has been finalised and approved by Government; and

(c) what is the plan out-lay of the project?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). No, Sir. The West Bengal Government are, however, examining a proposal to set up in the private sector a large scale salt factory for producing salt from sea water in the Contai sea coast area in West Bengal.

Foreigners Employed in Indian Missions abroad

*778. *Shri Hari Vishnu Kamath: Shri Krishna Deo Tripathi:*

Will the Prime Minister be pleased to state:

(a) the number of foreigners employed at present in each of our missions abroad;

(b) the precise capacity in which each of such foreign employees is working; and

(c) the reasons for not replacing such foreigners by Indians?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) A statement is laid on the table of the House. [See Appendix II, annexure No. 1].

(b) Detailed information about the precise capacity in which each foreign employee is working in the Missions is being collected. Generally, such staff are employed as Assistants, Accountants, Stenographers, Clerks, Typists, Translators, Interpreters, Messengers (peons), Chauffeurs, Sweepers, Cleaners, Gardeners, Watchmen, Technical Assistants,

Showroom Managers, Receptionists, Telephone Operators, Librarians, Morse-Operators, Film-operators, Publicity Assistants and Handymen.

(c) The reasons for employing foreigners in our Missions abroad are mainly economic. Proficiency in the local languages, which is necessary for interpretation and maintaining local contacts also makes it necessary to employ foreigners in our Missions abroad. Wherever suitable Indian nationals are locally available, they are employed against these local posts.

Houses for Central Government Employees

*779. **Shri Maheswar Naik:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) to what extent the demand for housing the Central Government employees has been met so far in the cities outside Delhi; and

(b) what is the future programme therefor?

The Minister of Works, Housing and Supply (Shri Mehr Chandra Khanna): (a) The demand and availability of residential accommodation in the general pool outside Delhi is as indicated in para 2.1 of the Brief Notes of the Ministry of Works, Housing and Supply for the year 1961-62. Information regarding accommodation under the control of other Departments is not available in the Ministry of Works, Housing and Supply.

(b) It is proposed to construct 272 flats in Calcutta.

176 quarters are under construction at Bombay. The programme of construction of more quarters there has not yet been finalised.

There is no programme for construction of residential accommodation at Simla. Proposals for the construction of residential accommodation at Nagpur, however, are under consideration.

Shop Hours in Delhi

*780. { Shri Vasudevan Nair:
Shri Warior:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 142 on the 24th April, 1962 and state:

(a) whether any final decision has been arrived at as to the revision of the closing hours of shops in Delhi; and

(b) if so, the nature of the decision?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Yes.

(b) The closing hours for shops have been revised by the Delhi Administration from 7 P.M. to 7.30 P.M. for summer with effect from the 7th May, 1962.

Transmitters at Cuddapah and Visakhapatnam

*781. **Shrimati Vimla Devi:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is any proposal with Government to provide 20 K.W. M.W. transmitter at Cuddapah and 10 K.W.M.W. transmitter at Visakhapatnam; and

(b) if so, the progress made therein?

The Minister of Information and Broadcasting (Dr. B. Gopala Reddy): (a) Yes, Sir.

(b) Building construction is in progress at both Centres. The transmitter equipment for the installations has been procured and is in stock. The projects are expected to be ready for service in 1963.

Training Centres for Handicapped Persons

*782. **Shrimati Savitri Nigam:** Will the Minister of Labour and Employment be pleased to state whether

National Employment Service is intending to open training centres for the training of handicapped people, keeping in view the difficulties which the Employment Exchange for the physically handicapped people is facing in the placement of the handicapped in various industries?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): The Question will be answered by the Minister of Education, who is concerned with the subject matter of the question, on a subsequent day.

Export Potential of Goa

*783. **Shri Hem Barua:** Will the Prime Minister be pleased to state:

(a) whether any economic survey of export potentials of Goa has been undertaken by now; and

(b) if so, a broad outline of this survey and the position of export trade at present in Goa?

The Deputy Minister of External Affairs (Shri Dinesh Singh): (a) Yes, Sir. . .

(b) The principal exports from Goa are iron and manganese ores. The Geological Survey of India are proposing to undertake a survey shortly in order to establish reliable estimates of the deposits of the ores in Goa. Government of India have sent teams of experts from the Ministries of Steel, Mines and Fuel, and Commerce and Industry to assess the present position relating to mining and potentialities of export trade. The State Trading Corporation and the Planning Commission have also been associated with these assessments.

Recommendations of Sugar Wage Board

*784. { Shri S. M. Banerjee:
Shri K. N. Pande:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the recommendations of the Sugar Wage Board have been implemented in all the sugar mills;

(b) if not, names and number of such mills which have not implemented the report; and

(c) action likely to be taken by Government?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Out of 172 mills, 142 have implemented the recommendations fully and 13 have done so partly.

(b) A statement showing the particulars of mills which have not implemented the recommendations so far is placed on the table of the House.

(c) Efforts continue to be made to persuade the remaining factories to implement the recommendations. [See Appendix II, annexure No. 48].

State Owned Industrial Undertakings

*785. *Shri Warior:*
Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether any private investors are allowed to purchase shares in State-owned industrial undertakings; and

(b) if so, whether complete statement of the position as obtained on the 31st March, 1962 will be placed on the Table?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). No, Sir. However, in the case of Praga Tools Corporation and National Newsprint and Paper Mills Ltd., two units, previously in the private sector, which have since become Central Government Undertakings, the private share-holders continue to hold their shares. The shares so held by the private share-holders are available for sale and transfer though they are not quoted in the stock exchanges.

रामपुर में आकाशवाणी का ट्रांसमिटर

*786. श्री भक्त दश्मन : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ समय पहले उत्तर प्रदेश के पर्वतीय क्षेत्रों की आवश्यकताओं की पूर्ति करने के उद्देश्य से रामपुर (उत्तर प्रदेश) में आकाशवाणी का एक ट्रांसमिटर लगाने का निश्चय किया गया था ;

(ख) यदि हां, तो उसकी स्थापना में अब तक क्या प्रगति हुई है ; और

(ग) उसका निर्माण-कार्य कब तक पूरा हो जाने की आशा है ?

सूचना और प्रसारण मंत्री (डा० बे० गोपाल रेही) : (क) जी, हां ।

(ख) आकाशवाणी ने जगह अधिकार में ले ली है और उसे सी० पी० डब्ल्य० डी० को सौंप दिया गया है। भवन के बनाने का काम शीघ्र ही आरम्भ होने की आशा है। मुख्य उपकरणों वे: मंगाने के लिये आर्डर पहले ही दिये जा चुके हैं और टेलीफोन सरकिट और बिजली के तावरीने क्रमशः डाक व तार और बिजली संभरण अधिकारियों द्वारा तैयार किये जा रहे हैं।

(ग) आशा है कि यह ट्रांसमीटर १६६३-६४ में चालू हो जायेगा ।

Aid to Nepal

*787. *Shri D. C. Sharma:*
Shri Bishwanath Roy:
Shri Bhagwat Jha Azad:

Will the Prime Minister be pleased to state:

(a) whether five agreements have been signed with the Government of Nepal committing Indian aid to the tune of Rs. 1,48,00,000 for five development projects in Nepal;

(b) if so, what are the projects; and

(c) in what form and manner the aid is proposed to be given?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). Yes, Sir. Five Agreements in respect of the under-mentioned development projects were signed by the representatives of the two Governments at Kathmandu on April 25, 1962:—

Project	Amount of aid (Rs. lakhs)
I. Development of Drinking Water Supply in Kathmandu	79
2. Development of Irrigation, Drinking Water Supply, Power and Drainage . . .	50
3. Development of the Paropkar Shri Panch Indra Rajya Laxmi Devi Maternity and Child Welfare Centre	2
4. Construction of Dakshin Kali Road . . .	11
5. Construction of General Post Office Building at Kathmandu . . .	6
TOTAL . . .	148

(c) The aid will be provided in the form of money to meet costs of construction, etc., services of technical personnel and stores and equipment available in India, within the funds earmarked in the Agreement.

India's participation in New U.S. Space Project

*788. **Shri Shree Narayan Das:** Will the Prime Minister be pleased to state:

(a) whether the United States of America has invited all nations to join in the most extensive international projects thus far in space—the use of a flashing light satellite to determine the shape of the earth to be carried out soon;

(b) if so, whether India has accepted the invitation and is going to participate in the project;

(c) whether any delegation of scientists has been approved; and

(d) the nature and composition of the delegation?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Government has no official information that the United States of America has invited all nations to join in the space project involving the use of a flashing light satellite to determine the shape of the earth nor has it received any such invitation.

(b) to (d). Do not arise.

Industries in Bihar

1284. Shri P. R. Chakraverti: Will the Minister of Commerce and Industry be pleased to state:

(a) the different industries that have been started in Bihar during the last five years with their names and places of location;

(b) the employment potential of such industries with detailed break-up;

(c) whether Government have received definite suggestions from the State regarding further expansion of industries; and

(d) if so, whether any priority has been determined?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). A statement is laid on the Table of the House. [See Appendix II, annexure No. 49].

(c) and (d). Yes, Sir. The Government of Bihar have proposed the expansion of the capacity of their Sulphuric Acid and Superphosphate Plant at Sindhri. The proposal is under consideration.

Ceiling on Urban Income

1285. Shri P. R. Chakraverti: Will the Minister of Planning be pleased to state:

- (a) whether Government have considered the possibilities of imposing any ceiling on urban property including income;
- (b) if so, what are the findings;
- (c) whether suggestions in the matter have been invited from the State Governments; and
- (d) if so, their reactions?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) and (b). Reduction of inequalities in income and wealth is amongst the major objectives of Government policy. In pursuance of this objective, Government has already adopted a variety of fiscal and non-fiscal devices. Government is also aware of the need to explore continuously ways and means of accelerating the progress in this respect.

(c) and (d). State Governments were consulted at the time of the formulation of the Third Plan.

Import of Raw Cashew

1287. Shri M. K. Kumaran: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of India have received any representations from the cashew manufacturers in Kerala regarding their difficulties in importing raw cashew from abroad; and

(b) if so, what action has been taken thereon?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Instructions have been issued for grant of further licences for import of cashewnuts for the half year April—September, 1962.

Cashew Corporation

1288. Shri M. K. Kumaran: Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that the State Government of Kerala have sought the advice and assistance of the Government of India to form a cashew Corporation including all cashew interests in Kerala, Madras and Mysore;
- (b) if so, at what stage the proposal is; and
- (c) what are the main features thereof?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir.

(b) and (c). Do not arise.

Investment in British India Corporation

1289. Shri Indrajit Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government and/or the Life Insurance Corporation have invested in shares of the British India Corporation, Kanpur;

(b) the amount of such investments;

(c) their ratio to the total equity capital; and

(d) the number of Government nominees on the Board of Directors?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) The Central Government holds 11,54,773 equity shares of Rs. 5 each. The Life Insurance Corporation holds 15,285 preference shares of Rs. 100 each and 10,81,001 equity shares of Rs. 5 each.

(c) The ratio of equity holdings of the Central Government and the Life Insurance Corporation to the total

equity capital is 17.77 per cent. and 16.63 per cent. respectively.

(d) There are no Government nominees on the Board of Directors.

Radio Transmission Centre at Koraput in Orissa

1290. Shri Ulaka: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that a radio transmission centre is proposed to be set up in Koraput (Orissa);

(b) if so, when it would be set up; and

(c) the amount likely to be spent thereon?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) A 20 KW Mediumwave transmitter is proposed to be installed at Jeypore (near Koraput).

(b) It is expected to be ready for service in 1963.

(c) Rupees 13 lakhs approximately.

Registered S.C. and S.T. Persons unemployed in Orissa

1291. Shri Ulaka: Will the Minister of Labour and Employment be pleased to state:

(a) how many persons (graduates and non-graduates) belonging to Scheduled Castes and Scheduled Tribes were registered during the year 1961-62 in various employment exchanges in Orissa; and

(b) number of such persons provided with employment assistance?

The Minister of Labour in the Ministry of Labour and Employment

(Shri Hathi): (a) and (b). Available information is given below:—

Category	No. registered during 1961-62*	No. placed during 1961-62*
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	1	2	3
Scheduled Castes .	6,917	1,127	
Scheduled Tribes	7,958	1,234	

* Information by educational qualifications is not available.

Rural Industrial Estates

1292. Shri Ulaka: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 230 on the 23rd March, 1962 and state:

(a) the places where Rural Industrial Estates would be set up in Orissa during the Third Five Year Plan period; and

(b) the amount that is likely to be spent for the purpose?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

The State Government have earmarked Rs. 96 lakhs for setting up 48 rural industrial estates costing Rs. 2.00 lakhs each at the Headquarters of Panchayat Samiti. Locations of 9 Estates at Jaipur Road, Aska, Sakhigopal, Bhawanipatna, Sambalpur, Rayagada, Talcher, Tikabali and Jatni have been finalized. Selection of sites of the remaining 39 Estates will be finalized soon by the State Government.

‘इंडिया, इंडस्ट्री एण्ड ट्रेड’

१२६३. श्री कृष्ण देव त्रिपाठी : वया वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) कितना पेसा ‘इंडिया, इंडस्ट्री एण्ड ट्रेड’ पत्रिका की अपार्ट पर सर्व किया गया ;

(ख) कितना पैसा विज्ञापन तथा विक्री से मिला;

(ग) इस पत्रिका की कितनी प्रतियां बंकों, कितनी मुफ्त बांटी गयीं तथा कितनी अब बाकी हैं;

(घ) क्या कारण है कि इस पत्रिका में छपाई की अनेक गलतियां हैं; और

(ङ) अनेक ऐसी तस्वीरें क्यों छापी गई हैं जिनका उद्योग और व्यापार से कोई सम्बन्ध नहीं है?

वाणिज्य तथा उद्योग भंडालय में अन्तर्राष्ट्रीय व्यापार भंडी (श्री मनुभाई शाह) :
(क) छपाई का बिल अभी प्राप्त नहीं हुआ है और ठीक ठीक लागत अन्तिम रूप से अभी मालूम नहीं हो सकी है। मामान, छपाई, पैकिंग आदि को मिला कर कुल खर्च २,२५,००० रु. के लगभग होने का अनुमान लगाया गया है।

(ख) विज्ञापनों और विक्री से कुल ३,६४,००० रु. की आय हुई है।

(ग) इसकी १०,००० प्रतियां छपाई गई थीं जिनमें से ४,००० विदेशों में प्रचार करने के लिये नियत कर दी गई हैं और ८०० प्रतियां संसद सदस्यों में बांट दी गई हैं। १८०० प्रतियां अभी स्टाक में मौजूद हैं। इन प्रतियों की विक्री अभी जारी है तथा विदेश स्थित हमारे व्यापार कार्यालयों से भी कुछ और प्रतियों की मांग की गई है।

(घ) छपाई की गलतियां अधिक नहीं हैं। वे ०.१ प्रतिशत से भी कम हैं।

(ङ) फोटो उद्योग तथा व्यापार (पर्यटन सहित) से सम्बन्धित हैं।

Shortage of Engineers in Dandakaranya

1294. Shri Ulaka: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Dandakaranya Development Authority has for sometime been experiencing shortage of competent engineering staff;

(b) whether it is also a fact that the Dandakaranya Development Authority has requested his Ministry to help it in planning and executing big engineering undertakings;

(c) if so, what Government have decided in this regard; and

(d) the amount that is likely to be spent for the rehabilitation of refugees in Dandakaranya during the remaining period of the Third Five Year Plan?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) to (c). Yes. The matter is now under the active consideration of the Government.

(d) The requirements of funds for the Dandakaranya Project are considered on an year to year basis. The amount likely to be spent during the Third Plan period cannot be estimated at present but in the first year of the Third Five Year Plan the Dandakaranya Project incurred an expenditure of about Rs. 5.07 crores.

Displaced Persons in Dandakaranya

1295. Shri Ulaka: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of refugees, if any, who had left immovable property valued at less than Rs. 20,000 in Pakistan, and who had been allotted land free of charge;

(b) the area of land so allotted to each refugee in Dandakaranya;

(c) the total amount of loans granted by the Central Government upto March, 1962; and

(d) the total amount of loans recovered from them upto March, 1962?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) In Dandakaranya, allotment at present is being made only to erstwhile campers from West Bengal.

(b) to (d). Do not arise.

उत्तर प्रदेश में फॉलोव जगार

१२६६. श्री कृष्ण देव त्रिपाठी : क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) पहली, दूसरी और तीसरी पंचवर्षीय योजनाओं के प्रारम्भ में उत्तर प्रदेश में कितने शिक्षित बेरोजगार लोग थे ;

(ख) तीसरी पंचवर्षीय योजना के दौरान उत्तर प्रदेश में कितने शिक्षित लोगों को रोजगार मिल जायेगा ; और

(ग) तीसरी पंचवर्षीय योजना के अन्त में उत्तर प्रदेश में कितने शिक्षित बेरोजगार लोगों के होने की संभावना है ?

श्रम और रोजगार मन्त्रालय में श्रम मंत्री (श्री हाथी) : (क) पहली पंचवर्षीय योजना के प्रारम्भ के समय के आंकड़े प्राप्त नहीं हैं। उत्तर प्रदेश के रोजगार दफ्तरों के चालू-रजिस्ट्रों में, दूसरी और तीसरी पंचवर्षीय योजना के आरम्भ होते समय क्रमशः ४०,७६७ और ८३,१०५ प्रतिशत बेरोजगार लोगों के नाम दर्ज थे।

(ख) इस बारे में कोई अनुमान नहीं लगाया गया है।

(ग) इस बारे में कोई अनुमान नहीं लगाया गया है।

Industrial Training Institute, Jugpore, Orissa

1297. Shri Ulaka: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the progress made in the construction of Industrial Training Institute under the Dandakaranya Development Authority at Jugpore (Orissa); and

(b) the date by which it would be completed and start functioning?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) and (b). The construction of the building for the Industrial Institute has come above the plinth level and is expected to be completed by the end of October, 1962. The Institute will start functioning soon thereafter.

Tribal Folk Songs

1298. Shri Ulaka: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether various tribal folk songs are broadcast from All India Radio, Cuttack;

(b) if so, the number of days in the week on which they are broadcast; and

(c) the time allotted for such broadcast?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) Yes, Sir.

(b) Regularly once a week in a special programme, every Saturday. Tribal music also figures in other light music programmes of the Station.

(c) 15 minutes in the special programme.

Documentaries on Tribal People in India

1299. Shri Ulaka: Will the Minister of Information and Broadcasting be pleased to state the number of documentary films produced on the lives

and social activities of Tribal people from Koraput in Orissa?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): No documentary film has been produced specifically on the lives and social activities of Tribal people from Koraput. However, Films Division's documentary film "A New Dawn" (showing the reclamation of Dandakaranya) contains some sequences about them. Two other films, "Orissa—the Land and the People" and "Our Original Inhabitants" also cover the tribals of Orissa.

पाकिस्तानियों द्वारा अपहृत भारतीय गडरिये का लड़का

१३००. श्री रघुनाथ सिंह: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि मार्च, १९६२ के अन्तिम सप्ताह में पाकिस्तानी जम्मू और काश्मीर राज्य के छम्बल क्षेत्र के बड़माला गांव से एक गडरिये के लड़के और पांच पशुओं को उठा कर ले गये थे?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री तथा अग्रणी शक्ति मंत्री (श्री जवाहरलाल नेहरू): जी हां। ऐसी रिपोर्ट है कि १८ मार्च १९६२ को ब्राम्बला नामक गांव का एक व्यक्ति मेहर सिंह पांच पशुओं के साथ लापता हो गया था। स्थाल किया जाता है कि या तो लोग उसे उठा ले गये हैं या वह खुद युद्धविराम रेखा के उस पार जा भटका है।

श्रीमती केनेडी की भारत यात्रा

१३०१. श्री रघुनाथ सिंह: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि संयुक्त राज्य अमेरिका के राष्ट्रपति की धर्मपत्नी श्रीमती केनेडी के भारत आगमन के अवसर पर भारत सरकार तथा राज्य सरकारों ने कितना धन व्यय किया था?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री तथा अग्रणी शक्ति मंत्री (श्री जवाहरलाल नेहरू): अब तक भारत सरकार ने नई दिल्ली में इस मद में जितना खर्च किया है उस की

राशि ५००१.४३ रु है। श्रीमती केनेडी की यात्राओं पर कुछ अतिरिक्त व्यय की भी प्रत्याशा की जाती है।

उत्तर प्रदेश सरकार ने सूचित किया है कि उसने इस मद में २२,८५०.३६ रु खर्च किये हैं। इस व्यय में कितना उत्तर प्रदेश सरकार के जिम्मे रहेगा, इस प्रश्न पर भारत सरकार विचार कर रही है।

राजस्थान सरकार ने जो व्यय किये हैं उनके व्यौरों की प्रतीक्षा की जा रही है।

Houses for Plantation Labour in Kerala

1302. **Shri Warior:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the names of rubber plantations in Kerala managed by European Agencies which have availed of the housing loan facilities extended by Government for labour;

(b) the houses constructed in each case; and

(c) the amount taken from Government?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) to (c). None of the rubber plantations in Kerala, which are managed by European agencies, have availed themselves of any loan assistance under the Plantation Labour Housing Scheme of the Government of India.

Recommendations of Tea and Rubber Wage Board

1303. **Shri Warior:**
Shri P. C. Borooh:

Will the Minister of Labour and Employment be pleased to state:

(a) the steps taken by Government to get the recommendations of the Central Wage Boards for tea and rubber plantations, to give interim relief to the workers implemented;

(b) the results so far achieved?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The State Governments concerned in South India have been requested to secure implementation of the recommendations.

(b) Progress reports are awaited.

Nux Vomica

1304. **Shri Warior:**

Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) the State-wise production of Nux Vomica;

(b) the demand inside the country;

(c) export permitted in the current year; and

(d) export price and price in the internal market?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No information is available.

(b) Firm estimates are not available but the major units producing Nux Vomica alkaloids in the country require about 1500 tons of Nux Vomica seeds per annum.

(c) and (d). Exports and export prices during April 1961 to February 1962, for which figures are at present available, were as follows:—

	Quantity in '000' kgs.	Value in '000' Rs.	Export price per kg.
Nux Vomica dried ripe seeds	367.2	213	0.58
Nux Vomica Al- kaloids deri- vatives and preparations	2.6	378	145

Prices in the internal market are not available.

Non-Ferrous Metals

1305. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state:

(a) the extent to which India's requirements of non-ferrous metals for our manufacture are met internally; and

(b) efforts being made which will lead to the full elimination of imports within a specified period?

The Minister of Industry in the Ministry of Commerce and Industry Sabhaji [See Appendix II, annexure ment is laid on the Table of the Sabha. [See Appendix II, annexure No. 50].

प्रादेशिक विकास

१३०६. श्री भक्त दर्शन : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रादेशिक विकास की समस्याओं पर विचार करके सुझाव देने के लिये एक कार्यकारी दल की नियुक्ति कुछ समय पहले की गई थी ;

(ख) यदि हां, तो उस दल ने अपने कार्य में अब तक क्या प्रगति की है ; और

(ग) उस के द्वारा की गई विभिन्न सिफारिशों पर सरकार ने क्या कार्यवाही की है ?

योजना तथा अम और रोजगार मंत्री (श्री नन्दा): (क) से (ग). प्रादेशिक विकास की समस्या पर विचार करने के लिये नवम्बर १९६० में एक कार्यकारी दल नियुक्त किया गया था। इस दल का काम योजना आयोग को तीसरी पंचवर्षीय योजना की रिपोर्ट में समाविष्ट की जाने वाली नीतियां निर्धारित करने में सहायता देना था। 'संतुलित प्रादेशिक विकास' की समस्या के प्रति जो सामान्य

दृष्टिकोण है वह तो सरी योजना के हेवें अध्याय में बताया गया है।

Indians Detained at Karachi Airport

1307. Shri Mohammad Elias: Will the Prime Minister be pleased to state:

(a) whether it is a fact that 3 Indian Sikhs were detained at Karachi Airport on the 27th March, 1962; and

(b) if so, the reasons therefor?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir.

(b) The reason for their detention is stated to be that they were attempting to fly out to London by PIA flight on the strength of fake Pakistani passports alleged to have been obtained under assumed Muslim names.

हरिजनों की लघु और कुटीर उद्योगों सम्बन्धी सहकारी समितियां

1308. श्री बाल्मीकी: क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) अप्रैल, १९५६ से अप्रैल, १९६२ तक छोटे तथा कुटीर उद्योग चालू करने के लिये हरिजनों की कितनी सहकारी समितियां बनाई गईं;

(ख) क्या यह सच है कि इन समितियों को आर्थिक सहायता न के बराबर मिली है; और

(ग) यदि हां, तो इसके क्या कारण हैं?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो): (क) से (ग). जानकारी इकट्ठी की जा रही है और वह सभा की मेज पर रख दी जायेगी।

पटरी पर बैठने वाले दूकानदारों का पुनर्बास

1309. श्री बाल्मीकी: क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली प्रशासन ने अप्रैल, १९६२ तक पटरियों पर बैठने वाले शरणार्थियों को बसाने के लिये क्या कदम उठाये हैं;

(ख) उन्हें अब तक कितनी दुकानें दी गई हैं; और

(ग) वे पूरे तरीके से कब तक बस सकेंगे?

निर्माण, आवास और संभरण मंत्री

(श्री भेहर चन्द लग्ना) : (क) से (ग). दूकानदारों का पटरियों पर बैठना दिल्ली की बहुत पुरानी समस्या है। अब तक दिल्ली में विभिन्न बस्तियों में सरकार ने लगभग ११,००० दूकानें और स्टाल बनवाये हैं और लोगों को दिये हैं। दिल्ली में और उसके आस पास अनेक नई बस्तियों में और अधिक दूकानें तथा स्टाल बनाने की योजनायें इस समय हाथ में हैं, जिनमें बाकी बचे हुए पटरी पर बैठने वाले पात्र दूकानदारों को स्थान मिल सकता है। यह एक दीर्घ-कालीन परियोजना है और इसे पूरा होने में कुछ वर्ष लग जायेंगे।

Employment during Second Plan in Rajasthan

1310. Shri Karni Singhji: Will the Minister of Labour and Employment be pleased to state whether any appreciation of the problem of employment during the Second Five Year Plan period has been received from the Rajasthan Government?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): No. However, recently a copy of their Progress Report of the Second Five Year Plan has been sent to the Planning Commission.

Intrusion of Pak Nationals into Berubari

1311. Shri Raghunath Singh: Will the Prime Minister be pleased to state whether 200 Pakistanis entered South Berubari in violation of the 1954 Agreement between the Government of India and Pakistan and started fishing in prohibited area in the second week of April, 1962 in spite of the protest of Indian authorities and the police?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): On April 10, 1962 some Pakistani nationals tried to catch fish in the river Jumna in the south Berubari area in the district of Jalpaiguri. They withdrew as the Indian Police Party approached the river. A protest has been lodged by the Government of West Bengal with the East Pakistan Government. Precautionary measures have been taken and the situation is peaceful now.

Low Cost Houses for Coal Miners

1312. Shri Bhagwat Jha Azad: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have any plan to construct low cost houses and barracks for coal miners in the countryside; and

(b) whether Government propose to provide new amenities to coal miners out of the fund of coal mines labour welfare?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Yes, a scheme has been approved, and construction has started.

(b) Yes.

Quarters for Industrial and Non-Industrial Employees

1313. Shri S. M. Banerjee: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Ministry of Defence has issued orders for the allotment of

Government-built Quarters from Estate Office Pool to the industrial and non-industrial employees of lower formations of that Ministry; and

(b) what is the progress in this regard?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) Civilians employed in the lower formations of the Ministry of Defence have been made eligible for general pool accommodation in Delhi, Simla, Bombay and Calcutta provided that they are not eligible for accommodation available with or to be provided by the Ministry of Defence.

(b) Allotments are made according to the priority dates of the employees. The employees concerned thus get Government accommodation on the basis of their position in the waiting lists.

Netaji Colony in Baranagore

1314. Shrimati Renu Chakravarty: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Netaji Colony in Baranagore, 24 Parganas (West Bengal) has been refused any amenities or development in the area by the Municipality on the plea that the Municipality has not been empowered and directed by Government to do so, or provided with the necessary funds;

(b) if so, what will be the agency to bring civic amenities to these squatters; and

(c) since the land is Government land, what is the difficulty in undertaking the granting of documents to all refugees there and finishing developmental work?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) Government have no information.

(b) It is the normal responsibility of Municipalities to provide municipal services in areas within their

jurisdiction. The Government of India, however, give financial assistance to Municipalities in the form of loans for undertaking development works such as roads, drainage and water supply in the approved colonies of displaced persons within their municipal limits. If the Baranagore Municipality applies for such assistance, the request will be considered on merits,

(c) To qualify for documents concerning allotment of land, displaced persons have to produce evidence to prove their displaced status and the fact that they have been residing in the colony from a date prior to the 1st January, 1951. Such evidence has not been produced by all the displaced persons so far. Sanction for development work will be considered when proposals are received from the State Government.

Activities of Hostile Nagas

1315. *Shri Rishang Keishing:*
Shri R. Barua:

Will the Prime Minister be pleased to state:

(a) the number of cases where the hostile Nagas attacked and raided the security forces and the village guards, and their posts in Nagaland since the inception of the Village Guards; and

(b) the number of arms and quantities of ammunitions carried away?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Hostile Nagas have attacked twenty posts manned by Village Guards and other security forces since the raising of the Village Guards forces.

(b) It would not be in public interest to disclose the total quantities of weapons and ammunitions lost to the hostiles.

Industrial Units in Tripura

1316. **Shri Dasaratha Deb:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of industrial units set up in Tripura during the Second Five Year Plan period;

(b) total number of people employed in these units; and

(c) how that figure compares with the Plan target?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) The total number of industrial units set up in Tripura during the II Plan is 386.

(b) The total number of persons employed in these units is 3991.

(c) This represents the 70 per cent. achievement of the II Plan target.

Sale of Handicrafts

1317. **Shri Dasaratha Deb:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of sale proceeds received out of the sale of handicrafts sold through the Tripura Industrial Emporium situated at Calcutta during 1961-62; and

(b) the yearly expenditure for the running of this Emporium in 1961-62?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Rs. 5,610.

(b) Rs. 6,200.

Uranium in Rajasthan

1318. *Shri Morarka:*
Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) whether Uranium deposits have been found in Rajasthan State;

(b) if so, where; and

(c) the quantity mined so far?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) to (c). Surveys undertaken by the Atomic Minerals Division over the past few years have revealed occurrences of uranium mineralisation in some areas and notably in the Udaipur, Bhilwara, Alwar, Dungarpur and Jhunjhunu district of Rajasthan. Some of these deposits have been assessed by development and others are in the process of being assessed. All deposits are not automatically mined or worked with a view to winning the mineral therefrom. If the development reveals that commercial exploitation is justified, then only is the work of mining undertaken. It would not be in the public interest to disclose the quantity of uranium ore so far mined from the deposits in Rajasthan.

Refund of Sales Tax on Exports of Ginger and Pepper

Shri Warior:

1319. { Shri Vasudevan Nair:
 | Shri M. K. Kumaran:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the demand of the Pepper and Ginger Merchants' Association for the refund of the sales tax on exports of Ginger and Pepper in consequence of the action taken by Government on the Ramaswami Mudaliar Committee Report; and

(b) if so, the reaction of Government thereon?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Yes, Sir. The recommendation made by Ramaswami Mudaliar Committee regarding remission of sales tax on export goods is, however, under examination.

Motor Transport Workers Act

1320. **Shri A. V. Raghavan:** Will the Minister of Labour and Employment be pleased to state:

(a) the names of State Governments which have not framed rules or appointed Inspectors to implement the provisions of the Motor Transport Workers Act, 1961; and

(b) whether the Central Government have given any directions to any of the States?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The following States have not yet framed rules but they have stated that this is being done:

Andhra Pradesh, Orissa, Madhya Pradesh, Madras, West Bengal, Punjab, Maharashtra, Kerala, Bihar, Gujarat, Tripura, Delhi, Rajasthan and Assam.

The following States have appointed Inspectors:—

Delhi, Manipur Madras, Maharashtra, Andhra Pradesh, Bihar, Gujarat and Rajasthan.

Replies have not been received so far from the following States:—

Mysore, Andaman & Nicobar Islands, Himachal Pradesh and Uttar Pradesh.

(b) Yes. Model Rules under the Motor Transport Workers Act, 1961, were prepared and circulated in November, 1961, to all the State Governments and Union Territories for their guidance in framing their own rules and they were also requested to finalise their rules expeditiously.

Wages of Kolar Gold Mine Workers

1321. **Shri K. N. Pande:** Will the Minister of Labour and Employment be pleased to state what is the percentage of total wage increase of workers of Kolar Gold Mine as a result of increase in dearness allow-

ance negotiated between the management and the trade unions on 21st December, 1961?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): Necessary information is being collected from the Government of Mysore who are controlling the Kolar Gold Mine.

"Last Days of the British Raj"

1322. Shri M. K. Kumaran: Will the Prime Minister be pleased to state:

(a) whether it is a fact that he was interviewed by Mr. Leonard Mosley, author of the book "The Last Days of the British Raj" with the purpose of writing that book;

(b) whether Mr. Leonard Mosley was granted access to the Government of India records connected with transfer of power; and

(c) whether the attention of Government has been drawn to passages in the book in which the author has described the I.N.A. leaders as opportunists and criminals who had tortured, beaten and killed their own fellow-soldiers?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes. Mr. Leonard Mosley met the Prime Minister on March 10, 1960. The meeting was a very brief one.

(b) No special facilities were offered to Mr. Mosley for writing the book.

(c) No. We have not seen the book nor is it available here.

Major new Industries Under Third Plan

1323. { Shri Daji:
Shri S. M. Banerjee:
Shri H. P. Chatterjee:

Will the Minister of Commerce and Industry be pleased to state:

(a) the major new industries likely to be set up in Madhya Pradesh,

Uttar Pradesh and West Bengal during the Third Five Year Plan period; and

(b) the details thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). A statement giving details of the Projects included in the Third Five Year Plan is laid on the Table of the House. [See Appendix II, annexure No. 51].

Export of Iron Ore to Japan

1324. Shri Elayaperumal: Will the Minister of Commerce and Industry be pleased to state the quantity of Salem iron ore exported to Japan in the years 1960 to 1961 from Madras State?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): Nil.

Coalfields Sub-committee in Andhra Pradesh

1325. Shri P. Kunhan: Will the Minister of Labour and Employment be pleased to state:

(a) whether any complaint has been made to Government about the un-representative character of the coal-fields sub-committee of Andhra Pradesh; and

(b) if so, the nature of action taken?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Yes.

(b) The matter is under consideration.

Production of Bauxite

1326. Shri Dighe: Will the Minister of Commerce and Industry be pleased to state:

(a) the annual production of bauxite in India with State-wise figures for the last three years;

(b) the quantity of bauxite annually exported during these years;

(c) the quantity of bauxite utilized for extraction of aluminium and the actual production of aluminium during the period; and

(d) India's annual requirement of aluminium?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (d). A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 52].

Coloured Film Factory in Mysore

1327. Shri Shivananjappa: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is a proposal to start a Coloured Film Factory at Mandyā in the State of Mysore;

(b) whether this industry has been already licensed; and

(c) if so, the name of the licensee and its collaborators, if any?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) Not yet, Sir.

(c) Does not arise.

दिल्ली में स्थायी प्रदर्शनी

१३२८. श्री भक्त दर्शनः क्या वाणिज्य तथा उद्योग मंत्री १६ मार्च, १९६२ के अतारांकित प्रश्न संस्था ६६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली में एक स्थायी प्रदर्शनी की स्थापना का जो प्रश्न विचाराधीन या उसके क्रम में क्या प्रगति हुई है?

वाणिज्य तथा उद्योग मंत्रालय में अन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई शाहः) : मधुरा रोड, नई दिल्ली के प्रदर्शनी स्थल को

भारतीय वाणिज्य तथा उद्योग मंडल संघ ने १ मई, १९६२ को ही स्थानी किया है। इस स्थान पर स्थायी प्रदर्शनी की तैयारी का काम शीघ्र ही शुरू किया जायेगा। स्थायी प्रदर्शनी की स्थापना करने के बारे में कितनी प्रगति हो चुकी है यह अभी निश्चित रूप से बता सकना सम्भव नहीं है।

Arrears of wages in Tea-Gardens of Tripura

1329. Shri Biren Dutta: Will the Minister of Labour and Employment be pleased to state:

(a) the amount of the arrears of wages of tea-garden labourers in the fifty-one tea-gardens of Tripura lying with the owners of the gardens; and

(b) what steps Government propose to take to stop arrears of wages in the gardens?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Rs. 3,61:84 Np.

(b) The arrears are due from only one tea-garden (out of 56 tea-gardens in Tripura) and are expected to be cleared soon.

Seventh Summer Drama Festival

1330. Shri Inder J. Malhotra: Will the Minister of Information and Broadcasting be pleased to state:

(a) the total number of participants in the Seventh Summer Drama Festival;

(b) whether any non-official organisations also participated in the Festival; and

(c) total cost incurred on this Festival?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) The total number of participating troupes is fifteen

(b) Eight non-official troupes also participated.

(c) The actual figures of expenditure are not yet available as the Festival concluded on 15-5-1962.

Export of Shoes

1334. Dr. L. M. Singhvi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have explored the possibilities of Rajasthani Pagarakhis (light shoes made in Rajasthan) as a foreign exchange earner;

(b) what steps, if any, Government envisage for popularising Rajasthani Pagarakhis abroad and for encouraging the production of Pagarakhis in Rajasthan; and

(c) what incentives and subsidies are being given to individual labourers and cooperative societies for developing tanning and colouring of leather and for production of Pagarakhis and similar articles in Jodhpur which has traditionally been one of the main centres for this kind of work?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). The Government have taken necessary steps for promoting exports of footwear in general including pagarakhis. Pagarakhis have been displayed in important exhibitions and fairs abroad. The State Government has given technical, financial and marketing assistance to Pagarkhi manufacturers and publicised their products.

(c) The State Government is giving loans to cooperative societies and individuals for the purpose.

Export of Indian Pottery Products

1335. Dr. L. M. Singhvi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are exploring the possibility of exporting Indian pottery products abroad;

(b) whether there is at present any export of Indian pottery products abroad; and

(c) if so, to what countries and of how much total value?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Yes, Sir.

(c) Pottery products are exported from India mainly to Pakistan, Afghanistan, Iraq, Burma, Ceylon, Aden, Kenya, U.S.A., and U.K. The exports of these products during 1959, 1960 and 1961 were of the order of Rs. 1.93, 1.02, and 2.57 lakhs respectively.

Employees' State Insurance Scheme

✓ **1336.** { **Shri K. N. Pande:**
Shri Mulchand Dube:

Will the Minister of Labour and Employment be pleased to state:

(a) in how many years the Employees' State Insurance Scheme has been extended to the families of the insured workers; and

(b) the number of the families so covered by Insurance Scheme in different areas?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Medical care is being extended by stages to the families of insured persons in different areas since 1958.

State	Families covered (Up to 30-4-62)
Andhra Pradesh	56,650
Assam	4,200
Bihar	40,950
Union Territory of Delhi	61,000
Kerala	3,200
Madhya Pradesh	80,800
Madras	36,650
Maharashtra	1,80,545
Mysore	77,600
Orissa	23,000
Punjab	68,100
Rajasthan	28,450
Uttar Pradesh	1,51,200
Total	12,12,345

Provident Fund

1337. Shri Chandak: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have resumed all the Provident Funds accumulated with the employers before the enactment of the Employees' Provident Fund Act;

(b) how many employers have not yet surrendered the Fund to Government and what is the amount involved; and

(c) what action Government propose to take to recover the Fund from the defaulters?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c). The information is being collected from the Regional Offices of the Employees' Provident Fund Organisation and will be placed on the Table of the House as soon as possible.

Pay Scales of Staff of Government of India Press, New Delhi

1339. Shri Nambiar: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the scales of pay of certain categories of staff of Government of India Press, New Delhi were revised during the period from 1949 to 1958;

(b) if so, what are those categories of posts and what were their scales of pay before and after such revision; and

(c) the date from which such revision of scales was effected?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) to (c). The number of categories is very large. During the years 1949 to 1958, there has been a revision of scales of pay of certain categories. It will not be possible to collect information in regard to all those categories extending over a period of nearly ten years. If information is

required in regard to any particular category or selected categories, an effort will be made to collect the same.

Categories of Posts in Government of India Press, New Delhi

1340. Shri Nambiar: Will the Minister of Works, Housing and Supply be pleased to state which of the categories of posts in Government of India Press, New Delhi fall in the category of:

- (i) Unskilled;
- (ii) Semi-skilled;
- (iii) Skilled;
- (iv) Highly Skilled; and
- (v) Skilled Supervisory?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): There has been no formal categorisation of posts in the Government of India Press, New Delhi, as also in the other Government of India Presses, on the basis of skill.

Uniforms for Staff of Government of India Press, New Delhi

1341. Shri Nambiar: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the categories of posts in the Government of India Press, New Delhi which are supplied with uniforms or liveries;

(b) whether there is any proposal to supply uniforms or liveries to any other category of post; and

(c) the rate of washing allowance being paid to those who are supplied with uniforms?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) The following staff in the Government of India Press, New Delhi, is supplied with uniforms liveries:

Office Daftaries, Peons, Farashes, Chowkidars, Darwans, Sweepers, Record-Supplies, Medical Orderlies, Bhisitis, Attendants and Armed Guards.

(b) All those categories which were considered eligible for the supply of uniforms have been included in the list mentioned in (a) above.

(c) Washing allowance is paid at the rate of Re. 1 per mensem for the period of duty.

Techno-Economic Survey of Kerala

1342. Shri M. K. Kumaran: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of India have received a copy of the report of the Techno-Economic Survey of Kerala; and

(b) if so, the details thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). No, Sir. At the request of the Kerala Government, the National Council of Applied Economic Research conducted a techno-economic survey of Kerala in 1960-61. A preliminary report was submitted by the Council to the Kerala Government in September 1961. It is expected that the final report will be submitted to the State Government shortly.

Export of Sandalwood Oil

1343. Shri Subodh Hansda: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a substantial portion of produced sandalwood oil is exported annually to foreign countries;

(b) if so, the foreign exchange earnings in 1961-62; and

(c) the steps Government are taking to step up the production for enhancing export?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Rs. 1.82 crores during 11 months (April 1961 to February 1962) of 1961-62.

(c) The bulk of sandalwood oil is manufactured from sandalwood procured in the Madras and Mysore States. Unfortunately sandalwood belongs to that species which is subject to natural reproduction and cannot be grown without any limit. However, the State authorities have evolved schemes for increased production and also to maintain the standard.

Industrial Estates in Rural Areas in Maharashtra

1345. Shri Jedhe: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of industrial estates in rural areas to be set up in Maharashtra State with names of the places during the Third Five Year Plan period;

(b) the industrial Estates so far started in first year of the Plan with places;

(c) the amount spent upto 31st March, 1962; and

(d) the new places for industrial Estates to be set up during 1962-63?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (d). A statement is attached. [See Appendix II, annexure No. 53].

Public Sector Industries in Maharashtra

1346. Shri Jedhe: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of public sector industries proposed to be set up in the State of Maharashtra during the Third Five Year Plan period;

(b) their names with the proposed location;

(c) the amount allotted for them; and

(d) names of the foreign countries for collaboration for these industries?

The Minister of Industry in the Ministry of Commerce and Industry

(Shri Kanungo): (a) to (d). A statement giving the requisite information is attached. [See Appendix II, annexure No. 54].

Power Alcohol Industry in Poona

1347. Shri Jedhe: Will the Minister of Commerce and Industry be pleased to state:

(a) the location surveyed for setting up of the Power Alcohol Industry in Poona District;

(b) the name of the company, private or co-operative concern; and

(c) the year of the completion of the industry with the estimated cost?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). M/s. Polychem Ltd., Bombay, a private party, who have been licensed under the Industries (Development and Regulation) Act, 1951, to manufacture Alcohol, are setting up their distillery at Nira in Poona District (Maharashtra State) at an estimated cost of Rs. 30 lakhs. This unit is expected to start production by the end of this year.

Broadcasting Stations in Maharashtra

1348. Shri Jedhe: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of new broadcasting stations with their places to be set up in the State of Maharashtra during the Third Five Year Plan;

(b) the amount allocated therefor place-wise, for transmitting stations; and

(c) the capacity of each station?

The Deputy Minister in the Ministry of Information & Broadcasting (Shri Sham Nath): (a) to (c). Five Mediumwave relay transmitters are proposed to be installed in the State

of Maharashtra, during the Third Five Year Plan, as shown below:

Name of Centre	Power in KW	Estimated cost of Transmitter Project
	KW Medium-wave	Rs. lakhs.
1. Sangli . . .	20	13
2. Parbhani . . .	20	13
3. Poona . . .	20	6
4. Poona }	For relay 1	1
5. Nagpur }	of light 1 music programme.	1

Besides, for the external programmes of All India Radio, a 50 KW Shortwave transmitter is also being located at Bombay, the estimated cost being Rs. 9.82 lakhs.

Sleeper Industry in Dandakaranya

1349. Shri Surendranath Dwivedy: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Rehabilitation Industries Corporation has decided to set up a sleeper industry in Dandakaranya; and

(b) the names of other industries that have so far been set up or have started working in Dandakaranya?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) Yes.

(b) (i) Wood-working including carpentry;

(ii) Hand-loom weaving;

(iii) Bamboo basket and mat-making;

(iv) Ambar Charkha scheme; and

(v) Paddy husking.

Employment of D.ps. in National Sugar Mills at Ahmedpur

1350. { Shri Dinen Bhattacharya:
Dr. Saradish Roy:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that loans and grants were given to National Sugar Mills at Ahmedpur, West Bengal for employment of displaced persons from East Pakistan;

(b) if so, what are the terms and conditions; and

(c) how many displaced persons are employed there and their percentage?

* **The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) to (c). Information is being collected and will be laid on the Table of the House.

Production and Export of Coffee

1351. Shri Rajaram: Will the Minister of Commerce and Industry be pleased to state:

(a) the total production of coffee in 1961-62 and the quantity which was allowed to be exported during that period;

(b) the condition of the crop in 1960-61 and 1961-62 respectively; and

(c) whether there are prospects of larger exports?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). The estimated production of coffee during the 1961-62 crop year is 41,000 metric tons approximately as against a record production of nearly 68,000 metric tons in 1960-61. The sharp decline in production in 1961-62 was due to the damage caused to the coffee crop by the unusually heavy rains in the South last year. The tentative export allocation is 20,000 metric tons during 1961-62.

(c) Yes, Sir, provided there is increased production of exportable grades of coffee.

Air-Lifting of Food to NEFA

1352. Shrimati Jyotsna Chanda: Will the Prime Minister be pleased to state:

(a) the quantity and the cost of foodstuff and other consumer goods air-lifted to NEFA during the last five years, yearwise; and

(b) whether there is any separate agricultural department in NEFA to look after grow more food in that area?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):

(a) The figures for airlift of food supplies and other consumer goods to the North-East Frontier Agency are as follows:

Year	Tonnage (in thousands)	Approximate estimate of flying charges	Rs. in lakhs
1957	.	73	13
1958	.	88	15
1959	.	102	18
1960	.	98	17
1961	.	103	18

(b) The Directorate of Agriculture and Community Development is responsible for increasing the agricultural production in the Agency.

Export of Jute Fibre

1353. { Shri Warior:
Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state whether it is a fact that jute fibre export from India are facing a threat from Banana plant fibre manufactured in Philippines through mechanised factories?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): No, Sir, Export of jute fibre has not been allowed for the last two years. Exports of small quantities, particularly of lower grades of jute and mesta are proposed to be resumed now. No threat of any competition from any other fibre is anticipated at present.

Export of Handloom Products

1354. { Shri Warior:
 } Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that as a result of the increase in prices the export of Handloom products have gone down; and

(b) if so, the steps taken by government to make it possible for exporters to sell these products at competitive rates?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) The slight decline in exports is not due to any increase in prices.

(b) Does not arise.

Aluminium Cables & Conductors Ltd., Calcutta

1355. Shri Indrajit Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 342 on the 2nd May, 1962 and state the names of the Directors of Messrs. Aluminium Cables and Conductors (Private) Ltd., Calcutta?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): The information is being collected and will be placed on the Table of the House.

Small Industrial Units in Punjab

1356. Shri Daljit Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of small industrial units established in the Backward

hilly areas of Punjab, during Second Five Year Plan period;

(b) the location of the same; and

(c) the number of small scale industries to be established during the Third Five Year Plan with location and time?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). The information is being collected from the State Government.

“ लघु उद्योग ”

१३५७. श्री प० ला० बारूपाल : क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) लघु उद्योग स्थापित करने के लिये जनवरी, १९५५ से जनवरी १९६२ तक कितनी धन राशि दी गई है;

(ख) इस धन राशि से किस किसम के उद्योग स्थापित किये गये और कहां-कहां पर ; और

(ग) यह धन राशि कितनी फर्मों तथा कम्पनियों को दी गयी ?

बाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो) : (क) से (ग) एक विवरण सभा पटल पर रखा गया है।

विवरण

(क) १९५५-५६ से १९६१-६२ तक राज्य सरकारों को निम्नलिखित राशियां मंजूर की गई हैं :—

	लाख रु०
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ऋण	२२३७.६७
योग	३२६०.०७

कलेण्डर वर्ष की जानकारी उपलब्ध नहीं है।

(ख) और (ग). केन्द्रीय सरकार लघु उद्योगों के विकास के लिये राज्य सरकारों को ऋण और अनुदान देती है। राज्य सरका अपने यहां के उद्योगों को सहायता देने के अधिनियमों/नियमों के अन्तर्गत व्यक्तियों आदि को ऋण देती है। देश के विभिन्न स्थानों में स्थापित किये गये लघु उद्योग तथा जिन पार्टियों को ऋण मंजूर किये गये हैं उनकी संख्या बहुत अधिक है। इसलिये यहां उन सबकी गणना कर सकना संभव नहीं है।

Allotment of Spindlage

1358. Shri Rajagopala Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there was any spindlage carried over from the Second Five Year Plan to the Third Five Year Plan;

(b) if so, how much has been carried over and what is the total spindlage available in the Third Five Year Plan;

(c) the State-wise number of applications received for allotment of spindles and action taken thereon State-wise;

(d) the reasons for delay in issue of licences in accordance with recommendations of State Governments, and for the return of applications for reconsideration by the State Governments; and

(e) the cases where applications were returned for reconsideration, and whether it was in accordance with the wishes of the State Governments?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) 3,78,856 spindles were carried-over to the Third Plan period. In addition it has also been decided to licence immediately during the Third Plan 3

million spindles. The total availability therefore is 33,78,856 spindles.

(c) A statement is laid on the Table of the House. [See Appendix II, annexure No. 55].

(d) A large number of licences have already been issued. The delay in the disposal of others is due to the need for careful scrutiny of the applications from the technical point of view. No applications were returned to the State Governments although in a few cases there has been correspondence with the State Governments for clarification of a few points.

(e) In view of the answer given to (d) above, this does not arise.

Export Licences

1359. Shri Jedhe: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the export licences are issued to export mangoes and cashewnuts; and

(b) if so, on what terms they are issued?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Mangoes and cashewnuts are free from export control and not being subject to the Regulations under the Imports & Exports (Control) Act, can be exported freely to any extent and to all permissible destinations. However, there is a total ban on the export of cashewnuts (raw), as distinct from cashewnut (kernel) which is free from any control, and is termed "Cashewnut" unless otherwise specified.

Buildings for Welfare Centre at Rudrampur

1361. Shri P. Kunhan: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the construction of buildings for welfare centres at Rudrampur, Kothagudium, Singareni Collieries has been delayed for well over two years;

(b) whether any representation has been received for expediting the construction; and

(c) if so, when the construction will start and when will it be completed?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) There has been some delay mainly due to the fact that the necessary plot of land has not yet been transferred by the Colliery Co.

(b) Yes.

(c) Construction will start as soon as land is made available by the Colliery Co. It will be completed within six months from the date of commencement.

Housing Scheme for State Government Employees

1362. Shri Maheswar Naik: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Central Government have formulated a scheme under which State Governments are given grants for housing their employees on rental basis;

(b) how this scheme differs from, low and middle income group housing schemes;

(c) what are the details of the grants given to different States last year; and

(d) whether the Union Government have ascertained the progress made thereunder in each of the recipient States?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):
(a) Yes.

(b) While the main purpose of the Low and Middle Income Group Housing Schemes is to enable the members of the general public to build and own their houses, the Scheme mentioned in part (a) of the question is designed for the sole purpose of providing houses on rent to the State Government employees.

(c) and (d). A statement showing the loan assistance given to the State

Governments and the progress achieved is laid on the Table of the House. [See Appendix II, annexure No. 56].

12 hrs.

STATEMENT RE: STOPPAGE OF WORK BY HOOGHLY PILOTS

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to make the following statement:—

The situation created by the withdrawal of their services by 40 of the Hooghly Pilots at the Port of Calcutta has now lasted a fortnight and movement of shipping is taking place only on a reduced scale from the 3rd May, 1962. The position at the close of the day on the 15th instant, i.e., yesterday, was that, during the period of 13 days from 3rd instant, 20 ships had sailed from the port and 22 ships had arrived, while 12 vessels were waiting at Sandheads and 31 vessels at the port for want of pilots. It is estimated that in normal circumstances 52 vessels would have sailed out of the port and 51 vessels would have arrived during this period of 13 days, as against 20 and 22 respectively.

The Calcutta Port Commissioner and Government are expediting arrangements by which the movement of ships to and from the port of Calcutta can be stepped up, the backlog cleared and movement of shipping restored to normal as early as possible. These arrangements include measures like using on an *ad hoc* basis the services of retired Hooghly pilots, qualified Master Mariners from other marine services of the port of Calcutta or elsewhere, naval personnel etc., some of whom after a course of training, can undertake pilotage duties at the port of Calcutta. Up to the 15th instant, the Port Commissioners had been able to secure the services of twenty such officers in addition to the 8 officers of the Hooghly Pilot Service, i.e. a total of 28 against the total strength of 46 pilots in the service. These measures will take some time to implement and some inconvenience to the public, particularly to trade and shipping inter-

[**Shri Raj Bahadur**]
ests, which Government regret, is unavoidable.

I also wish to take this opportunity to make a correction in a statement made by me in this House on the 12th instant. I said that out of the 40 pilots who had resigned hardly two or three belonged to the pre-1948 period. The number should be 11 and not two or three. I regret the mistake.

Shri Indrajit Gupta (Calcutta South West): With reference to the statement of the 12th, to which the hon. Minister has just now referred, may I ask him whether it is not a fact that the meeting of the 15th and 16th March 1948—to which he referred that day and told the House that the final terms of settlement were worked out there and accepted by the pilots—was actually a meeting to discuss the terms and conditions of the British pilots who were being given a separate set of terms and conditions on the basis of contracts and that the two Indians, whose names were mentioned by him that day, were the only two Indians present as observers out of twelve pilots of whom the other ten were all British?

Shri Raj Bahadur: The Minutes of the meeting, with Shri Sukthankar, of the 15th and 16th March 1948 clearly state that the meeting was attended by the British and Indian pilots and discussed problems relating to all the Bengal Pilot Services and there was no question of any distinction between European and Indian pilots as such, with the exception that there were different sets of terms and conditions for different categories of pilots. There are four categories of pilots: Firstly, the Secretary of State's service pilots who were recruited before 1927. The second category was those who were recruited before 1927 but by the Governor-General in Council. The third category was those who were recruited between 1927 and July 1931. The fourth category was those who were recruited after 1931. There were different sets of terms and conditions regarding the emoluments and pen-

sions. They were discussed there and a copy of these terms was given to the pilots on the 15th. They again met on the 16th. They discussed and individually the pilots signed to signify their agreement regarding terms and conditions on behalf of the Europeans individually and on behalf of the Indians Mr. Pavri signed, because he held the office of an office-bearer in their association.

Shri Nath Pai (Rajpur): Is it not a fact that had the demand of the pilots association for an increase in their salary been granted, it would have amounted annually to an expenditure between Rs. 35,000 and 40,000 whereas the daily loss to the country is more than Rs. 40,000? I hope I have made this clear that the total emoluments that would have been due to them had their demand for increase.

Mr. Speaker: The hon. Member is clear.

Shri Nath Pai: If it is so, in view of the fact that there is a complete stand-still on the Hooghly and the daily number of ships sailing is not 3 but 10 according to the statistics which are available, may I know what steps the Government are taking to initiate a kind of an honourable settlement acceptable to both the parties?

Shri Raj Bahadur: Firstly, I would like to say that there is no stand-still in the movement of shipping. In fact, even in this period, as against 52 and 50 normal movements of ships coming in and going out, we have maintained 20 and 22 which comes to about 40 per cent. However, that is one aspect of the matter.

About the question of financial implications, that is not the crux of the matter. The crux of the matter is whether we can grant to one particular marine service out of the six marine services a scale of salary or emoluments or allowances, which may not sound fair to others, who are doing more or less similar work or some other type of work in other fields of marine service. That is the whole question. In this case it, has unfortunately been so. The amount

may be small. But, the question is that, the Assistant Harbour rates down that in the Hooghly pilot service, the top most man, is getting a total emolument of about Rs. 2700 as against Rs. 2200 received by the topmost officer among the Assistant Harbour Masters. According to them there is already a difference of Rs. 500. The pilots say that the night fees that they earn should not be taken into account in the total of their emoluments and there should be a comparison between the basic salaries. That is the whole dispute. If we try to please the pilots, we are definitely bound to offend the Assistant Harbour Masters, who are likely to protest. In this case, unfortunately, one man's food is another man's poison.

Shri Hem Barua (Gauhati): In view of the fact that as far as I understand the demands of the Hooghly pilots boil down to one thing at present—simply one thing—that is absorption as they were given an assurance long back of the Hooghly pilots under the Government of India—that is the request that stands—instead of trying to solve the situation or problem seriously, I am afraid the Government are trying to upset the situation by mobilising the services of....

Mr. Speaker: The hon. Members are making statements and giving arguments. I only thought I would allow two or three questions.

Shri Hem Barua: May I put it in the question form?

Mr. Speaker: Does he require my permission for a second time? I have been requesting that it should be brief.

Shri Hem Barua: I shall put it in the question form. Whether it is a fact that instead of trying to solve the situation or problem seriously, the Government are only trying to upset the situation by mobilising the services of British pilots and also the services of naval personnel?

Mr. Speaker: It is not a question. It is only giving an opinion.

Shri Hem Barua: It is a question, Sir?

Mr. Speaker: Not in my opinion.

Shri Tridib Kumar Chaudhuri (Berhampur): May I know what is standing in the way of the Government taking up the whole question of these Assistant Harbour Masters, Hooghly pilots and all the concerned services and put it on a sound footing instead of prolonging this crisis?

Shri Raj Bahadur: It was first taken up through the Lokur Committee, a Judge of the High Court. Again, because they were not satisfied with his findings, it was given to another Judge of the High Court, Shri Guha Roy. Then, they made certain representations even against this report which were examined by a Special committee. There is no question of prestige. We are taking it up most seriously. It is not fair to say that we are not taking the question seriously. The point is, it is a difficult situation. We cannot say that what Shri Hem Barua says is correct.

Shri Prabhat Kar (Hooghly): In view of the congestion already created owing to the non-movement of ships, and its effect on the trade and commerce of the whole of the Calcutta Port, may I know whether Government, instead of simply saying that they are trying to put in one or two ships every day, have any proposal to negotiate with these pilots and settle the matter, because the delay is causing a great hardship to commerce and industry?

Shri Raj Bahadur: In reply to the half-an-hour discussion the other day, I made it clear that the question of increase in emoluments for the Hooghly Pilots as also the question of bringing forward legislation to undo the Act of the then Constituent Assembly (Legislative), were difficult questions. Apart from these, if there is any other thing, we are always prepared to discuss and negotiate; we shall be glad to meet them and discuss and find a solution, if there are any legitimate grievances.

12.11 hrs.

**ELECTION TO COMMITTEE
COFFEE BOARD**

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to move:

"That in pursuance of sub-section (2) (b) of section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board constituted under the said Act."

Mr. Speaker: The question is:

"That in pursuance of sub-section (2) (b) of section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board constituted under the said Act."

The motion was adopted.

12.12 hrs

***DEMANDS FOR GRANTS—contd.**

Mr. Speaker: The House will now take up discussion and voting on Demands Nos. 76 to 78 and 133 relating to the Ministry of Mines and Fuel, for which 6 hours have been allotted.

Hon. Members desirous of moving cut motions may hand over at the Table within fifteen minutes the numbers of the selected cut motions. I shall treat them as moved, if the Members in whose names these cut motions stand are present in the House and the motions are otherwise in order.

The time-limit for speeches would be 15 minutes, as usual.

DEMAND NO. 76—MINISTRY OF MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 22,03,000 including the sums already voted on account for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect of 'Ministry of Mines and Fuel'."

DEMAND NO. 77—GEOLOGICAL SURVEY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,73,46,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect of 'Geological Survey'."

DEMAND NO. 78—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 10,56,17,000 including the sums already voted on Account for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect of 'Other Revenue Expenditure of the Ministry of Mines and Fuel'."

DEMAND NO. 133—CAPITAL OUTLAY OF THE MINISTRY OF MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 62,19,05,000 including the sums already voted on Account for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963 in respect

*Moved with the recommendation of the President.

of 'Capital Outlay of the Ministry of Mines and Fuel'."

Shri P. K. Deo (Kalahandi): Mr. Speaker, Sir, it is a very good thing that the Department of Mines and Fuel has been promoted to the rank of a Ministry which is in charge of a Minister of the Cabinet rank. Government have fully understood the importance and implication of this Ministry and have acted most wisely.

The day is not far ahead when India would be self-sufficient, so far as oil and oil products are concerned, and the hard-earned foreign exchange which we have been spending so much on the purchase of oil and oil products would be utilised for various other important development projects.

It would not be proper to pass the Demands of this Ministry without pointing out the various lapses and lacunae. Instead of dilating on all the various aspects of this Ministry, I would like to pin-point my observations on a few points that have come to my notice.

First of all, it is gratifying that three refineries in the public sector are going to be put up. The Nunmati refinery with a capacity of 0.75 million tons has been inaugurated by the Prime Minister on 1st January, 1962, and it has gone on steam. The Barauni refinery with a capacity of 2 million tons is going to start functioning very soon, probably in 1963, and in Gujarat, at Koyali, we are going to have a refinery with 2 million tons capacity; the agreement has been signed in respect of this between a Russian firm and the Oil and Natural Gas Commission. These reports are very encouraging. At the same time, I shall be failing in my duty if I do not bring to the notice of the House the various teething troubles, as they are called, or the various difficulties which the Nunmati refinery is facing these days. At the initial stage, it was

estimated that it would go into production very soon. From press reports, we have been given to understand that the delay in production has been due to delay in the construction of the pipe-line through which the crude oil has to be supplied by Oil India, from Noharkatiya and Moran fields. But I am afraid this is not the actual fact. The statement of the General Manager of the refinery regarding the delay has not been brought to light. If you scrutinise his statement, you will see that at that very moment there were 13,000 tons of crude oil already in the storage tanks of the Nunmati Refinery, and the 16 inch pipeline which had the capacity to pump about 2,000 tons of crude a day was already existing there. But still there was no production in the refinery.

It is most unfortunate that the realities have not been brought to light and even though in industrial undertakings like this these teething troubles are very common, at the same time these have been aggravated by the commissioning of the distillation unit in hot haste. On the other hand, the commissioning of the kerosene refinery and the coke processing unit was delayed. All these three units should have been commissioned simultaneously. We do not know why the kerosene unit and the coke processing unit have been delayed. Naturally as the distillation unit was commissioned much earlier, all the crude oil that was received was stored in the storage tanks. These products are not fully refined crude oil; they were off specification products and partly refined crude.

In this connection, I beg to submit that the whole thing was delayed because there was a breakdown of the generating plant. We expected that we would get adequate electricity to start the work from the Assam State Electricity Board, but our expectations were completely belied. There was drought in the Assam hills and the HYDEL system there could not generate the amount of electricity required for this refinery. Also because of monsoon, the schedule for construction of

[Shri P. K. Deo]

the pipeline could not be kept and the matter was delayed. So the entire project and the construction of the pipeline have been subject to vagaries of the monsoon. I beg to submit in all humility that we must have at separate electricity generating set of our own if we want that it should function properly. We are told that the Army authorities have been approached to lend their generating sets for the proper working of this refinery. I hope that would be done soon.

Coming to the Barauni Refinery, we are told that Barauni would be linked with Delhi and Calcutta, the main consuming centres of the oil products. I think this should be done according to schedule.

So far as the movement of Gujarat oil to the STANVAC and Burmah-Shell refineries at Bombay is concerned, we are told that 600 tons are despatched every day. But it is high time that we considered having a regular pipeline for the transportation of Gujarat oil to the refineries. The establishment of a refinery of our own at Koyali will take some time, that is 1963 or so.

Regarding oil prices it is needless to say and reiterate in this House that oil is not a luxury item. It is a necessity even for the poor man. The expectation that we had that the acceptance of the recommendation of the Oil Prices Enquiry Committee by Government would lead to the reduction in the prices of oil has been belied. The actual reduction of Rs. 15 crores, we are sorry to say has been mopped up by the additional excise duty. It is a pity that the consumers' price remain unchanged.

Regarding the exploration of the oil resources in this country, I would be failing in my duty if I did not mention here that there are other areas like Jaisalmer in Rajasthan and the coastal belt of Orissa including the Mayurbhanj area and the Cauvery and the Godavari basins. There are potentialities of large quantities of oil.

Some time ago, we were told in the House that the living conditions at Jaisalmer are very difficult for our boys in the Oil and Natural Gas Commission to work effectively. But just at the border, on the other side, the Pakistan authorities are developing their oil and gas resources; and so it should not be an excuse. They would be working under the same conditions and it should not be an excuse that our boys have to work in desert conditions and have to undergo various hardships. This should be taken up in right earnest; and the various seismographic and other surveys should be taken up also in the coastal belt of Orissa where there is a potentiality of the occurrence of large oil deposits.

I now come to coal. Coal is a very important aspect of our national life. I am reminded of the usual tug-of-war this House sees between the Ministry of Railways and this Ministry when the question of coal comes up. Each Ministry accuses the other. Even though it is the collective responsibility of the Government of India to see to the production and distribution of coal in the various consuming centres, the problem has remained very acute. Even though the Coal Council of India which met in September 1961 suggested the co-ordination of the programmes of production and transport of coal, I do not see anything being done in that regard.

We are told that a subsidy of Rs. 210 lakhs was given last year for the transport of coal by rail cum-sea route. Although actually, 4799 wagons are loaded daily from West Bengal and Bihar coal-fields and 1170 wagons are being loaded from the outlaying coal-fields, still the situation is very hard and it has retarded the progress of industrial growth in various parts of the country. As we have not been able to develop other power resources in this country, like atomic energy or hydel, we shall have to depend solely on this coal power. I am afraid the situation is far from satisfactory.

Regarding production of coal, last year, there has been a slight increase. Fifty five million tons of coal have been exploited as against 54.6 million tons of coal during the corresponding period of the previous year. Though there has been a slight increase, we are far behind the target because our target in the Third Five Year Plan is 97 million tons. 97 million tons target which had been envisaged is going to be achieved by raising the target by 17 million tons in private sector and 20 million tons in the public sector—17 million by the NCDC and 3 million by the Singareni collieries. The efforts in this regard are not encouraging. From our experience of the Second Plan we have seen that due to the bottlenecks in transport system, there had been accumulation of coal at the pit heads. So deliberately the mine owners, both the private and the public sector, intentionally reduced production of coal even though we shout at the top of our voice that there should be more coal production. Until there is proper movement of coal it is all meaningless.

I should like to submit that in the exploration of the coal resources at Talcher and Surguda there should not be any departure from the pursued policy of the Government; it should be exploited in the public sector. It has been rumoured that many industrialists including my Chief Minister Shri Bijayanand Patnaik want to develop it as their own. I request the Government with all humility and emphasis that there should not be a departure from the pursued policy; these should be done in the public sector. About Surguda area, I may submit that the area from where the railway line branches off from Mahendragarh to Bihar border is full of high grade coal and it should be exploited for the interest of the country.

My speech would not be complete without a reference to the iron and manganese situation. So far as iron ores are concerned, there has been some increase in the export of iron ore but there has been a decline in the export of manganese ore. United

States used to be our biggest buyer of manganese ore. But there has been a decline in our trade with U.S.A. to the tune of Rs. 3.71 crores. It is probably due to the steel utilisation programme in the United States and the increased production of ferro manganese in the United States. We should try to explore other markets for our manganese ores. The European countries which have been buying our manganese ores get more and more of their requirement from the USSR because of the freer availability from that country; so there has been a decline for us. Sometime back Indian manganese was one of the biggest foreign exchange earners of this country. The Ministry should not lose sight of this fact and they should try to give all impetus to the manganese mine owners and see that this industry thrives. So far as iron ore is concerned even though we are committed to supply to the tune of six million tons of iron ore to Japan and steps have been taken to exploit Kiriburu and Bailadila deposits in Orissa, Bihar and Madhya Pradesh and Railway lines are being laid, I feel the way we have been progressing is far from satisfactory and it may not be possible to stick to our commitments. As we are boosting our export of iron ores we should try to export more of iron ore through various ports. With Japanese collaboration, sometime back, we expanded the Visakapatnam port and two more berths were added to our existing capacity. But at the same time, the Paradip port in the Orissa coast could be developed and the high grade iron ore lying in the Sukinda area in Tomka in the Daitairi mines, which are about 30 miles from the port, could be transported to Paradip. Sometime back during the election period, the Prime Minister had been to the Paradip port for some ceremony. Must be it was more for election propaganda in Shri Dwivedy's constituency; not that there was actually any meaning or sincerity behind that.

Paradip port, as it stands today, is not worth the name of a port. It can hardly handle three lakhs tons of iron

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ore. That is its annual capacity. So, if the Government is really sincere that the iron ore deposits should be developed in the Sukinda area, then it will have to develop simultaneously the Paradip port. With all sincerity, I beg to submit to the Government that they should take early steps in this regard.

Shri Umanath (Pudukkottai): Mr. Speaker, Sir, I was just observing a few minutes before the leader of the Swatantra Party supporting the public sector. Though it is strange, it is a welcome sign and I think it is for the good of the country.

Shri P. K. Deo: We believe in mixed economy.

Shri Umanath: Today I shall deal with lignite mining, certain aspect of geological survey and oil exploration.

With regard to lignite mining, the target dates have been changing from time to time so far as the completion of the project is concerned. I would request the Ministry to stick to this target date at least and complete the project as early as possible. Secondly, there is a move for expansion as far as mining is concerned from 3.5 million tons to 6 million tons and generating capacity from 250,000 KW to 400,000. We welcome this move and we would request the Ministry to expedite it soon.

But I would be failing in my duty if a disquieting feature in this lignite mining project is not mentioned here, namely, the upward revision of estimates. The original estimates had been Rs. 68 crores. Then it was changed to Rs. 94 crores, without there having been any change in the capacity of the project or in the nature of the work concerned. When this revision to Rs. 94 crores came up, the Estimates Committee intervened, thoroughly questioned the officers of the Corporation as well as the Ministry and made a severe criticism that this

sort of revision is really affecting the project and it should not be done hereafter. In the discussion before the Estimates Committee, the officer assured the Committee that there was not likely to be any further increase over the present estimates of Rs. 94 crores for the entire project.

In the latest report given by the Ministry for 1961-62, however, it is mentioned:

"The total cost of the project is now estimated to go up to Rs. 112.67 crores. The revised cost is at present under examination."

I submit this is very very disquieting. We have got another three years to complete the project—1962, 1963 and 1964. The estimates had increased from Rs. 68 crores to Rs. 94 crores and from Rs. 94 crores to Rs. 112 crores. In another three years, definitely there may be further revisions and ultimately this may affect the project itself. That is why I am saying that this is a disquieting feature. The reason given is, increase in price of some of the building materials, etc. This revision is being contemplated notwithstanding the serious intervention of the Estimates Committee and that is why I demand that a high-powered commission, including some Members of Parliament, must be appointed to go into this matter. A thorough enquiry should be made so that this is kept checked at least at this, further economies are made and the project is not affected. As we see, Sir, a certain development is taking place. The aspect of planning as far as estimates are concerned, as far as expenditure is concerned, is completely dropped. If this tendency develops—because from 68 it rose to 94 and from 94 to 112—and it goes on like this, that means a situation is coming up where the Government will be going on spending before the project is completed without there being any plan over expendi-

ture. The implication of this will be that the cost of production of the various products of this project will be based on and inclusive of the interest, inclusive of the depreciation and all that. If these estimates go up year by year, definitely the cost of production will also rise.

Secondly, Sir, the economic utility of the products also may be affected. For example, we are told in regard to carbonised briquettes the cost of production will be equal to half as much as the ruling price of coal. Now the difference is there. But if the estimates go up from year to year this difference will be narrowed down and a point may be reached where the advisability of continuing the project itself will be questioned from some quarters and we will be in a fix. That is why I am insisting, as far as this point is concerned, that there must be a high-power commission.

Now, we clearly see how there is this question of price increase. Unless you hold the price line it is going to affect the national projects themselves, because if it is left like that this price mechanism itself may be used by the private sector as a lever to sabotage national projects in the public sector. That is why, as far as the Communist Party is concerned, again and again we are raising this question, vehemently, of holding the price line. When we raise it, the hon. Finance Minister immediately retorts saying that we are getting angry, we are touchy, we are provoked and all that. Of course, the same is the case with him. He also gets angry. The only difference is that he gets angry when the question.....

Mr. Speaker: Is he also a Communist or the hon. Member is also a Congressman?

Shri Umanath: He is a part of the House.

Mr. Speaker: Both have a common character.

Shri Umanath: We have a common character, but there is also a difference in that common character. When certain things are said he gets angry. We get angry the moment he denies the existence of price increase, and when we insist that there is profit increase he gets angry. That is the difference. The difference is between profit and price. I am proud to tell you that our anger is in favour of the common man and his anger is in favour of profiteers and speculators. We are ashamed of such anger on his part and we are proud of this anger on our part.

Now I come to certain of the past happenings as far as this project is concerned.

Mr. Speaker: I am the victim equally of both the anger.

An Hon. Member: You are not the target.

Mr. Speaker: But I am the victim.

An Hon. Member: It passes through you; it does not touch you.

Shri Umanath: When the original estimate of Rs. 68 crores was revised to Rs. 94 crores, one of the main reasons given was that the estimates of Rs. 68 crores was thoroughly an under-estimate. That is what is alleged. Why? Because the consultants gave them such an under-estimate. Who were the consultant? They were from the United Kingdom. Why did they give such an under-estimate of Rs. 68 crores—the difference between Rs. 68 crores and Rs. 94 crores is very big. The Government admits that the consultants who were appointed did not know anything of lignite mining. That is a wonderful act of the Government, appointing a consultant who, they admit, did not know anything about lignite mining. Why were the appointed

Sir, as far as lignite mining in this world is concerned, we know that East Germany or the German Democratic

[Shri Umanath]

Republic and North Vietnam are dealing with this. All technical experience could have been taken from them. Why was it not taken? Where they approached? Why were these consultants, who did not know anything, appointed? I have a strong suspicion whether it was political bias that came in the way at the time of appointment of the consultants. I would like to tell this Government at this juncture, if it was political bias that came in the way, that crores of our people who restrict their consumption and pay taxes to the Government are not doing so and their taxes are not meant for paying and satisfying the political bias of the Government as far as building up of our national projects are concerned. Secondly, on taking decisions Government take such a hell of a lot of time that we lose a lot of money. For example, certain specialised equipments were required for lignite mining and the Government took a lot of time to take a decision, and by that we lost Rs. 11.4 crores. So also, for the briquetting plant Government received the tenders in December 1959 but the Government accepted the tenders only in March 1961. Because of that, the estimate rose from Rs. 11 crores to 20 crores. I would like to know whether the money that is paid by the public and the sacrifice they make is meant for this intelligence of the Government. Fine intelligence it is! We have to appreciate it. But it is too precious a commodity for a poor country like India. That intelligence may flourish in a lavish country like America, but not in a country like ours.

Mr. Speaker: The hon. Member should excuse me because I am interrupting him when he is discussing the intelligence. I have to convey to the House that there is a luncheon by the President today. Because this is the first luncheon by the President, naturally, all the Ministers have a desire to attend it. So, for some time at

least, it will not be possible for all Ministers to remain here during the discussion. Therefore, they wanted the permission of the House to be absent during the lunch period. Of course, the Parliamentary Secretary would be taking down notes on behalf of the Ministers. I have agreed to that and, I hope, the House would have no objection to it.

Shri Hem Barua (Gauhati): We can also adjourn for an hour.

Mr. Speaker: We are not adjourning. The hon. Member might continue his speech.

Shri Umanath: Coming to the question of oil, as far as oil exploration in the Madras coast is concerned, I would like to make out a point. In the 22nd report it was stated on the basis of the report of the Soviet oil experts that between 1956 and 1961 one of the tasks was to carry out geological and geo-physical investigations as well as drilling to a small extent in the Gangetic Valley, Cambay area and Madras Coast. Now, as far as the Madras coast and Cauveri basin is concerned, we find that no drilling has taken place so far, and we do not know the reason for that. On the other hand, as far as the Government is concerned, we find it is not enthusiastic about drilling operations and other things in Cauveri basin in Madras. It is silent, and we would like to know the reasons for that. I am saying this because we do not get information when we put questions specifically on this; we get only too general information, or we do not get it. The public feel that there are bright prospects of getting oil and if the Minister is silent a suspicion is created in the minds of the public. So, to avoid that suspicion, I would request the Government to immediately undertake drilling operations. Secondly, I would like the Government to publish the seismic reports in full so that either the public will understand the delay, if the delay is justified, or the

Government will stand the criticism of the public.

Coming to the question of refineries, a demand is being made in various parts of the country for the establishment of a refinery in the south. If a refinery is established there, a lot of coal will be saved, wagon shortage will be relieved to a small extent and further, if oil is struck in the Cauvery basin area, the establishment of the refinery and the steps taken earlier will come in handy at the time when the oil is struck as there will be a ready refinery at close hands. At least there we must learn the lesson from Saurashtra. When oil was struck in Saurashtra, on which negotiations took place with the foreign companies, the foreign companies adopted the tactics of pressurising the Government and because of that there were some difficulties for us. This difficulty we can very well avoid, and it is from this angle that I demand that the question of establishing a refinery in the south may be taken in hand immediately.

Coming to the question of geological survey, my impression is that Government is after finding out big things, big finds on which certain big projects can be taken up. If this is the attitude of the Government, it will affect large parts of the country which are backward areas. For example, in reply to a certain question which I put, it has been stated that there are so many reports that iron ore is found in which the iron content is 24 to 40 per cent. If that is true, my request is that in such places where small finds are there, Government should take up the work; they should not wait for big projects. If there are big finds, let them take them up, but small finds should also be taken up to supplement the big finds. If there are small finds in backward areas, they should be exploited for developing the small-scale industries.

12.45 hrs.

[SHRI MULCHAND DUBE in the Chair]

Finally, I come to the question of prices which is important. I would like to mention here that the other day when the question of prices came up the performance of our hon. Finance Minister and his deputy was unbecoming of responsible persons. That is what I would like to emphasize because a match box was shown to us or thrown at us. This question of rise in price comes up in the case of projects also. When the question of price came up during the budget debate a match box was shown to us. Yes, if the chaprasi of the hon. Finance Minister goes to purchase a match box, he may get it for six naye Paise. If the Deputy Finance Minister, Shrimati Tarkeshwari Sinha, goes to the bazaar, she may get a match box free also—it will not be a magic box; it will be a match box which she gets. But we are not Deputy Ministers. A common man is not a Deputy Minister. She may get it free, but we will not get it free. We will not. Most probably, a 5-nP match box was purchased for 6 nP. I do not know, it is possible. I am raising this here because I can understand disgraceful attitude, as far as the Deputy Minister is concerned, because she does not know, she has not experienced the popular movement, the peoples' minds, the agonies and pains of millions of middle class families trying to adjust their budgets because of the rise in prices following the levies announced in the budget; she does not understand their sentiments because she has no experience about the movement of the people, their ideas, their sentiments, but I cannot understand how the hon. Shri Morarji Desai can be playful like this.

Shri K. D. Malaviya: Let us come to oil.

Shri Umanath: Because the prices have risen. He knows it. His deputy also knows that the prices have risen. Here I am going to read from the *Times of India* dated the 14th, that is, day before yesterday, where it is stated that an all-round increase in prices was noticed in the Delhi markets last fortnight and the rise was generally

[Shri Umanath]

attributed to the heavy imposition of taxation. It further says that cotton goods and cotton yarn particularly marked up. I am mentioning all this to show that it is a well-known fact, and the Minister, his deputy and the Government know, that the prices have risen and yet they come here and deny it to the entire House, to the entire country, by saying that there is no increase in prices. Is it not chicanery, unheard of chicanery, on the part of the Minister to have denied the existence of the rise in prices which is there for everyone to see? I say it is chicanery and irresponsibility of the highest order and effrontery on the part of the Minister to tell us so when people are suffering and struggling to adjust their budget, which they find it very difficult to manage, because of the sudden and heavy rise in prices. I can very well understand the Finance Minister admitting that it is true there is a rise in prices and then saying the reasons are such and such and "we are going to take such and such steps to remedy them", but this sort of playfulness on the part of the Government and the Finance Minister in dealing with the problems of the people must be stopped here and now. The hon. Finance Minister....

Shri K. D. Malaviya: Let us come to oil.

Shri Umanath: I will speak on mines and oil as well as on the general questions arising out of that. The Finance Minister had stated the other day that we will be meeting the fate deserved by us. Yes. What are the lessons of the general election? The lessons are that the Congress Party came out with a reduced majority. That is what the people have done; they have reduced the majority of Congress. And our strength has been increased from 29 to 34 today. This is the lesson of the general election, and if the hon. Finance Minister says that this is going to be the indication of the future, well, I accept that future indication and I accept the

future fate which will be, after some time, the day will not be far off when the Finance Minister will be put here in the opposition, and that too to one of the back benches, and comrade A. K. Gopalan and others will be there in the ministerial benches. That time will not be far off.

So, I will repeat at the end that the Minister should be frank and honest when dealing with the problems of the suffering and teeming millions and must be prepared to admit whenever there is any rise in prices. He should be responsible enough when making statements on issues like rise in prices as the difficulties of the people is not a jesting question. All these things must be stopped and proper action should be taken at an early date.

Shri Kamalnayan Bajaj (Wardha): Will that verdict be by bullet or ballot?

Shri Umanath: It will be by ballot. If the verdict of 1962 is a verdict of the bullet, then my verdict will also be a verdict of the bullet. But if the verdict of 1962 has been a peaceful verdict; by the very same peaceful verdict, the Finance Minister will be here and our people will be there.

Shri P. C. Borooh (Sibsagar): Mr. Chairman, Sir, I congratulate the hon. Minister of Mines and Fuel for the various achievements he has been able to bring out in the various sections under his Ministry. From the Report of the Ministry circulated to us it has been found that in 1960-61 the total production of coal in the country was 54.6 million tons and the production in 1961-62 remained almost at the same level. Out of this 54.6 million tons, the private sector has raised about 44.5 million tons while the public sector has raised only about 9 million tons.

The target for coal production in the Second Plan was 60 million tons. So, there is a shortfall of about 6 million tons. While the private sector collieries fulfilled their quota of production, the public sector has failed to do so. I do not know how the hon.

Member who just preceded me feels about this. We are moving more on an ideological approach and not so much on a practical approach.

The requirement of coal at the end of the Third Plan is placed at 95 million tons.

The target for Coal production in the Second Plan was about 60 million tons and there is a shortfall of about 6 million tons. While the private sector collieries fulfilled their quota of production, the public sector collieries could not do so. The requirement of coal at the end of the Third Plan is about 95 million tons. This is exclusive of 2.5 million tons required for the projected fourth steel plant at Bokaro. Compared with the performance of the Second Plan, this target of 95 million tons will be found to be very ambitious. This means additional production of 35 million tons over the target of 60 million tons in the Second Plan and about 41 million tons in terms of actual production that we have reached in the Second Plan.

If the collieries of the public sector cannot achieve their targets and the private sector is not allowed to expand, there will be considerable shortfall and as a result the country will be confronted with serious difficulties. It is, therefore, necessary that the target for coal production in the private sector should not be fixed only to commensurate the past output but they should also be given scope for further expansion. This is more so when the Government is thinking of raising the target of coal production in the Third Plan to about 110 million tons.

It is estimated that while the private sector programme will involve a capital outlay of Rs. 60 crores with a foreign exchange component of Rs. 38 crores, the capital to be invested for additional 20 million tons in the public sector will be Rs. 103 crores. It is a well known fact that the country's resources are very strained and

it should be our duty to see that the best use is made of our available resources. Viewed in this context, I think, the private sector should be allowed to expand to the maximum extent.

Secondly, merely increasing the coal production will not solve our problems. The inadequacy of transport is also to be removed. The question of inadequacy of transport comes up before this House almost every alternate day. When a question is put to the hon. Minister of Mines and Fuel, he would say helplessly that it is the Ministry of Railways which has failed to transport the coal to the industries. Again, when the question is put to the Ministry of Railways, he will say, "My railway is capable of carrying all the coal that is available to it." As a result of this our Minister of Industry had to play the part of a helpless onlooker and we, the Members, get bewildered. This sort of thing should not be allowed to continue and something should be done so that we can get our transport facilities enhanced.

It is also suggested that the industries situated far away from the coal-bearing areas might be encouraged to use furnace oil. But the cost of furnace oil as compared to coal is very high on account of the high Central tax. Besides, changing the machinery to enable them to use furnace oil in place of coal is also a costly affair. Yet, as a measure of inducement to make the industry go for the use of furnace oil, the duty on furnace oil should be abolished. This may save coal for these industries which need coal most.

The quality of coal available in Assam is of a very inferior quality, particularly that coming from the Khasi Hills. They are all surface coals and are available only in powder form. This coal has been thrust upon the tea in-

[Shri P. C. Boroohah]

dustry and the industry fails to heat up the machinery to proper temperatures as a result of which the quality of tea gets deteriorated. May I request the hon. Minister to take some steps to improve the quality of Assam coal either by establishing some coke oven factories or some coal washeries in the coal-bearing areas of Assam?

Regarding price, while there was a revision of price last year for coal produced in all regions of the country, Assam coal was left out. In Assam the policy of 'lower the quality of coal the higher the price and vice versa' is, I think, still followed. The Khasi coal though the most inferior coal

- is the most costliest. At the same time, pilferage and loss in transit are also the highest there. So, I say that the hon. Minister will look into this matter also and see whether it is possible to rationalise the price of Assam coal.

The Survey Reports say that there is a huge deposit of high quality coal in Garo Hills in Assam. Only on account of no transport the area has not been worked so far. May I request the hon. Minister to take up this matter with the Railway Ministry and see that a railway line is extended up to the foot of Garo hills and take other necessary steps to open this area and make the production of coal go ahead to cope with our demands?

Now coming to oil, the consumption of oil in our country is extremely low. It is only four gallons per head per annum against 16 gallons per head per annum in Ceylon. We are much behind even of Ceylon. It is 53 gallons in Japan, 162 gallons in the UK and about 663 gallons in USA. With the progress of industrialisation it will keep on increasing and according to the estimate given in the Third Plan it is likely to go to the tune of 12 million tons. It was 7 million tons at the end of the Second Plan. But

the latest indications are that the requirement may be more than this. The requirements in 1961 were 8.23 million tons. According to the Oil Advisory Committee's Report the requirements will be about 14 million tons in 1966. This excludes the products consumed by the refineries themselves and the quantity lost in the process of refining which is estimated at about 8 per cent of the requirement will mean another one million tons. Thus altogether it will be about 15 million tons that will be necessary in 1966. As against the demand of 15 million tons our refining capacity today is about 11 million tons and so there will be a shortfall of three or four million tons.

Regarding exploration and production of oil, it is being undertaken by two agencies. One is the Oil and Natural Gas Commission and the other is Oil India Limited which is a joint venture of the Assam Oil Company, the Burma Oil Company and the Government of India. Although much has been achieved by the Oil and Natural Gas Commission, the actual results are not up to the expectations. Even today the Commission does not have a correct idea of production potential of the different regions bearing oil. Nor has it worked out a detailed cost pattern for the various fields.

The estimates of production potential of Cambay were originally put as 23 million tons and now it is reduced by one third. The fact that drilling operations have been slowed down gives the impression that this field is not as promising as was expected originally.

13 hrs.

The potential of Ankleswar area is even now a mere guess, estimates varying from 20 to 40 million tons. As per the Ministry's Report, 36 wells in this area have been drilled up to the end of March 1962. Out of these,

27 wells have been found oil-bearing, two dry and the rest are being tested.

In Sibsagar-Rudrasagar area in Assam, only 4 wells have been drilled, of which one has been found dry and the other three are under test.

Here I am sorry to state that the Oil and Natural Gas Commission, which went to Assam to work the Sibsagar-Rudrasagar area in 1956, the year of its inception, have not come up to the expectations and I would like to draw the pointed attention of the hon. Minister to its slow progress there.

The Oil and Natural Gas Commission's entire working in Assam lies within my constituency, Sibsagar, and the wells drilled there are situated within a couple of miles from my house. The working of Rudrasagar Well No. 1 can be seen sitting from my house. As such, it is only natural that I can possess some direct knowledge of the working of the Oil and Natural Gas Commission in Assam.

25 miles away from this area, that is the area of the Oil and Natural Gas Commission, Oil India Limited is carrying on its exploration work and also production. Though Oil India Limited started work only about a couple of years earlier than the Oil and Natural Gas Commission in Assam, the Oil India Limited has drilled about 130 wells in Nahorkatiya, Hoogrijan and Moran area, against the Oil and Natural Gas Commission's four wells—three complete and one under operation. Of the 130 wells, about 85 are oil-bearing, about ten are gas wells, fifteen are dry and the rest are under test. Not only this, the field has already started production, and produced more than 2 million barrels of oil, out of which 25,000 barrels have been transported to Gauhati Refinery. I admit that Oil India Limited have at their command experienced men and equipment which the Oil and Natural Gas Commission do not have. But the Oil and Natural Gas Commission has also Russian personnel as experts in different phases of

its work and is also in a position to get help from the U.S.S.R. as well as in supply of materials. An examination as to the cause of this slow progress is to be made, and I suggest that a Committee be appointed for this purpose.

A review of the various organisations in the field of oil exploration, exploitation and development, namely the Oil Indian Limited, the Oil and Natural Gas Commission, the Indian Refinery Limited and the Indian Oil Company Limited, discloses that there is lack of co-ordination between themselves. Again, there is very little contact between the Oil and Natural Gas Commission and its staff in the fields, and there is no decentralisation of authority. The headquarter of the Oil and Natural Gas Commission is situated in Dehra Dun, while its activities are mostly in Gujarat and Assam. The headquarters should be nearer to the place of activity.

Shri S. M. Banerjee: (Kanpur): It should be in U.P.

Shri P. C. Borooah: No, it should be in Assam, and I will tell you why it should be in Assam. ~~Seventy~~ years ago if it was possible for a British company to explore oil and set up a refinery in one of the farthest corners of the country and in a difficult terrain, I do not understand why the headquarters of the Oil and Natural Gas Commission cannot be shifted to Assam. This, I consider, will be in the fitness of things and will go to honour a State which is the only producer of oil in the country for the last so many years, and at a time when these modern techniques were not known to the world. I hope the hon. Minister will be good enough to consider this aspect of the question also.

The Indian drilling staff is doing a good job, but the Indianisation of the drilling personnel is not being pursued vigorously. There appears to be no keenness on the part of the Russians to train Indian personnel for replace-

[Shri P. C. Borooah]

ment. It is reported that even detailed drawings of the Russian rigs and their maintenance intricacies have not been made available to the Indian engineers. This is very unfortunate.

It is still pointed out that the Central Government had set up a refinery in Assam mainly on considerations of regional development and it was not feasible purely from the economic point of view. This is an entirely wrong view. When the feasibility of transporting and distributing oil through products pipe lines has been established and the product pipe line from Gauhati to Siliguri, that is a second pipe line to run parallel to the crude oil pipe line, another from Siliguri to Barauni, Barauni to Calcutta and Barauni to Delhi are under consideration of the Government to lay, the one refinery at Gauhati or near the oilfields at Naharkatiya, instead of the two refineries, would have saved the country crores and crores of rupees.

Regarding the dispute in the rate of royalty payable by Oil Indian Limited and the Assam Oil Company to the Assam Government, the earlier it is solved the better for the country. There is no justification why without any consultation with the State Government, the royalty it was getting traditionally was decided to be reduced from Rs. 7 to Rs. 4 per ton. The Assam Government stands on a strong ground in demanding its old rate of royalty. The abrupt reduction in the royalty on oil produced in Assam by about 40 per cent has inevitably disturbed the implementation of the development plans in the State.

Hence I hope that the hon. Minister will be pleased to give consideration to all these suggestions of mine and do something to see that the production of oils is not disturbed. With these words, Sir, I thank you for giving me this opportunity to speak.

Shri Hem Barua: I wanted to congratulate Shri K. D. Malaviya—but unfortunately he is not in his seat—on his elevation to the rank of Cabinet Minister, because that shows the importance of the department over which he presides.

Shrimati Renu Chakravarty (Barackpore): All of them are having lunch.

Shri Hem Barua: Is that so? But then I want to offer a few criticisms about the working of his Ministry, particularly about the working of the Oil Refinery at Gauhati. When this Oil Refinery was inaugurated on the 1st of January by the Prime Minister it was welcomed all over the country as a symbol of the resurgence of India. Because, we want the public sector in oil to prosper in the interests of our country, in the interests of our nation. But somehow or other this Oil Refinery at Gauhati is not having just teething troubles—it will be wrong to say so—but at present it has founded on high rocks, and there is a bottleneck there.

From the very first the whole thing was planned in a wrong way and without having any eye to future of the refinery, and that is why it has come to a deadlock today. The original estimate for the refinery was Rs. 11 crores, and Rumania agreed to pay half of the capital cost, which comes to Rs. 5.5 crores. But all of a sudden this capital cost of the refinery rocketed up to Rs. 18 crores, and no reason was advanced by the refinery authorities as to why it happened like that. And when it rocketed up to that high figure, it even amazed the Rumanian experts stationed at the refinery site.

What happened to the refinery? It worked only for a few days, I would say, and during those it suffered a loss in the running cost to the tune of Rs. 48 lakhs. If you spread that amount over a year, I am afraid it would come to a loss in the running cost to the tune of Rs. 2 crores by the end of the calendar year.

And when I say that the whole thing was planned in a bad way, I have reasons for saying so. The refinery has three units: the crude distillation unit, the kerosene refining unit, and the coking unit. Without completing the two other units, the coking unit and the kerosene refining unit, the Government was in a haste to commission the crude distillation unit. This is an elementary compulsion of science that without the completion of the other two units, the refinery cannot function. I quote from the Eastern Economist. It has pointed out like this:

"Probably they have been aggravated by the commissioning of the distillation unit of the refinery somewhat in haste and the slightly delayed completion of the kerosene refining and the coke processing units."

The crude oil processed in the crude distillation unit is a semi-processed product. It is further processed in the kerosene refining unit and the coking unit. Without the coking unit and the kerosene refining unit being ready, how can the crude distillation unit be commissioned, I do not understand. It was done in haste possibly because of the impending elections. It pains me to say like that. But, it gives an impression like that.

What about the refinery? Excise duties are to be collected against the estimated capacity of the refinery. The excise duties are computed to be Rs. 3.96 crores against the estimated capacity of the refinery. Only a sum of Rs. 30 lakhs has been so far collected up to the 30th of March. That is what has happened. The refinery is suffering from a deadlock. I have said like that before. With the progress of work or the type of work that the refinery is showing today, would it be possible for it to enable the Government to collect the estimated excise duties? What about the refinery itself? It is

a 18 crore plant. If you take interest on the capital cost to be 2.5 percent, the rate of recovery must be at the rate of 1.40 annually. Add to that Rs. 4 crores to be spent as price of the crude and the transport charges; add to that Rs. 56 lakhs, being 2 per cent as maintenance cost on the refinery; add to that Rs. 18 lakhs, salary for the staff. It comes to Rs. 6 crores. At this rate, when the refinery has suffered a loss of Rs. 48 lakhs in the course of a few days, do you mean that it would be able to recover Rs. 6 crores plus enable the Government to collect the excise duties to the tune of Rs. 3.96 crores?

The refinery has a pet slogan. The pet slogan is, the B.O.C. did not complete the pipe line in time. There is a slogan like that. I can quote from a statement made by the General Manager of the refinery that even before the B.O.C. completed the pipe line, the General manager had a storage of 13,000 tons of crude oil, which could not be refined. The B.O.C. completed the pipe line on the 26th April and crude oil started flowing. The refinery stopped work completely from the 28th April.

Then, there is the charge levelled against the Railways for their failure to transport crude oil from the Naharkatiya oilfields. The Publicity officer of the Railways issued a statement on the 25th of March, as far as I remember and there, he has discounted it. The Railways had made the supply in time: that is what he says. Then, he politely suggests that it is the Refinery authorities that failed to clear the tank wagons in time on account of which they had to pay demurrages. I would like the Minister to find out from the records what is the amount that the refinery authorities paid in the shape of demurrages. This is how the refinery is working in Assam.

There are other charges also. I would say that the whole thing is in a bad rut. This is a public sector venture. When I offer these criticisms,

[Shri Hem Barua]

I offer these criticisms not with any animosity, but because I believe in the prosperity, in the welfare of public sector ventures. What happens there? There is a sort of coterie. Besides, I will say this. It produces high speed diesel oil. But, then, there was no arrangement for testing the high speed diesel oil and therefore it could not be marketed. Here is a refinery that does not have a gadget, a type of a variable compression engine to test the motor gasoline that it produces. Therefore, on occasions, the refinery people have to run to the private sector for advice. I want to know from the Government, why is it that the Rumanian experts stationed at the refinery were not consulted. Why is it that the Indian technicians who had had training in Rumania are not consulted? Why is it that these elementary things necessary for a refinery, like a gadget to test the octane number of motor gasoline, or arrangement for testing high speed diesel oil and all that are not arranged there? I do not understand this.

It has gone out of production completely. People say that production cannot re-start before June. We are having a white elephant, it seems. Why is it so? People say that there is a coterie there—a sort of an official coterie, and that has created a certain amount of resentment against these people. Would you believe me if I say that there are high officials connected with the refinery who enjoy double and treble promotions in the course of a few months? I have nine such names with me and if necessary, I can put them on the Table of the House. I do not understand how efficient they are to deserve double promotions and treble promotions in the course of a few months. Angels would not have been promoted like that if there is a system of promotion in heaven. My knowledge of the heavenly order is limited.

The Indian Oil Company Ltd. was entrusted with the marketing of the produce of the refinery—another public sector venture—in the five districts south of the Brahmaputra. It could not market the produce because the produce was not available. What happened? People had to go to the Assam Oil Company for supply. People are losing their faith, their confidence in another public sector venture because of the failure of the Oil refinery. There is something rotten in this oil refinery. There is something rotten in the State of Denmark. I would request the Government to order a high-powered probe into the working of the refinery. When I say like that, I say in the interests of the refinery, in the interests of our country, in the interests of the public sector.

Coming to the Cambay oilfields, I remember on the 9th of September, 1958, the Minister Shri K. D. Malaviya came out with an announcement—a bold announcement—that after a long search and deep drilling, the Government have been able to discover an oilfield in Gujarat—all sorts of beautiful things. What about the progress of the work in the oilfields in Gujarat? The progress of work there is slow and sluggish. I can quote from the Member, Production of the Oil and Natural Gas Commission. He wrote a letter on 24th August, 1961 to the Director in Cambay, to the Director in Ankleswar. There, he has brought out certain charges against the working of the oilfields. For instance, Oil well No. 9 in Ankleswar took 73 days to be drilled and tested whereas the Assam Oil company, during a week, does double the drilling that is done by the Oil and Natural Gas Commission in Ankleswar and Cambay. When I say so, I do not say that the private sector should be encouraged. I say this only because of the fact that I am interested in the public sector. I want our oil exploration work to go on smoothly. I know that oil explora-

tion depends on chances and on opportunities. It is just like a game of begatelle. You have to depend on chances. Yet then why should they take 73 days to drill an oil well? Again, what about the shifting of the rig when one oil well has been drilled? ? It takes an inordinate time to shift it from one site to another.

As regards the capacity of oil in the oil-fields at Cambay, that capacity has not been assessed as yet. I am at a loss to find what the actual position is. Mr. Nikolai Kalinin comes out with the announcement that 30 million tons of oil will be available, while Mr. A. N. M. Ghose of the Oil and Natural Gas Commission comes out with the statement that 20 million tons will be available, and Shri K. D. Malaviya comes out with the statement that only 10 million tons of oil will be available in Cambay. What is the actual quantity of oil that is likely to be available from the oil-field at Cambay? Nobody knows. The Russian expert quotes one figure, while Mr. A. N. M. Ghose quotes another figure, and Shri K. D. Malaviya quotes yet another. We are quite in the darkness about it.

Now, I would say a few things about the oil companies in our country. There are the Western oil companies in our country, and there has been an attempt on their part to spread their tentacles as deep as possible into our body. Here are the oil companies that have their refineries. Sir, you would be taken aback that the agreement with them is an old agreement, it is twelve years old, but according to that agreement entered into between these oil companies and the Government of India, the terms and the conditions give them such advantages as no foreign industry in India enjoys; the terms and conditions give them advantages that no refinery in the world enjoys. That is the type of agreement with them. We have given them an assurance of not nationalising them for another 25 years, and that is why whenever our

Government approach these companies for certain concessions, it is a startling fact to find that they make counter-proposals; here is Burmah Shells for instance, who always make counter-proposals, counter-proposals for permission to expand their refinery capacity. That is what has been happening in our country, and we have failed to see that these Western oil companies, these oil monopolies, trim their sails according to the national needs of our country: That is what is not happening.

Now, about the oil royalty, my hon. friend Shri P. C. Borooah has made mention of that already. This issue or this problem has been hanging fire for a long time between the Government of Assam and the Union Government. The Union Government entered into an agreement with the Oil India Limited, but I am sorry to say that here is a Government that did not have the courtesy to consult for a moment the Government of Assam, but entered into an agreement directly with the Oil India Limited. I say so because the interests of the Assam Government also are involved there. This royalty on the well-head prices was Rs. 7·2 per ton before, and now it is Rs. 4·8 per ton. According to this, the Assam Government are losing to the tune of Rs. 60 lakhs.

Now, here is the Assam Oil Company that comes forward with a very queer argument. The Assam Oil Company says that these well-head prices obtainable at Naharkatiya ought to apply to the Digboi oil-fields because the Digboi oil-fields are only 20 miles away from the Naharkatiya oil-fields. Why is it that the Union Government cannot tell the Assam Oil Company that this would not apply in that case because of the reason of proximity of the fields? They have failed to do that.

Now, I come to the contracts with the ENI of Italy and with the Burmah Shells of Britain, for instance. We were taken aback when the Min-

[**Shri Hem Barua**]

ister refused to divulge the terms and conditions of these contracts with these foreign firms. We are interested in knowing them only because of the fact that Government have accepted the recommendations of the Damle Committee, and we want to examine the terms and conditions entered into with these foreign companies with a view to find out whether the recommendations of the Damle Committee, accepted by Government, are implemented or not. We are interested in the implementation of our national policy. But what happens? I brought forward a privilege motion on this.

* **Shri N. N. Patel** (Balusar): May I point out that the hon. Member is not standing near his seat but in the aisle?

Shri Hem Barua: I am sorry. In a moment of exuberance, I have slipped out of my den. I hope you will excuse me.

Shri Warior (Trichur): But he will not lose his moorings.

Shri Hem Barua: I shall not lose my moorings. In a moment of exuberance, I have slipped out of the well.

Shri Hari Vishnu Kamath (Hoshangabad): The hon. Member is audible from there also.

Shri Hem Barua: My objection is this. Why should Government not disclose the terms and conditions of the contracts entered into with the ENI of Italy—because it is a Rs. 50 crores contract—or with the Burmah-Shells of Britain? As I have said, we want to examine these terms and conditions vis-a-vis our national policy on oil. This is all that I would like to say about oil.

Now, I shall say a few words about coal. I have said often that the Government have not put their heart into the coal crisis that is facing the country today. The First Year of the Third Five Year Plan has been was-

ted, and Government have done nothing possibly to pull the industry out of the morass that it has landed itself into. Now, these steel plants are not working in full capacity. If the steel plants worked in full capacity, the coal crisis would be different in dimension; there is no doubt about it. If the coal crisis is solved, this would not only accelerate the progress of the industrial sector of our economy, but it will also contain the expanding spiral of prices. I hope and trust that efforts will be made to solve this coal crisis, for, there are always paper targets offered to us, and production increases are in terms of statistics offered to us; after all, paper targets are only paper targets. But Government have not been able to solve the coal crisis that the country is faced with today.

I would request the hon. Minister incharge to do one thing, because there is a habit with this Ministry to shift the blame on to the railways.

Shri Hari Vishnu Kamath: Passing the buck!

Shri Hem Barua: They say that there is transport deficiency in this country, and, therefore, coal cannot be transported. But I would say that Shri Swaran Singh who was so long the producer of coal has now become the carrier of coal. And I would request Shri K. D. Malaviya to contact Shri Swaran Singh to see that greater co-ordination is effected between these two Ministries.

I know also of another thing. I have read the valuable article written by the Chairman of the Railway Board. According to me, he has lost no time to prove that the railways have complied with the transport allotments made to them so far as coal is concerned, and he says that inland water transport is not properly utilised. That is why he says in that article that was published in *The Statesman*. I would request the hon. Minister to see that the coastal ship-

pers and the road transport are offered better facilities for transport of coal, so that Government might not go on saying times without number that it is because of the transport deficiencies in this country that the coal crisis exists.

May I just read out a sentence from the Eastern Economist? The Eastern Economist has made a suggestion, and that suggestion has been made off and on in this House, and that suggestion is this:

"One sure method of breaking the coal transport bottle-neck, of course, is allowing for a year or two the export industry in western and southern India to import high-grade coal from the rupee payment countries."

This is a valuable suggestion. But this suggestion has been dismissed summarily by Government for so long, without any reason. I would request Government to see if this suggestion cannot be implemented in the interests of industry, because it would not only accelerate the progress of the economy of the country but at the same time contain the spiral of rising prices.

Shri Bhagwat Jha Azad (Bhagalpur): I join my hon. friend to my right, Shri Hem Barua, in congratulating the hon. Minister, through in absentia, on his fine achievement in having his previous department converted into a full-fledged Ministry.

From outside Parliament I and friends like myself who have seen the progress of this baby industry can say that this industry is a matter of pride for the country. Certain criticisms have just been levelled against the refineries in detail with facts and figures. I am not here to contradict or champion them. That is for the hon. Minister to deal with. But I cannot resist myself from saying that we see this oil industry with a sense of grati-

fication. The Nunmati Refinery, about which much has been said just now, has done creditable work in the sense that it has gone into production and will be producing 0.75 million tons. Though the loss that has been referred to just now may be there, the fact remains that this industry in such a short while, though sometimes erring here and there, has made a marvellous achievement and has given a good account of itself.

It is good that because the oil industry has got a very important role to play in the future industrialisation of India, Government have been in right earnest and have decided to follow an integrated policy regarding the oil industry in exploration, in refining and also in marketing, taking them all in the public sector. For long this has been a controversy, public versus private. I think by now this country has given its verdict that such industries must, by and large be kept in the public sector. Therefore, I appreciate the effort of Government in seeing that the exploration, refining and marketing—three important things—remain in the public sector, and that an integrated policy in this regard is being followed.

Coming to the success of oil exploration in Gujarat—there has just now been some criticism about it—is really a matter of credit that in Ankleswar, they are pumping out about 600 tons a day, and we hope that they will be able to reach the target of 1,500 tons a day in the near future. It is because of this that we are going to set up another refinery in Gujarat with a capacity of 2 million tons.

We all know about the refinery, at Barauni. I have the privilege to belong to that State, Bihar, and have seen the refinery at very close angle. We hope that the first million tons will be produced in the early part of 1963, and we are told that the second million will be produced by the end of 1963. The

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workers in the refinery are also prepared to co-operate to this end. There were quite a number of unions there. Now they have merged together and I have the privilege to head the merged union of workers of the refinery at Barauni. Apart from other friends who are having a parallel union and whose aim is non-co-operation rather than co-operation, I may assure the Ministry that my union will give full co-operation in achieving full production in this refinery.

It is a matter of credit that in such a short time of five years Government have established three refineries, and they too in the public sector. Thus they have firmly established this baby oil industry in this country.

We are importing at present many products in which we are deficit like K. oil, HSD and furnace oil. When we are able to work all the three refineries at full capacity, we will be in a position to save a good amount of foreign exchange. This will be an advantage to us when we compare this with the private sector. The private sector refineries are remitting their profits to foreign countries always and are also importing their crude oil. We will not be in that position of disadvantage. It is estimated that we will be able to save about Rs. 120 crores worth of foreign exchange during the Third Plan period on account of the production of products in which we are deficit. This is a thing which Shri Hem Barua forgets. He only says that Rs. 48 lakhs were lost in the refineries in the early days. Shri Hem Barua is not here. But I would just cite one instance and then he will be able to understand the initial difficulty of a new industry.

When a new lecturer—Shri Hem Barua is a lecturer—enters college and starts lecturing—this applies to new Members in Parliament as well—the 50-minute period hangs very heavily on the lecturer. This is also the case

with a speaker making his maiden speech in Parliament. He always looks at the clock seeing when the period is going to end. But that is not so always. In the same way, though I do not wish to be a prophet this industry is making headway and I hope it will continue to do so. Therefore, saying harsh things about the oil industry, as my hon. friend to my right did, is not justified. As I have said, in a short period, three refineries have been set up and they will be able to effect a saving of Rs. 120 crores and also produce the products which we are importing from abroad at present being ourselves in deficit now in regard to them.

We are also told and this has been very prominently mentioned by the President in his Address—that we are going to lay pipelines. That will relieve great pressure from the railways and thereby many a debacle to this nation will be saved. We are told that pipelines have already been laid from Assam to Nunmati. Land is also being acquired to have a pipeline from Calcutta to Delhi. The pipelines in Gujarat will also be soon laid to transmit the crude oil from the refinery in Gujarat. Those are really creditable achievements, and we hope very soon this industry will be able to give us a creditable record.

It has been said that as a result of negotiations between Government and the private oil companies, the reduction effected in the price has been mopped up by Government, instead of being passed on to the consumer. But I support the stand that this baby industry should have the money to function properly and, therefore, what has been done is justified. It is good that we are getting—according to the Damle Committee—about Rs. 30 crores under the new arrangement effective from 1st October, 1961.

With the coming in of the Indian Oil Company in the field, a healthy competition has been introduced in

this industry, and with bulk purchase by public undertakings and others, we will be able to get them at a reduced prices.

From all these points of view, I feel that this baby industry has done good work and has made good progress. I congratulate the hon. Minister on his bringing up the baby with affection and love and with hard labour. We also hope that public opinion in this country as well as all sections represented in the House will give due importance and due encouragement to this industry because it is very vital for the success of the Third Plan which we are executing.

I will refer to one more aspect, coal. This has become a very controversial issue in this country. We believe in a socialist pattern of society and in a welfare State. Previously, it was said that people should be given four things, salt, K. oil, a small house and so on. I must now add another item, and it is coal. Apart from the big industries that are suffering in this industry—their spokesman say they are suffering—I can say on behalf of the millions and millions of people in this country whose homes and hearths depend very much upon coal, that they are not getting their minimum requirement of coal, whatever may be the reason. So the new Minister of Mines and Fuel, if he believes in a welfare State, will have to provide the minimum quantity of coal to the millions of people in this country at least for their cooking, if he does not want people to go back to the jungle age and eat uncooked food.

What is the position about coal now? We are producing about a little less than 60 million tons; and the target is 97 million tons. We have still to produce about 37 million tons in 4 years. But, this is only an estimate. If you estimate the necessity of the country, I think, by the end of the Third Five Year Plan, it will not be only 97 million tons, but it will be between 104 to 106 million tons.

Therefore, according to the necessity, we will have to produce much more than 37 tons, that is about 44 million tons. What are we doing for that? As I said in my speech on the Railway Budget, if the transport system of this country collapses and fails to carry even 60 million tons of coal, what would happen if the entire 97 million tons are produced or if this Ministry tries to produce the maximum of about 104 million tons of coal?

I am told that there are 900 units working in the coal-fields in this country. Half of them are uneconomic and unremunerative. Their landlords are sleeping landlords, who are a burden on this country. Other landlords have been removed. We are asking for nationalisation of this kind of landlord in collieries too. I am also for nationalisation for argument's sake. But, what about producing this target? Even if requisite facilities are given to the collieries, half of whom are uneconomic and unremunerative, they cannot produce much. Therefore, it would be futile for Government to extend any help to these uneconomic and unremunerative collieries. They can only add a little to their pockets; they cannot add anything to the production and the fulfilment of the national target. Therefore, I feel that these collieries, 500 or rather more, should be asked to wind up their business. They should voluntarily amalgamate, for which, I am told, they are not prepared. Compulsory amalgamation is not feasible; and people like the Swatantras will shout against nationalisation. What will be the course open to Government? Are we to understand that Government is going to sink more and more money in these uneconomic fields? Are we to understand that these collieries—half of whom are not adding anything to the national coal production target—are going to consume more and more money? We, for one, are opposed to this. We do not like this most important item, which is a vital link in the progress of our

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Third Five Year Plan, should be treated this way.

To reach our target the transport facilities have to be developed. Grading should be done to satisfy the consumers. The consumers should know the proper grading because the grading that is done at present and the way it is enforced is very much elusive. Next will be equipment both in the private sector and the public sector, like power to be given in time. The last will be the financial aspect.

It has been said in this House that the N.C.D.C. which is producing about 7 to $7\frac{1}{2}$ million tons is producing much under their capacity. They have a capacity to produce more—by about 3 million tons—even now. But, for the lack of transportation facilities they are not doing it now. Still there is much of coal lying at the pit-heads. We are told that the minimum that are being produced, e.g. 60 million tons, is not being carried. The Minister should, therefore, tackle this very seriously. What is he doing to achieve the target to carry coal? The hon. Minister said that we have to lean very heavily upon river transport. The hon. Minister should say in his reply here and now what policy he is going to pursue regarding the carrying of coal. What are the plans by which he feels that the development of river transport or the development of road transport combined with rail transport will be able to carry coal to the different parts of the country?

The Coal Controller said that they required about 6150 wagons in 1961, whereas the supply was only 4758 wagons. As far back as January 1962, only 4700 wagons were put on the track.

I gave a short notice question about wagon shortage. In my State there was a devastating flood in the recent past. The Prime Minister himself said that he saw a vast sheet of water

and nothing else. In that district of Monghyr we are trying to have model villages. The Ministry said that the district will be allotted 4,000 wagons apart from the monthly quota. In the Press Conference the District Magistrate said they promised 1000; then they promised 800; and up till now not a single wagon has been given by the Railway Ministry for this most important work. Hundreds and thousands of people are lying in this devastated area. This is the present situation of transport.

When we refer to this every now and then, either during the Budget or in questions, the hon. Minister or his Deputy will stand up and say, 'We are fulfilling all commitments'. The other day he said so, and when we put him under pressure, he said 2,000 wagons were refused by Bhilai Steel Plant because they were not of the requisite type. This is the condition of the transport facilities provided by the Railway Ministry.

An Hon. Member: The Minister is not there.

Shri Bhagwat Jha Azad: The Parliamentary Secretary will keep a note for the Minister. He will convey the feelings of the House. The Minister should say how he is going to provide the transport facilities for carrying the 97 million tons of coal which it is assured will be provided by the end of the Third Five Year Plan.

We see how miserably the Railways have in the last year of the Second Five Year Plan failed to achieve the targets. And, also in the first year of the Third Five Year Plan. Therefore, the Minister will have to tell this House how he will be able to achieve this target; by what methods. This is a very important aspect. It is not enough if the Minister says that his Ministry is going to produce 97 million tons of coal. But the people must be satisfied. He must tell the country how the coal will be taken to the different parts of the country. It should not lie at the pit-heads.

Then, about categorisation. I would say great emphasis on grading. It is in the interests of the common man and also in the interests of the industry. What is being done at present is this. You say, 'it is being classified as A, B and C'. It is said that engines cannot move because the ash content of a particular class is very much. The grading of coal should be very clear and distinct so that we can understand where we stand. The Ministry should tell us everything about this A. B. and C. They should not try to hoodwink us by saying that they are fulfilling the targets.

I will not elaborate the aspect of equipment.

The last point is the financial aspect we should not sink more money in these uneconomic collieries. I would stress and stress very strongly that the public sector must be given much more extended scope in the coal-fields. Instead of distributing this money to these friends who are sleeping partners and sleeping landlords in the coal industry who number more than 500 out of the total of 900, if the quota can be fulfilled by these 400 people we should not stink money. We are told that the private sector is getting a good amount of loan from outside, from the International Bank. I would stress that it is our basic policy to supply coal to every home. But the basic policy should also be to extend it more in the public sector rather than sink our money fruitlessly, without any profit in the private sector.

I have said that the NCDC has capacity to produce much more than what it is producing. There are good technical experts in NCDC. But the administrative set up of the NCDC is not desirable. Whatever gain is there in the technical side is lost on the general side. Therefore, the hon. Minister should look into this. It is now producing 7 to 7.5 million tons but it has capacity to produce 3 million tons more; it can, in fact produce much more if the administrative set-

up is geared up and adjusted properly. With these words, I congratulate the hon. Minister once again that he has shown much progress in the oil industry and I hope he will give us an assurance that he will show progress creditably in the field of coal also.

Mr. Chairman: Hon. Members may move their cut motions relating to the Demands under the Ministry of Mines and Fuel subject to their being otherwise admissible.

Coal transport policy

Shrimati Renu Chakravarty: I beg to move:

"That the Demand under the head Ministry of Mines and Fuel be reduced to Re. 1. (10).

Increase in coal prices

Shrimati Renu Chakravarty: I beg to move:

"That the demand under the head Ministry of Mines and Fuel be reduced to Re. 1. (11).

Failure to fulfil coal targets and the decrease in coal production in 1961-62.

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced to Re. 1. (12)

Need for taking steps to establish an oil refinery in the Cauvery basin in Madras State

Shri Umanath: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (1)

Failure to undertake drilling operation to sink wells in Cauvery basin in Madras State.

Shri Umanath: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (2)

Failure to supply coal to the industries regularly in the country

Shri Sivamurthi Swamy: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (3)

Failure to meet demand of coal by consumers in the southern parts of the Country

Shri M. K. Kumaran: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (13)

Bottlenecks of transport and its effect on decrease in coal production

Shrimati Renu Chakravarty: I beg move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (14)

Need to check coal prices

Shrimati Renu Chakravarty: I beg move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (15)

Lack of power for working of the coal-mines

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (16)

Bad conditions of labour in the coal-mines

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (17)

Bad labour relations existing in coal-mines between labour and management

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (18)

Activities of National Development Corporation

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (19)

Need for survey of all natural resources of mines and waters in the country

Shri Sivamurthi Swamy: I beg to move:

That the Demand under the head Ministry of Mines and Fuel be reduced by Rs. 100. (20)

Failure to carry out intensive geological survey particularly in southern regions including Kerala

Shri Koya: I beg to move:

That the Demand under the head Geological Survey be reduced by Rs. 100. (5)

Need for extensive survey for gold and copper ores in Kappath mountains in Gadag and Mundargi, Mysore State

Shri Sivamurthi Swamy: I beg to move:

That the Demand under the head Geological Survey be reduced by Rs. 100. (6)

Need for geological survey for ground water resources in the State of Mysore

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Geological Survey be reduced by Rs. 100. (7)

Need to conduct an intensive survey of mineral resources in Kerala

Shri M. K. Kumaran: I beg to move:

That the Demand under the head Geological Survey be reduced by Rs. 100. (21)

Need to conduct oil exploration on the Kerala Coast

Shri M. K. Kumaran: I beg to move:

That the Demand under the head Geological Survey be reduced by Rs. 100. (22)

Need for exploring Cannanore, Kozhikode, Palghat and Trichur districts for lignite and coal, mica and other minerals

Shri Koya: I beg to move:

That the Demand under the head Other Revenue Expenditure of the Ministry of Mines and Fuel be reduced by Rs. 100. (9)

Failure in setting up coal washeries in time to make the right type of coal for steel mines

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Other Revenue Expenditure of the Ministry of Mines and Fuel be reduced by Rs. 100. (23)

Coal crisis and its effect on economic industrial expansion

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Other Revenue Expenditure of the

Ministry of Mines and Fuel be reduced by Rs. 100. (2)

Price concessions offered by foreign oil companies

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Capital Outlay of the Ministry of Mines and Fuel be reduced by Rs.100. (26)

Progress of Noonmati Refinery

Shrimati Renu Chakravarty: I beg to move:

That the Demand under the head Capital Outlay of the Ministry of Mines and Fuel be reduced by Rs. 100. (27)

Working and Construction of public sector

Shrimati Renu Chakravarty: I beg to move:

That the demand under the head Capital Outlay of the Ministry of Mines and Fuel be reduced by Rs. 100. (28)

Mr. Chairman: These cut motions are now before the House.

Shri A. C. Guha (Barasat): Mr. Chairman, this Ministry has attained a new status. Considering the importance of coal and oil these two subjects deserve to be separately treated in the Government administration and also in the Parliament. I shall first concentrate my remarks first on coal and if time permits I shall come to oil.

Our performance in coal during the Second Plan was not satisfactory. The hon. Minister claims that by the end of the Second Plan the public sector had attained its target of 13.7 million tons. It was only notional attainment. In reality, the target was not achieved because immediately after the end of the Second Plan, from April 1961 production fell down sharply to almost a fourth of the production in January, February and March 1961. They made frantic efforts during the last few months of the Second Plan somehow

[Shri A. C. Guha]

to reach the target. But their productive capacity was not really geared to that pitch and so production came down immediately. In fact during the Second Plan, total production reached only 54.6 million tons, whereas our target was 60 million tons, a shortage of about 5.6 million tons.

We did not make practically any progress in the first year of the Third Plan. So, the Third Plan target of 97 million tons which I am afraid will be quite inadequate for the purpose of meeting our needs will be reached only if we can increase our production by about 42 million tons and not by 37 million tons as put in the Plan report. Considering the requirements of the steel factories and the power units and the railways, I think 97 million tons will not meet our requirements. I am glad that Shri Malaviya mentioned somewhere that the target should be fixed at 105 million tons. That may be somewhat realistic considering our requirements; perhaps we may require even more than that. That 105 million tons will be raised both by the private and the public sectors. The original quota of private sector was 17 million tons and the additional 8 million tons needed to reach the new target to 105 million tons will also be from the private sector. The public sector will raise about 20 million tons only. During the first year of the Third Plan public sector has made no progress whatsoever. The entire production in the public sector during the months of January and February 1962 is only 9.83 million tons whereas the production in January, February and March 1961 was 10.36 million tons. During the first two months of this year our production has gone down by half a million ton.

The main difficulty about the production of coal is not the potentiality to produce coal; the real difficulty is transport. It is alarming to know that every month about five lakh tons of coal are added to the pit-heads stock.

If this process goes on month after month we can understand the position of accumulated coal near the collieries at the end of the year or at the end of the Third Plan. I do not know of the arrangement Government have been thinking to facilitate transport of coal so that there may not be any pit-head stock accumulated every month to the tune of five lakh tons. It has been suggested that road transport should be encouraged but that also has its own limitations. The roads near about the collieries are not fit to carry heavy loads; the other roads also will not be able to bear the entire load if the pit head stock is to be cleared. I think the inland water transport is a possible source of transport: it has not been tried with any seriousness. My hon. friend Shri Hem Barua has referred to the article written by the Chairman of the Railway Board. I have not read that article. But even then, as a lay man I can say that this is an important method of transport which can be developed and I think it may not require so much foreign exchange or so much time to develop. It may be rather easy to be developed. It should be tried if the transport difficulty is to be solved.

There is also a scheme for transport of coal by coastal shipping. Coal is required to be carried from the collieries to Calcutta port. It will not altogether do away with the requirement of transport of coal by rail. Moreover, it will entail a higher cost for all the consumers for the benefit of the western side of India. Altogether their performance in carrying coal is not very creditable. They have carried only a small quantity, a small fraction of the quantity expected to be carried by them and yet, the subsidy given to them in 11 months amounted to near about Rs. 2 crores—Rs. 1,85,00,000.

14 hrs.

On another occasion, the Minister for Transport was asked whether the Government was thinking to acquire

their own own coastal shipping. He bypassed it and did not give a direct reply. He only said that the policy has been so long to keep the coastal shipping to private venture and the Government might think of having their own coastal shipping in case there was any urgent necessity. I think the necessity is already there. The private shipping companies have not been able to lift the coal offered to them and they have carried just a fraction of the coal offered to them. Moreover, it is subsidised not exactly by the Government, but by the consumers, because the entire consumers of coal throughout India have to pay a higher cess to subsidise the shipping companies. So, instead of subsidising private companies, I would suggest that Government may think of having their own coastal shipping to carry coal from the Calcutta port to the different coastal regions of India.

also would come to be an additional charge on the consumer.

When the Government has adopted the policy of subsidising the consumers of coal in southern and western region, who will take their coal through ships, I think logically it should follow that the Government should also subsidise the transport of coal by road transport. Road transport will cost the consumers in Bengal, Bihar, Orissa and near about States about double what rail transport would cost them. So, they also should be subsidised, just as the coastal shipping consumers are going to be subsidised by the imposition of an additional cess on coal.

Shri Azad referred to the question of small collieries. In 1956, a committee was set up and it made certain recommendations. The definition of small collieries, according to this report and according to the Government, is any colliery producing less than 10,000 tons of coal per month and occupying an area of less than 100 acres would be considered a small colliery. From the stand point, out of 734 collieries in the Bengal and Bihar area, 666 have been considered to be small collieries. They are small in size, uneconomic in working and have all the disadvantages. In spite of the recommendations of that committee and many other committees previously, there has been almost no progress in the amalgamation of these collieries. I would like to read out one small para:

"They have no technical staff. They have no possibility of expansion. They cannot follow scientific and planned methods of exploitation of coal. They cannot tackle fires. They do not provide housing and other amenities to labour. Labour is not paid wages according to the standards laid down and provident fund facilities are denied. There is wastage in production."

If this is the condition prevailing in the small collieries, from the point of

For the last two years, they have been trying the method of creating some dumps of coal in certain places. While I do not like to say that it is altogether a useless system—it has its utility—at the same time, this system has its serious drawbacks also like wastage of coal, different qualities of coal getting mixed up, etc. Moreover, there is difficulty in transporting the dumped coal to the consuming centres. That again would require road transport. Mostly it will be done by road transport and that would mean additional cost to the consumer. Any extra charge paid for the coal either on account of freight or some other thing will add to the cost of production of practically all the commodities in the country. Practically every commodity would require some coal for its production. So, any cost added to coal would help to add to the cost of production of the commodities. This dump system has this great disadvantage that it is likely to add to the cost of coal by way of freight charges by road transport. Also the coal is likely to be wasted and that

view of national economy, public safety and amenities and welfare of the labour working there, these collieries should either be forced to be amalgamated or they should be closed down. They are uneconomic units and the Government have been waiting that they will voluntarily agree to amalgamation. But they have not done so. During these five years, only 45 collieries have agreed to amalgamate in 23 schemes. That means two such small collieries on an average have combined together. Even that would not give the man economic unit and would not enable them to provide the labour amenities which are expected to be provided in any colliery. So, I would submit that Government should not wait for voluntary amalgamation, but should take definite steps to amalgamate these collieries compulsorily; or, they should be closed down.

There is another important thing about coal, viz., washeries. The second Plan envisaged the establishment of three washeries. But only one at Kargali has been started. I think it was expected to start production in January, 1958 and its expected capacity was 2.2 million tons. But even now it has been producing only 1 million tons, i.e., less than 50 per cent. of the expected capacity. Government should make a clear statement as to why this washery has not been working properly. In the initial stage, there were some difficulties and a Japanese firm tried to remedy all those things. But even now the washery has not been producing even 50 per cent. of the washed coal that it was expected to produce.

Then, what about the other two washeries that were envisaged and expected to be established during the second Plan? Now we have been told that in the third Plan there will be two more washeries at Kathara and Gidi and they are expected to be

completed in 1965, i.e., practically by the end of the third Plan. I do not know what will be the position of the three steel factories as regards the supply of washed coal. It was expected in the second Plan, that generally all metallurgical coal down to Grade II would be washed. From that goal, how far away are the Government standing now? Can they say that even 50 per cent. of the metallurgical coal now being used in the public sector steel factories is being washed? Of course, the two private factories have their own washeries.

There was a proposal to have a separate washery at Durgapur for the Durgapur factory. I do not think it has yet materialised. So, what is the definite programme of the Government as regards the establishment of these washeries? Apart from the question of economy in coal, the washeries will also help in reducing the load on the railways. Generally, about 20 per cent ash content is found in coal. So if the coal is washed, the weight of the washed coal would be 20 per cent. less than what it was before the coal was washed. That means the railways will have to carry about 20 per cent. less load than what it would have been if the coal was carried without being washed. That will result in some relief to the transport problem. From every point of view, the Government should give greater attention to the washeries.

Then I should like to come to the question of price. The hon. Minister as also the Managing Director of the National Coal Development Corporation have practically conceded the demand of the private colliery owners. I do not know what is the exact justification for giving this additional price. I would like the hon. Minister to tell us how this extra grant to the private owners is going to be given particularly when the Coal price Revision Committee did

not agree to any offhand increase in the wages. I find that in 1959 the colliery companies earned a profit of Rs. 247 lakhs before payment of tax as against Rs 142 lakhs in 1956. That means in three years they have increased their profits by Rs. 105 lakhs. In view of that, what is the necessity of giving them higher prices as an incentive for greater production?

The Minister has while addressing them, advised—I find in some Press reports—that they should also look for profit from greater production. I think the Minister might also have look for profit through greater efficiency and economy in their own administration. There is enough scope for improving their efficiency and effecting economy in the administration of the collieries. Before examining all these things, I think the Government should not agree to give any higher price to the collieries. As I have stated earlier, any additional cost on account of coal would man an additional cost in the production of every other commodity in the country.

One point was mentioned by two hon. Members from Assam, that there is a very unseemly quarrel between the States of Assam and the Centre. It is not only in Assam, I think there is some tussle going on with West Bengal also. When the West Bengal Government wanted to start the Durgapur Coke Oven there was opposition from the Central Government. Anyhow, the Chief Minister there could persuade the Central Government and the Planning Commission to agree to that proposal. I think the Durgapore Coke Oven has now been found to be a boon for the country, not only for West Bengal but to the entire industrial development of the country.

I think this question of the States having their share in the development and exploitation of their mineral resources should be settled and there should not be any unseemly dispute between the Centre and the States on this account. I find the Assam Government cancelled the

prospecting licence and the exploration work was stopped for some time. These things should not occur. If there is any point of difference that should be settled through private discussions.

In the Coal Board there should be some representation of the States concerned. The functions of the Coal Board are not quite clear at present. Sometimes they conflict with the functions of the Chief Inspector of Mines. I think the Coal Board and the Chief Inspector of Mines should not have conflicting and overlapping functions as it obtains at present.

As for the finance of the private collieries, for the additional production they would require about Rs. 60 crores. They have assessed that through ploughing back and through fresh equity capital they can raise only about Rs. 27.5 crores. Rs. 32.5 crores will, therefore, have to be lent to them mostly through governmental agencies. When the Government will be giving them so much loans and financial assistance, that also should be considered while taking up the question of increasing the price of coal in the private sector.

The World Bank has given a loan of Rs. 17 crores particularly for the private collieries. The loan was sanctioned in August, 1961. But I am told that as yet no money has been disbursed to the private collieries. They have been suffering much for their spare parts, for their renewals and replacements etc. I think the Government should not take so long a time for sanctioning the requisite money to the private collieries when the money has been made available to us through the bounty of the World Bank.

Sir, there is no time for me to mention about other things. I only want to make one point about other minerals. I hope the hon. Minister will give some special attention to the

[Shri A. C. Guha]
development of sulphur. Sulphur is of strategic value. We are lacking in sulphur. He should consider how we can provide some source of sulphur.

The annual report that has been given to us is only administration-wise, according to the units of administration I think the report should also say something mineral-wise, what achievement we have been able to show in respect of the different minerals, and not only about coal and iron. There are also other minor minerals like tin, copper, zinc, etc. which are important. There should have been some specific mentions in the annual report of the department about the achievement of the department in the exploration of other minerals in the country.

श्री भू० नां० मंडल (सहरसा) : माइंज एंड प्यूल मंत्रालय जो अलग बनाया गया है, इसका मैं स्वागत करता हूं और इसको मैं अच्छा समझता हूं। मैं आशा करता हूं कि जो कुछ भी इस मंत्रालय के जरिये अब काम होगा वह सही तरीके पर होगा। अभी तक जो काम हो रहा था उसमें जो त्रुटियां रही हैं, उनका भी मैं जिकरना चाहूंगा।

जहां तक कोयले का प्रश्न है, यह देश का एक बुनियादी उद्योग है। इसके उत्पादन का जो लक्ष्य द्वितीय पंचवर्षीय योजना में ६० मिलियन टन का रखा गया था उसको पूरा नहीं किया जा सका। सिर्फ ५४.६३ मिलियन टन ही उत्पादन हो रहा है। देश में जो दूसरे उद्योग चल रहे हैं, जैसे रेलें हैं, ताप विजली घर हैं, लोहा तथा इस्पात उद्योग है, सिमेंट उद्योग है, कपड़ा, कागज, चीनी, रसायन आदि उद्योग हैं या इंटेंजो भट्टों में बनती हैं तथा दूसरे जो इस तरह के उद्योग हैं उन सभी के लिये कोयले की आवश्यकता पड़ती है। कोयला निर्यात भी होता है। इस बास्ते भी कोयला काफी मात्रा में निकालना बहुत

आवश्यक है। योजना में निर्वाचित अगर कोयले के लक्ष्य को प्राप्त नहीं किया जाता है और उस लक्ष्य से कम कोयला उत्पादन होता है तो इन सभी बातों में गड़बड़ी पैदा हो जाती है। मैं चाहता हूं कि सर्व प्रयत्न नया मंत्रालय इस और ध्यान दे और देखे कि इस प्रकार की गड़बड़ी जो अब तक रही है, वह आगे न होने पाये।

जब आप योजना बनाते हैं तब आपको यह भी देखना चाहिए कि कोयले का जो उत्पादन हो वह अपनी जगह से दूसरे स्थानों पर पहुंच सके, इसके लिए रेल गाड़ी के डिब्बों की ठीक प्रकार से व्यवस्था हो। कोयले का उत्पादन और डिब्बों की सप्लाई का समायोजन ठीक तरीके से आज नहीं हो पा रहा है। इसका नतीजा यह होता है कि जब उत्पादन आगे बढ़ रहा होता है, उसको बही बोर्च में रोक देना पड़ता है जिससे देश को हानि उठानी पड़ती है। मैं आपको बतलाना चाहता हूं कि मार्च, १९६१ में पिंट हैड्ज पर करीब १.३ मिलियन टन कोयला जमा हो गया था और इस कारण से उत्पादन को रोक देना पड़ा था। इस कारण से अप्रैल, १९६१ में सिर्फ ०.४६ मिलियन टन ही उत्पादन करना पड़ा और इस प्रकार से जून १९६१ में वह उत्पादन कम होते होते ०.३६ पर चला आया। इसलिए मैं चाहता हूं कि कोयले का उत्पादन लक्ष्य निश्चित करते समय इस बात को भी देखा जाये कि इस कोयले को ढोने की भी आप में क्षमता है या नहीं है और जो कोयले का विभाग है तथा जो रेल विभाग है वे दोनों आपस में बात करके इस ढंग से योजना बनायें जिससे कोयले के उत्पादन में कोई गड़बड़ी पैदा न हो।

कोयला घरेलू कामों के लिए भी इस्तमाल होता है और ईंटों के भट्टों में भी इस की बहुत ज्यादा जरूरत पड़ती है। हमने देखा है कि जब कोयले का उत्पादन कम हो गया तो सारे

देश में घरेलू काम के लिए कोयला मिलने में भी बड़ी कठिनाई पैदा हो गई थी। जहां तक मेरे निर्वाचन क्षेत्र का सम्बन्ध है, जहां से मैं चून कर आया हूँ, उस क्षेत्र में तो मैं बराबर देखता हूँ कि कोयले की कमी कितने ही समय से चली आ रही है। चूंकि वहां पर कोयले की कमी रहती है इस वजह से लोगों को हमेशा ही घरेलू काम के लिए या ईंटों का भट्टा पकाने के लिए कोयला मिलने में बड़ी कठिनाई का सामना करना पड़ता है। इस और आपका विशेष तौर से ध्यान जाना चाहिये।

जो रिपोर्ट हमें दी गई है उसको देखने से मालूम पड़ता है कि पावर सप्लाई जो कोयला उद्योग में दी जाती है, उस में भी गड़बड़ी रहा करती है। विहार इलैक्ट्रिसिटी बोर्ड से जो विजली मिलने की थी, उस में भी कुछ समय के लिये कमी हो गई थी। इस कारण भी बीच-बीच में गड़बड़ी पैदा हो जाती है।

जहां तक कोयले के दाम का सवाल है, ११-१२-६१ से १ आ० प्रति टन के हिसाब से ज्यादा दाम नये टेक्स के रूप में देने पड़े और २१-१२-६१ से २५ न० प० प्रति टन पर रायल्टी देनी पड़ेगी। यही नहीं, इस के साथ-साथ ही मैं समझता हूँ कि नई स्टीम जो समृद्ध और रेल द्वारा कोयला ढो कर दक्षिण पश्चिम हिन्दुस्तान पहुँचाने की है उस में करीब २१० लाख रु० के समिक्षा देनी पड़ेगी। इन सभी वजहों से कोयले की कीमत बढ़ जायेगी। लेकिन मैं इस बात को नहीं समझ पाता हूँ कि जब सन् ११६०-६१ में कोयले पर जो मुनाफा हुआ उससे ४६ लाख, ८६ हजार, ७५८ रु० इंटरेस्ट और १ करोड़, १५ लाख, ८८ हजार, ७६६ रु० डिप्रिशिएशन एंड में दिया जाने पर भी १ करोड़, ३ लाख, ६५ हजार, ६४५ रु० का मुनाफा रहा है, तो क्यों इस मुनाफे का रिलीफ आम लोगों को नहीं मिलता है। कोयले की

कीमत आज कम नहीं हो पाई है, बल्कि वह दिन प्रति दिन बढ़ती जाती है।

रिपोर्ट में यह भी लिखा है कि दो कोलिअरीज में आग लगी। २४ मई, ११६१ को गिडी कोलिअरी में आग लगी जो कि २५ जूलाई, ११६१ को कंट्रोल में आई। कुरुसिया माइन में २६ मई, ११६१ को आग लगी और वह अप्रैल, ११६२ में बृक्षाई जा सकी। लेकिन एक जगह के बारे में इस रिपोर्ट में कोई जिक्र नहीं है। विहार में जारिया कोल फोर्ल में एक वर्ष पहले से आग लगी हुई है लेकिन उस को कंट्रोल करने के लिये कुछ नहीं हो पाया है और उस का कोई जिक्र भी इस रिपोर्ट में नहीं है।

आज के अखबार में मैं ने देखा, और इस बात की मुझे खुशी है, कि श्री भगवान सिंह का, जो कि जम्मू और काश्मीर के सुनिज निदेशक हैं, एक बयान निकला है। उन का कहना है कि जम्मू तथा काश्मीर में १०० मिलियन टन कोयला प्रति वर्ष निकाला जा सकता है।

आज ही के अखबार में यह भी खबर निकली है, अगर यह बात सही है तो मुझे इस के लिये बहुत खुशी है, कि विहार में भी हजारोंबांग जिले के रामगढ़ इलाके में नई कोयले की खान मिली है।

मैं चाहता हूँ कि कोयले का जो निजी क्षेत्र है, जो अब तक प्राइवेट हैंड्स में है उस को उन से ले कर उस का राष्ट्रीयकण किया जाय। विहार विधान सभा में भी लोगों ने इस की मांग की थी। मैं समझता हूँ कि यहां पर निजी उद्योग के कोयला उद्योग का छोटे से छोटा खान इस क्षेत्र में अमलगमेशन न हो सके तो इस का पूरा नैशनलाइजेशन करना अच्छा रहेगा। अगर इस के लिये निजी उद्योग को कुछ देने की जरूरत भी पड़े तो भी इस को करना चाहिये।

जहां तक पेट्रोल का सवाल है, उस के दाम के बारे में मुझे कहना है कि वह बहुत ही ज्यादा है। अब तक पेट्रोल का कारोबार

[श्री भू० नां० मंडल]

बर्मा शैल या ऐसी ही कम्पनी के हाथ में रहा है और उस ने बहुत एज्जाविटेंट दाम लोगों से बसल किए थे जो ने सुना है कि अमरीका में डेक रुपया प्रति यैलन के हिसाब से पेट्रोल मिलता है, लेकिन हिन्दुस्तान में पेट्रोल का दाम ५ लिटर का ३ रु० ६० न० पै० होता है, जो कि एक गैलन के बराबर होता है। सरकार ने आयल प्राइस एन्वायरी कमेटी कायम की थी। उस की रिपोर्ट को आधार मान कर पेट्रोलियम प्रोडक्ट्स के दाम रखे जा सकते थे। लेकिन सरकार ने जो निश्चय किया है उस से अभी भी जो उपभोक्ता हैं उन को कोई राहत नहीं मिलेगी। जो दाम कम भी हो सकते हैं उस को सरकार टैक्स के जरिये से ले लेगी।

जहां तक किरोसिन आयल का सवाल है, जैसा भूजे मालूम हुआ है, एक सेर किरोसिन आयल के उत्पादन का लागत स्वर्चं तीन पैसा पड़ता है, लेकिन फिर भी बाजार में वह ५ या ६ अ० सेर विकता है। अगर यह बात सही है तो यह बहुत बुरी बात है। चूंकि किरोसिन आयल के दाम बढ़ने का असर देहात के गरीब से गरीब लोगों पर पड़ता है, इसलिये सरकार को इस सम्बन्ध में भी लोगों को राहत देने की कोशिश करनी चाहिये।

बरोनी रिफाइनरी के लोकेशन में बहुत देरी हुई। लोकेशन के बाद भी वहां काम बहुत ढिलाई से चल रहा है। वहां पर तेजी से तेल रिफाइनरी कारखाने का काम नहीं हो रहा है। कहा जाता है कि सन् १९६३ के फस्ट हाफ में कमिशन होगा १ मिलियन टन और फिर दूसरे में भी एक मिलियन टन।

Shrimati Renu Chakravarty: Mr. Chairman, this Ministry is one of the most important Ministries which we have to take into consideration because in the words of the Prime Minister, this Ministry and the Steel Ministry are the Ministries which will control the strategic heights of our economic

development and if anything goes wrong well in this Ministry it will bring about either disaster or improvement in the total over all planning and advance of our country. Secondly this is a very important Ministry because it deals with sectors in which there is a very strong and entrenched private sector, in which sector an important part is played by oil, which is controlled by foreign monopoly interests.

I will first deal with petroleum. The oil monopolists and their strangle hold with enormous political and economic power is one of the biggest obstacles in the path of independent development of petroleum for any country and, more so, for undeveloped countries like ours. Therefore, I think it is something to be proud of that, to a certain extent, of all Asian countries our country is the first to challenge these big oil monopolists and we have been able to make some advance. That is what I want to say today, but I want to preface it with the warning that these oil monopolists have not given up. As a matter of fact we find that they are powerful enough to make dents in our declared policy and for some time past we have been noticing some vacillation on the part of the Government of India in pursuing a firm policy in the matter of oil.

One thing has become very clear in the last ten or fifteen days and it is that foreign capital is very powerful, and they are trying to pull us away from our independent path. Even the slightest attempt on our part to buy Soviet jet planes has brought Mr. Galbraith, the American Ambassador, rushing to our Government to say that we should not do it because it will put the Kennedy Administration in a politically embarrassing situation in the United States. The funniest thing is that the gentleman who is pleading for restoration of cut in foreign aid, Senator Humphrey, said that it is annoying and frustrating

when leaders of neutral nations tend to forget that they can hardly be independent without United States aid. Their idea of our independence and neutrality is that we should depend on the United States aid. This fact has been brought out very clearly in the last few days. It has also been brought out during the long course of our negotiations for the last so many years with these big foreign monopolists, mainly from the United States and Great Britain and these cartels are a strangle hold on the entire economy of under-developed countries. Before I say anything more, it is necessary for this House to remember how powerful these cartels are, because, certain things have happened during the last few months. These things have to be judged in this background

Sir, the declared annual profit of the Standard Oil Company of New Jersey is nearly three times the budget of the State of Madras. To an ordinary man in the street in our country it is something very surprising and shocking. The annual turn-over of these companies is almost equal to the Second Plan Outlay of the Government of India for five years. In addition to this, we must also remember that all these companies are inter-linked. Unless we understand this, we will not be able to understand some of the implications of the offers of concessions which has been made by Burmah Shell in the course of the last few weeks. I would request the hon. Minister, Mr. Malaviya, to clarify some of the items which have recently appeared in the papers. Even the United States Senate Committee Report, 1952 said that seven international oil companies, two British, Anglo-Iranian and Royal Dutch, hold the monopoly of oil outside the USSR, divided the markets among them and fixed their own prices. They control 92 per cent of the world's crude oil outside USA, USSR and Mexico, and 88 per cent of world's production except USA, and USSR. "These seven international companies operate through layers of jointly owned sub-

sidiaries and affiliated companies through which they control not only most of the oil, but most of world's foreign petrol, refining, cracking, transport and marketing activities. It revealed that the companies had agreements which contemplated price-fixing, sharing of markets, restricting of production to maintain prices, limited the number of distributive outlets and cutting out competitive expenditure for market facilities."

14.35 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Our own experience has also been that they have over-charged us for petroleum products. The Estimates Committee has brought this out in their reports during 1958. Even when the world oil prices fell we could not do anything about it. It was after a great deal of effort and persuasion—and I must in this connection pay my tribute to the Ministry of Oil—that they were finally able to set up the Damle Committee. The Committee's findings were not very satisfactory as in the words of the Minister "discounts on crude oil are available in the Middle-East and elsewhere, and are known to be allowed by the very same companies on exports to Western Europe to meet competition at rates much higher than 6½%. Moreover, even on posted prices of products, discounts are known to be available at considerably higher rates. On our own imports from rupee sources, discounts are available to us at much higher rates." In the light of all this, I wish to ask the hon. Minister the meaning of the new offer of the BOC, which has appeared in the papers, of Indian participation in the proposed company.

It is now for us to go a little backwards. From the time when the industrial policy resolution was formulated, it is very clearly stated that we are going to keep any new developments in oil in the public sector, and that we are not going to permit any more new refining capacity to the

[Shrimati Renu Chakravarty] private sector. After that we find that whenever there is a foreign exchange crisis and we have to go on begging for foreign aid, pressure begins to be exercised by these oil monopolists to change our oil policy in favour of private foreign capital. We remember—we have not forgotten yet,—that in 1959 when Mr. Rockefeller was here he lunched with our Prime Minister. He said that oil companies could be expected to contribute liberally to India's ambitious oil programmes if our rigid policy is relaxed. We found to our travail a few months later when the Petroleum Concessions Rules were announced, we had to give some substantial concessions to private oil interests. The power of these oil interests have struck dents in our policy and even now we have not heard the last of it. It is in this background that I ask the Minister about this new offer of the BOC. We have to really see whether these concessions which are being offered by the BOC is worthwhile and whether we are not giving back much more by way of concessions to them.

The IOC is now going ahead. At one stage when we brought Soviet oil at concessional rates, they refused to even distribute it and we were in great difficulty. We overcome that crisis and we are able now to decide for ourselves that we are going to have our own marketing arrangements. We have ordered equipment. We have incurred expenditure. When they have known that we are serious about it, they come forward and say: we are going to have a rupee company. What does it mean? Does it mean that our own distributing company will have to share the business with these gentlemen and we shall become participants in that? What are its implications? Secondly they say: as far as Burmah Shell refineries are concerned, we are going to scrap the agreement, provided we come to an understanding on some basic points. I find my hon. friend Mr. Malaviya smiles very sweetly, but he does not want to tell us anything further.

Shri K. D. Malaviya: My turn has not come.

Shrimati Renu Chakravarty: I hope when his turn comes he will give us some good and happy news. We understand that they are anxious to retain the right to import crude oil from their own sources.

If we try to analyse that, we will find that we are going to import oil for some time to come. We cannot meet all the requirements of the refineries with our indigenous sources of oil. They know it. They know that with a spurt or increase in consumption it may be that we will have to import more. Therefore being within an international cartel in which they really make tremendous profits, they want to keep that source of profit open for themselves. That is why they want to keep to themselves this source and that is why they want to bargain that they shall be permitted to bring oil from their own source. That is one of the most important things which they probably want to be assured to them.

We would like to know what the other basic points are which they are making as a condition for shaping the refinery agreements and it is only after weighing all this up that we shall be prepared to consider the matter. Without that there has been too much of corrosion of the Industrial Policy. Resolution hanging itself by that one sub-clause which provides that in the interest of the country we may do anything we like in allocating even strategic industries to private sector. Therefore the schedules of the Industrial Policy Resolution and given the go-by. It has happened in the case of aviation and it is now happening in the case of oil. Therefore we have to be wary about it.

There is also this question which they have raised of expanding the capacity of the refineries. We have already debated in this House how cleverly they have actually put up in these refineries additional capacity

which was not known to us. It is now known that without any more additional plant they can have more capacity. The *Statesman* report say that our Ministry is quite agreeable to allow them to expand without any additional plant.

Then they say over here that the refinery companies would also like to add some plants in order to grow naturally in the market. What is this 'grow naturally in the market'? We thought that we were going to contain them. Let it be clearly stated as to what the policy of the Government is. Are we going to contain the foreign monopolists or are we going to allow them freely in the market under the guise of free enterprise? If the latter, it is better that the Treasury Benches give up their places to the Swatantra Party. If we are not going to maintain the strategic height specially on the question of coal and petroleum, the entire industrial output and its prices cannot be contained. This is the main and basic concept of a planned economy.

Having said this I would like to say a little bit about our new refineries. Of these new refineries the main one which has come into existence and is functioning is the Nunmati Refinery. I do not know what the latest position is with regard to this Nunmati Refinery. I would like the hon. Minister to let us know that. But the first teething difficulty, or shall I say the unplanned activity of this Ministry was that the refinery came into being ahead of schedule, but the pipelines came three or four months afterwards. That itself was a big loss. Then when the pipes started flowing, we find that after two days there was a glut. The storage capacity of the refinery could not cope with the amount of oil arriving as it was filled up with low diesel oil which is unmarketable we are now told. We are told that this production of diesel oil was done against the advice of the Rumanian experts. After that the Indian Oil Company also fell into difficulties. They were naturally faced with the criticism of the con-

sumer and had to face the discharge of not being able to supply the refined oil.

The most important point is that it is said that the officials rush to foreign companies' refineries to discuss production problems and ignore the Rumanian experts who have built the plant and are available for advice and help. Why is it so when certain experts who have built something in a particular way are still functioning? Durgapur people cannot run to Bhilai to understand how to run Durgapur, or I will even say that Rourkela people cannot run to Durgapur for that because the methods, the planning and the machinery are quite different

It is said that Indian technicians trained abroad and working at Nunmati are suddenly being sent to private sector refineries in India for further training which it is pointed out cannot prove useful for running a different kind of refinery built with Rumanian help. I say that we have to be watchful, because we know that foreign monopoly oil interests are very powerful. At one stage they used to say that there is no oil in India other than ours and so "We will sit tight and see how India is going to get out of our grip". When fortunately we got some oil, they loosened their grip a bit. Then when they find that we were going ahead with our aim of reduction in prices and importing Soviet crude oil, they said, "We will not market it." When we went ahead with that and our refinery started, there may be pressures and efforts on the part of the private refineries to go ahead with sabotaging the refineries in the public sector. So, we must see if there is something wrong with the refinery itself or with the Rumanian advice or is it substaff wilful or otherwise. We should be very clear about these things. We should go ahead with these engineers. I say this not because of what the private companies are saying. Private companies are very happy. They say, Cambay is not producing oil and this is all exaggera-

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tion on the part of Shri Malaviya. When we say that Ankleshwar is giving oil, they say, "Yes, it is giving oil, but we will see that your refinery fail." This attitude of being jubilant over our failures is not what I want to say. I want the public sector to function well and flourish. But it must flourish in such a manner that we will be able to show that our public sector functions in a much more efficient manner than the private sector. Being the first country in Asia to hit out against these foreign oil monopolists and cartels, we have to do it well and see that we do not take any chances.

Of course, there are other points which I may not mention, but I would say that many of our technicians feel that in comparison with the huge amounts of money which are paid to the Stanvac, Burmah-Shell and AOC people, the pays and emoluments of the technicians there are very, very insignificant. It is not right. I do not say that they should get Rs. 11,000 as some Stanvac officials used to get in 1956-57, but at least they should get some better pay, otherwise you will find that some of these people after their bonds are over may go. I know many of them are patriotic enough to stay and work with us.

I do not know enough about petrochemicals. But I would like the hon. Minister to tell us what is it that we are doing with this vast gamut of petro-chemicals and other petroleum products which can now be made available from our oil resources. What are the priorities; what are the economics of all these things? Also, I find that Stanvac is being given the manufacturing of some of these. We also find that the ENI, although it is from Italy, under the contract is going to produce certain of these things. That will be on a Government-to-Government level. I do not think that will go into the private sector. I am not clear on that point. These things should be made clear.

Having said all these things I should say a few things about coal because that is one of the most important things. Furnace oil etc. will be our future source of energy but at the moment coal is the most important thing. The most disturbing thing is that our production of coal is going down. I need not repeat that in 1961 we had produced 56 million tons, 2 million tons less than in 1960 and the private sector within this figure had produced 46 million tons. Now our Third Plan target is 97 million tons, I think, and it is being talked that it may be raised to 110 million tons.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shrimati Renu Chakravarty: Just a few minutes more.

Here is a sector which is in the main run by numerous collieries. They are small collieries and are often most uneconomic. They are chaotic. They have made their machineries run to ruin. They have not cared to look after them. They have squeezed out the last drop of life out of them getting their profits, squeezing the life blood out of the most backward and the most poverty-stricken working class that you can imagine. This is the sector from which we expect that it would produce the additional quantity needed for our coal target. The phased target is 63 million tons for 1963-64. If that is so, there will be little chance of fulfilment as things are now.

I was reading Shri Prasad's report. He says that this additional 13 million tons is impossible of attainment. That every year there should be an increment of one or a little less than 1½ million tons is absolutely impossible. Therefore this question of what to do with these uneconomic units which has been mentioned earlier by my hon. Friend, Shri A. C. Guha, and the question of policy of amalgamation of collieries has now to be taken up side by side, with the question of nationalisation.

Why do I say 'Nationalisation'? It is not a doctrinaire approach. We are always told, "You are bringing in a doctrinaire approach". The point is that to my mind the most essential things which are needed for increasing the production of coal has to be done by Government. Without a proper transport system no production of coal can come about. We cannot attain the target. That has been debated on the floor of this House and I do not want to raise it now. This whole question of bunker loading, wagon turnover and how many wagons you have to give for coal transport has been raised. But the main and basic question is that transport bottleneck cannot lead to increase in production or to the attainment of targets.

Secondly, there is the question of power shortage. In the States of West Bengal and Bihar, that is places where you get the bulk of coal, Raniganj and Jharia area, this area is short of power. Our D. V. C. gives the bulk of it to the Calcutta Electric Supply at the cheapest rate. We have made a mess of giving contracts for these turbines, etc. to foreign companies, and we have seen how they have failed, how they have collapsed and broken down, and we have seen now that we are in a complete crisis with regard to power shortage. And in our collieries, on the other hand, we are short of power and we are now wanting power from the Rihand Dam. So, in any case, it is the Government that has to supply it.

Then again, I was going through the speech of Mr. Prasad and I found that the main thing which he makes out in his entire speech—it is a very good speech, it has brought out many points—is this: Unless you give price increase and incentive we cannot have stowing, we cannot have safety measures; of course, we cannot give wage increase; we cannot have more grade I and grade II coal. As a matter of fact, he makes everything dependent on price increase. Then, on the other hand, when it comes to grading, they say, "No, no, we are not prepared for the fixation of grades of coking

coal of calorific value". The Coal Board proposes a bonus and penalty scheme. They say, "Yes, we will do it, but only for the steel plants". They know that there has been so much of hullabaloo in the country that they cannot but accept this bonus and penalty scheme for the steel plants, but as soon as it comes for other consumers—we also want that there should be proper check on the types of coal which is supplied to them they say, "No, no, how can we do it?" that is, they demand price increase, but no check on quality. So it has to be one-way traffic. It cannot be a one-way traffic. Then again, they are not prepared to undergo an analysis for the other consumers. Not only that. They say with regard to low-grade coking coal that the price has already been substantially lowered. They never say: we will certainly want a price increase on the basis of the grading of coal which will undergo some sort of examination.

Take this question of stowing. I want to know from the hon. Minister one thing. It is said that we were to have supplied, that is the Government were to have supplied ropeways, the Central ropeways for carrying sand to the collieries. The Coal Board was to have constructed these. But I believe up to now hardly anything has been done. The Jharia and Raniganj ropeways will be commissioned only by the middle of 1964. The sand rights of the collieries have been abrogated and when the Board asked them to pay extra royalty, the coal companies say that they will not pay it and that the Coal Board must pay it. Hundreds of millions of tons of coal is in the pillars. Why should depillarising not go ahead with profit stowing?

So, from every point of view I want to say that unless we are able to really have a control over the entire coal industry, it is of no use. And we cannot do it, because as yet the public sector is producing only a very small part of that coal: it is 45 million tons by the private sector and only 10 million tons by the public sector. Of course I must congratulate the NCDC

[Shrimati Renu Chakravartty]

that they have fulfilled their target. It is not a national thing as my hon. friend Shri A. C. Guha was trying to make out. We have come to the rate of production which has averaged 13.5 million tons. But we have to put it back because of wagon shortage, and the pit-head stocks had accumulated. Now, again production is geared up but even today we have not achieved what we achieved last year. We feel that we can go ahead 33 million tons they have given us in the report is the target and they mention the schedule by which they can achieve this. But I do feel it is very necessary that we should not give a price increase. Shri K. D. Malaviya has said that we should give a price increase—he almost admitted it; he has had to knuckle under. He has said that we have to give increased price. But on what basis? We are against any price increase, Sir, and we think that this is a vicious circle—increased prices of coal, increased prices of all commodities, increased prices of all manufactures, and of the cost of living, and, again, the workers will ask for an additional dearness allowance, and this whole vicious circle will go round.

So I say this is a point which we would like the hon. Minister to explain to us. He has already given in the papers that he is agreeable to and is going to concede higher prices for coal. He also says he is going to take very extraordinary measures, I believe, for solving the transport problem. I hope he will be able to tell us more about it. But it is certainly true that these are the two things, namely coal and petroleum, which are the most needed for controlling of our economy's strategic height and without which our entire planned economy will be brought to a standstill.

Shri P. R. Patel (Patan): I congratulate the Ministry on their achievements. The Ministry rightly deserves congratulations, because oil we had to import, and we see today that the

Ministry is successful in finding out oil, not only in Gujarat and Assam, but elsewhere too.

When I see the report, I find that in the Cambay region some 19 wells were drilled. Out of these 19 wells that were drilled, 6 are found oil producing, ten wells are found gas-producing, and the remaining three wells are dry. I would like to know as to what is the expected output of these oil-producing wells. Naturally, there may be oil; but we would be very happy to know what is their capacity what is the expected output of these six wells.

A rosy picture was given of the Cambay wells....

Shri K. D. Malaviya: When was it given?

Shri P. R. Patel: At so many times..

Shri K. D. Malaviya: I would like to know.

Shri P. R. Patel:....that Cambay is expected to give us a large quantity of oil. However, whatever oil is found, there is gas too. And I would like to suggest that this gas may be used at the earliest possible moment. I put a question some days back, and a written answer was given to it. The reply was this:

"The Oil and Natural Gas Commission has decided that for the time being no commitment can be made to any private party for supply of gas, as the Commission itself is studying the possibilities of utilising the gas in petro-chemical industries and a certain short-term commitment for the supply of gas to Gujarat Electricity Board for power generation has already been made."

15 hrs.

When we find that there is gas in ten wells, I would like to know what

is the difficulty in supplying gas to the Gujarat industries. Naturally, we must supply gas to the Electricity Board. Am I to think that all the gas that we have in these wells will be required for the Electricity Board? I think that is not so. Gas is there. You know the coal fields are far away from Gujarat. Transport difficulties are there. The requirements of Gujarat, whatever they are, are not met. We hear often that the factories will be closed for want of coal. Further more, coal fuel is rather costly as it has to be brought from a distance. So, it would be in the interests of the Gujarat industries to supply gas. There is another difficulty in Gujarat. Gujarat is short of electricity. We have no hydro-electric schemes up till now. I do not know when the Tapti, Narmada and Sabarmati will give us electricity. After all, we have to depend on thermal stations. The power that we shall have even after the new thermal stations are put up will not be sufficient. Under the circumstances, I would request the hon. Minister to consider whether it would be proper or not to supply gas to the Gujarat industries. I think that would help the Gujarat industries. Gujarat industries are national industries. Because it is situated in Gujarat, it does not mean that it ceases to be a national industry.

We have also found oil and gas in the Ankleswar region. There, 36 wells were drilled and 23 wells are found to be oil-bearing. Two are dry. There is also one giving gas. When we shall have a refinery in Gujarat, we shall also have gas. I think, apart from refining oil, it will give us gas. We may use that gas also. So that, there is no difficulty in giving gas to the Gujarat industries. Near Ahmedabad, in the Kalol region, we have dug three wells. Two wells are found to be oil-producing. A third well is under test. I think that also will give us crude oil and we may have gas even. My submission is that the matter may be considered and the Ministry

may be pleased to supply gas to the Gujarat industries at a reasonable rate.

I would like to bring to the notice of the Ministry one more thing. I read in the Gujarati newspaper that there was drilling at Wavol, that is, in the capital site of Gujarat. I would like to know whether oil is found there. If oil is not found there, I would request the hon. Minister just to write to the Gujarat Ministry that oil could not be found there. Because, the Gujarat Ministry thought of having its capital there, round about Wavol. I understand this Ministry wrote to Gujarat that oil is expected there and no capital should be constructed till the test is done. If the test is complete, I think the information should be given to Gujarat as early as possible.

I would like to refer to one thing more. I have got a letter from Shri Khandubhai Desai, Chairman of Oil India Ltd. There, it is written like this:

"Oil India Limited is an important concern in many ways. Firstly, the Third Plan gives priority to the proper utilisation of the proved and indicated reserves of the fields with OIL. According to the latest estimates available, they are about 47 million metric tons of oil and 740,428 million cubic feet of gas. These reserves are expected to go up to 50 million tons of oil in the existing concession areas with further developmental drilling.

This is an important part coming.

"Up to date, OIL has completed 117 wells (101 in Nahorkatiya and 16 in Moran) of which 79 wells were commercial oil producers, 8 were gas producers....

Shri S. M. Banerjee: To whom is this document addressed?

Shri P. R. Patel: It is circulated. It is not a private document. I think you must have received it.

Shri S. M. Banerjee: I have not received it; that is why I am asking.

Shri P. R. Patel: You must have received it.

Oil India Limited could drill 117 wells during a short time. I fail to understand why so much progress is not done by the Commission. And, Shri Khandubhai Desai says that Oil India Ltd. is in the co-operative sector. It is a co-operative sector, according to him because the partnership is between the Government of India and the Burma Oil Co. If having a partnership with a foreign firm becomes a co-operative concern...

An Hon. Member: It becomes a joint concern

Shri P. R. Patel: The word used is 'co-operative'. I would like to know whether such co-operative enterprises will be allowed in Gujarat for the by products of petroleum and oil. I think there is nothing wrong to have a co-operative enterprise with the private sector of our country if we could have a co-operative enterprise with a foreign concern. I would suggest one thing more. In this way, we should help our capitalists—not the capitalists in the way we understand; but our industries here and having a joint enterprise with them. If that could not be done, I would suggest that the Government be pleased to start such industries with their capital, throwing out shares to the public. In that way, we can have a co-operative sector. Let the management be with the Government. I do understand that the oil industry should be in the hands of the Government. It should not go to the private sector. But, certain by product industry may go to the private sector. There is nothing wrong.

Lastly, I would like to say this with regard to the site of the refinery in Gujarat. I do not object to the pre-

sent site. But, I would request very humbly to consider whether any waste land could be used for this or not. I am told that very near this site, there are waste lands. We have not got to pay anything for that as compensation. In this case, if we acquire this site, we have to pay a large amount as compensation. I am told that there are about 1 lakh or more of mango trees there and it is a tobacco-producing area, which pays us a good excise duty. All these things may be considered. If the compensation is more and if the cost of taking water to that site is less, I think the matter may be considered. I am putting forward this as a suggestion only. I have nothing to say against the present site. I wish that the refinery be put up at the earliest possible time. If this site is the only site, it may be taken and the refinery put up as early as possible.

श्री दिंसिंह चौधरी (मधुरा) : उपाध्यक्ष महोदय, इस मिनिस्ट्री के सम्बन्ध में ज्यादा न कह कर मैं कुछ योड़ी सी बात कोयले के सम्बन्ध में कहना चाहता हूँ। मैं यह जानता हूँ कि यह मंत्रालय कुछ चीजों को जमीन से निकालता है, जो कि जमीन में पड़ी हुई हैं, और उन से देश का निर्माण होता है। मैं यह कहना चाहता हूँ कि उत्तर प्रदेश जहां कई दृष्टियों से दुर्भायिताली है, वह कोयले की दृष्टि से भी दुर्भायिताली होता जा रहा है। कुछ दिन हुए हमारे यहां के मूल्य मंत्री जी ने कहा था कि उत्तर प्रदेश का कोयले का कोटा पहले से कम कर दिया गया है। सोना निकालते हैं, जवाहरात निकालते हैं और भी बहुत सी चीजें जमीन से निकालते हैं। लेकिन मैं उनके बारे में नहीं कहना चाहता। उस को हमें दीजिये या न दीजिये। लेकिन कोयला जैसी चीज का जितना हिस्सा उत्तर प्रदेश को मिलना चाहिये वह जरूर दिया जाना चाहिये। अगर हम को बड़ी बड़ी इन्डस्ट्रीज नहीं मिल सकती हैं, अगर पंच वर्षीय योजना में आवादी के लिहाज से जितना बन हमको

चाहिये वह नहीं मिल सकता है बड़े बड़े कारखाने नहीं मिल सकते, तो कम से कम जो छोटे छोटे कार्य उत्तर प्रदेश में कोयले के द्वारा हो रहे हैं, वह तो जारी रखते जाये ।

मैं निवेदन करूँ कि उत्तर प्रदेश में बाढ़ों की वजह से बड़ा नुकसान हुआ, बहुत से नष्ट हुए, और उसके साथ साथ बारिश होने की वजह से गांवों को बहुत नुकसान पहुंचा । मैं जिस मधुरा क्षेत्र से आता हूँ, उसके सम्बन्ध में निवेदन करूँ कि सैकड़ों नहीं हजारों घर नष्ट हो गये केवल पानी की वजह से । लेकिन जो उनके सामने सवाल आता है कि उन मकानों को बनाया जाये, तो उसके लिये ईंटें नहीं मिलती हैं । इसलिये ईंटें नहीं मिलती कि कोयले की कमी की वजह से जो भट्टें चलते थे वे बन्द पड़े हैं । आश्चर्य तो इस बात का है कि हमारे यहाँ कोयले का उत्पादन बढ़ रहा है, और मेरा तो यह कहना है कि कुछ लाख नहीं, मिलियनों टन कोयला हर वर्ष ढूँ रहा है और हम उस को ३३ मिलियन टन तक बढ़ा ले जायेंगे, तृतीय पञ्च वर्षीय योजना के अंत तक, लेकिन उत्तर प्रदेश का दुर्भाग्य है कि जितना कोयला पहले मिलता था वह भी नहीं मिलत । और इस कारण जो ईंटों के भट्टे चलते थे वे बन्द हो गये ।

हम को मकान ही नहीं चाहिये, हमारे देश का सबसे महावपूर्ण काम है अन्न का उत्पादन । हमें जितना चाहिये उतना हम पैदा नहीं कर पाते । इस के लिये हम को चाहिये कि हम कुएं बनायें । मधुरा ऐसे स्थान पर है जहाँ पर नहीं का पानी बहुत कम मिलता है, है, जहाँ ट्यूबवेल भी मफल नहीं हो ज पाये हैं । जो सरकारी रिपोर्ट तजुब के आधार पर यह निश्चय हो चुका है । सौभाग्य में अगर कुछ हो सकता है तो हम वहाँ यही कर सकते हैं कि कुएं बनायें और उनसे सिचाई करें । कुओं के लिये कोआपरेटिव से

रुपया दिया जाता है, तकाबी दी जाती है, लेकिन किसान बेचारा इसलिये अपने कुएं नहीं बना सकता कि उसके पास ईंटें नहीं हैं, और ईंटें इसलिये नहीं हैं कि उन को 'या करने के लिये कोयला नहीं है । मैं निवेदन करना चाहता हूँ कि अगर आप देश का उत्पादन बढ़ाना चाहते हैं तो किसानों के लिये जो सावशक चीज़ है, जिसके बिना वह उत्पादन नहीं कर सकते, उस को देने का विचार करें । बड़ा कोयला भले ही और काम के लिये बन्द हो जाय लेकिन कम से कम इस काम के लिये कम ही नहीं होना चाहिये ।

हमारे यहाँ एक नाला निकल रहा है । जो मधुरा का जिला है, उसमें सरकार की कृषा से एक बहुत बड़ा नाला गोवर्द्धन डैम के नाम से निकला है । उस नाले लिये ठेका दिया गया पुल बन ने के लिये, और यह कोशिश की जा रही थी कि बरसात से पहले यह नाला बन कर 'यार हो जाय । लेकिन आणको सुन कर आश्चर्य होगाकि उसका काम इसलिये बन्द है कि जिस भट्टे के ठेका दिया गया था वह बन्द है । वह इसलिये बन्द है कि उसके लिये वहाँ से कोयला नहीं आता ।

मैं इस मन्त्रालय के ध्यान में विशेष रूप से लाना चाहता हूँ कि कोयले की कमी का प्रभाव और तरह से भी पड़ता है । आप देखिये कि हमारी सरकार का उद्देश्य सहकारिता का है, हम जो समाजवाद देश में लाना चाहते हैं वह भी सहकारिता के द्वारा इस मन्त्रालय को मालूम होना चाहिये कि जो काम सहकारिता के द्वारा किये जा रहे हैं उन के करने वालों को कोयला पाने में अधिक कठिनाई होती है, अपेक्षाकृत उन लोगों के जो निजी रूप से अपने काम करते हैं । यही नहीं बल्कि जो कोयला सहकारिता से काम करने वालों को मिलता है उसकी क्वालिटी की अगर आप देखिये

[श्री दिं सिं चौधरी]

तो वह अपेक्षाकृत अधिक खराब होता है निजी काम करने वालों की तुलना में। मैं निवेदन करना चाहता हूँ कि हमारे यहां जो उच्च स्तर की संस्था कांग्रेसरेटिव की उत्तर प्रदेश में है उसके सामने एक और सवाल आता है कि कोयला मंगाने में उनका अतिरिक्त खर्च होता है। दूरभाग्य से वह कोग्रेसरेटिव संस्थायें उस अतिरिक्त खर्च को नहीं कर पातीं, इसलिये उन्हें कोयला पाने में कठिनाई होती है। इस लिये इस अतिरिक्त खर्च को, चाहे इसे आप रिख्त कहिये या भ्रष्टाचार कहिये, उसको लेकने की कोशिश की जाय अन्यथा यह सहकारिता का क्षेत्र, जो कि हमारी सरकार की नेतृत्व है, हमारी पार्टी कांग्रेस की नीति है, जिसके हमारे नेता बंडित जवाहरलाल नेहरू ने विशेष महत्व दिया है, वह समाप्त हो जायेगा। इस मन्त्रालय को मालूम होना चाहिये कि उत्तर प्रदेश में जो सहकारिता के आधार पर चल रही संस्थायें हैं, उन को लाखों रुपयों का नुकसान इसलिये हो गया कि उनके द्वारा चलाये जा रहे, संकटों बल्कि शायद हजारों कहना गलत नहीं होगा, भट्टे इस लिये बन्द हो अर्थे कि उन्हें कोयला नहीं मिला।

मैंने आप के सामने रखा कि उत्तर प्रदेश के कोटे की दृष्टि से वहां कोयला नहीं रहा है। इसी तरह से और बड़े बड़े काम हैं जो मैंने आपके सामने रखे। मैंने आपके सामने रखा कि उत्पादन को बढ़ाने के लिये, जो कुएं हम बनाते हैं उसके लिये, कोयला नहीं मिल रहा है। मैंने आपके सामने यह भी रखा कि हमारे यहां जो मकान ढह गये हैं, नष्ट हो गये हैं, उन को बनाने के लिये हमें इंटेन्डेन्स मिल रही हैं, इंटेन्डेन्स लिये नहीं मिल रही हैं कि कोयला नहीं भिल रहा है। हमारे सामने एक बड़ी समस्या पैदा हो गई थी कि जिला मुरुरा कई वर्ष से ढूबता रहा है। उससे को

बचाने के लिये जो नाले की योजना सरकार ने बनाई थी, वह योजना इस लिये सफल नहीं हो रही है कि कोयले की सप्लाई के आधार पर जिन भट्टों को ठेका दिया गया था वे बन्द पड़े हैं। मैं कहां तक इन बातों को आपके सामने रखतूँ? मैं तो यही निवेदन करूँगा, जैसा कि पहले भी कह चुका हूँ, जिस तरह से हम और बातों में ऊपर की तरफ देखते हैं, जिस तरह से मैंने आपको बतलाया कि हमारे पूँजीपति या जो हमारे निजी उद्योग धंधों को चलाने वाले हैं और बातों में आगे बढ़ जाते हैं उसी तरह से वे कोयला जैसी बोज को भी सब मिल कर खा जाते हैं। ऐसा कहना गलत नहीं होगा। तो मैं इसके लिये कहां तक तक निवेदन करूँ जहां हम सोशलिस्ट पैटर्न चाहते हैं, समाजवाद लाना चाहते हैं, ऊपर से उन्नती नीचे तक लाना चाहते हैं वहां यह लोग जो व्यक्तिगत कामों को कर रहे हैं वे समाज के हल्कों को ऊपर को ले जाना चाहते हैं।

इस से आगे बढ़ कर मैं निवेदन करना चाहता हूँ कि जो लोग निजी भट्टे चलाते हैं, वे न जानें कहां से अपने भट्टों के लिये कोयला ले आते हैं। अगर आप परमिट से चाहें तो कोयला नहीं मिलता लेकिन अगर ब्लैंक के द्वारा या भ्रष्टाचार कर के लेना चाहें तो जितना चाहें ले सकते हैं। बहुत से भट्टे ऐसे हैं जो इस तरह से चल रहे हैं। जो कोयला कायाते के मताविक आना चाहिये वह नहीं आता है लेकिन इस तरह से आ जाता है। मैं समझता हूँ कि इस मन्त्रालय का काम है कि वह गम्भीरता से इस बात पर विचार करे और उस बृनियाद को मजबूत करे जो नीचे से किसानों को उठाने की बुनियाद है। उस बृनियाद को मजबूत कीजिये जो कि देश के लिये अब उत्पादन करने वाली है। उन लोगों को बड़े बड़े कारखाने नहीं चाहिये, जबाहरात हीरे

नहीं चाहिये, उनको कोयला चाहिये। कोयला इसलिये नहीं चाहिये कि उन को बड़े बड़े महल बनवाये हैं, इसलिये नहीं चाहिये कि बड़े बड़े कारखाने बनाते हैं। जो निम्न स्तर के साधारण आदमी बाहर पड़े रहते हैं, उनके छोटे छोटे घरों को बनवाने के लिये, अब्बोत्पादन के लिये और कुप्रों के लिये इंटे नहीं हैं, वह चाहिये ताकि उन से पानी निकल सके। और अन्न उत्पादन बढ़ा सके।

Shri Rameshwar Tantia (Sikar): Before the 10th April, 1962 the Department of Mines and Fuel had been amalgamated in the Ministry of Steel, Mines and Fuel, but from that date, it has become a separate Ministry, and as has been already pointed out by other hon. Members, it is a good sign. Rather, it has been long overdue.

As regards coal, the present position in the coal industry can be said to be a crisis. I am afraid that if the full implications of this position are not properly realised, it will become more serious.

On coal depends many of our industries, the electrification of the towns and so on and so forth. Recently, we learnt that the Ahmedabad Mills were on the point of closing down on account of lack of coal. In the same way, the supply of electricity in Calcutta was also a little less on account of coal shortage. So, the main thing that we have to see is that the coal target should not in any way be slackened in the Third Plan. In the Second Plan, the target was 60 million tons, but in spite of the best effort, we could not raise more than 54 million tons, and thus, there was a shortfall of 6 million tons. In the Third Five Year, our coal production target is 110 million tons, an increase of 55 million tons from the Second Plan target, which seems to be a big thing. In the last ten years we increased our target by 20 million tons; so I do not know how we will be able to increase it by 55 million tons.

There are two sectors in coal—the public and private sectors. In the Second Plan, the private sector has not only fulfilled its target but done better. Unfortunately, the public sector could not do it. I do not know the reason. Some hon. Members of the Opposition have accused the private sector or have not been happy at the private sector fulfilling its target. I cannot understand this attitude. If anybody has successfully achieved what has been expected of him he should be congratulated. Instead of that, they say that the private sector did that and the public sector could not do it.

As regards the public sector, the NCDC have achieved a production of 10 million tons. They have sent a note saying that they could have done more but for shortage of wagon supply. So one of the main reasons for the crisis in coal is the lack of wagons. According to the plan target, the railways should have supplied 7,100 wagons per day but they supplied only 5,900, that is, 1,200 less. According to the new target we have fixed, the wagon requirement will be 12,000 per day. I do not know how we will be able to step up the supply from 5,900 to 12,000. Now the former Minister of Steel Mines and Fuel has taken charge of Railways and we hope that the position will improve. Last year we witnessed the Railway Ministry accusing the Steel Mines and Fuel Ministry and the latter Ministry accusing the Railway Ministry of inadequate supply of wagons. I hope there will be more co-ordination now. If there is no co-ordination, both Ministries will suffer, the Railway Ministry on account of lack of coal and the Fuel Ministry on account of accumulation of coal at the pitheads increasing the rise of fire and incurring heavy expenses as well. Also people in towns and cities will not get coal and the price of coal would go higher than the usual price.

Another trouble with the coal industry is that it has got old machinery

[Shri Rameshwar Tantia]

New machinery is needed. A loan of Rs. 17 crores has been taken from the IBRD, but I do not know why Government have not utilised it yet. I do not know if by non-use this loan will lapse. So some steps should be taken for utilising the loan.

As regards expansion, both the public and private sectors have made their programmes. It is said that the private sector programme will involve a capital outlay of Rs. 60 crores, the foreign exchange component of which will be Rs. 28 crores. The public sector has said that its requirement will be Rs. 103 crores. I do not know why this difference of Rs. 43 crores is there. I do not want to go into details and say that the private sector is doing good and the public sector doing bad. The main thing that the target of coal output should be achieved; otherwise, it will be very difficult for industrial establishments, key industries specially, to run smoothly.

Until the coal supply position is improved, other ways must be found to meet the requirements of industry. I am told that some of the mills have agreed to use furnace oil instead of coal. But I do know how the cost factor will work out. Government should see that furnace oil is supplied to those mills which have agreed to put their boilers on furnace oil at a price which is not higher than that of coal. Until more coal is available, furnace oil should be used.

As regards transport capacity, as the railways cannot meet the increased requirement, use should be made of roads and steamer traffic. Just now the cost of transport by road and steamer is more. But a special rate system might be worked out for coal traffic. Even if a higher rate has to be paid, there might be some sort of a pool created to work it out, because the alternative of coal at a bigger price is better than no coal at all. The price

factor is immaterial; what is more important is the smooth running of the industry. If supplies can be ensured in whatever way possible—by rail, road or steamer—and if in the process a higher freight has to be paid, on the whole the price can be increased and the industries will be glad to pay it.

As I said, it should be the effort of all of us to see that the coal target in the Third Plan is achieved and every effort should be made to see that our industries do not suffer on account of lack of coal.

श्री शिवमूर्ति स्वामी (कोप्पल) :
उपाध्यक्ष महोदय, मैं उस प्रोन्ट से आता हूँ जहां कि आयरन और काफी मात्रा में मिलता है। मेरी इस हाउस से दरखास्त है कि इस काम को जल्दी से जल्दी नेशनलाइज किया जाए। वहां जो पहले संडर स्टेट था उसमें बहुत अच्छा आयरन और निकलता था और उसका परसेटेज ७० तक रहता था। अब यह स्टेट मर्ज हो चुका है और उसके मर्ज होने के बाद बड़े बड़े प्राइवेट लोग इस आयरन को ले रहे हैं। इस कारण वहां इण्डस्ट्री को बढ़ावा देने में और आयरन हासिल करने में कठिनाइयां पैदा हो रही हैं। लिहाजा मैं चाहता हूँ कि संडर का जो तमाम आयरन और पूँजीपतियों ने हासिल किया है और जिसको और लोग हासिल कर रहे हैं, उसको जल्दी से जल्दी नेशनलाइज कर लिया जाए।

इसके अलावा मुझे यह कहना है कि हमारे यहां की कोलार गोल्ड माइन्स और हट्टी गोल्ड माइन्स को सेंटर अपने हाथ में ले रहा है हालांकि इसकी कोई वजह समझ में नहीं आती। इन माइन्स को स्टेट ने नेशनलाइज कर दिया था और उनको स्टेट चला रहे थे। फिर भी सेंटर नेशनल इपार्टेंस की वजह से जब उनको अपने हाथ में ले रहा है तो वहां कारपेन्सेशन और रायलिटी का सवाल आएगा। मेरा निवेदन है कि इस पर सरकार सहानुभूति से विचार करे और यह वाजिबी तौर पर दिया जाए।

उपाध्यक्ष महोदय, मैसूर राज्य के लिये यह बड़े फल की बात है कि यह दोनों कोलार और हट्टी की गोल्ड माइन्स उसमें मौजूद हैं। मेरा कहना यह है कि अब गोल्ड माइन्स को जो नेशनलाइज किया जा रहा है तो उसके लिए हमें यह पता चला है कि कम्पोनेशन बहुत कम दिया जा रहा है। इसके अलावा पहले जो यहां पर प्राइवेट ओनर्स काम करते थे तो डेढ़ दो करोड़ रुपया इन दोनों माइन्स को नेशनलाइज करने में मैसूर इस्टेट को भार उठाना पड़ा था और मुशाविजा देते समय समय केन्द्रीय सरकार उसको भी ध्यान में रखते और जोड़ दे।

दूसरी बात में यह कहना चाहता हूँ कि यह जो आयरन और बनाया जाता है इसको कच्चे रूप में ही एक्सपोर्ट किया जाता है। है। भुल्क की सम्पत्ति को खसूसन आयरन और की देश में ही खपाने के लिए बड़े बड़े स्टील के कारखाने स्थापित करने की आवश्यकता है और इसलिये बैलारी और हास्पेट में स्टील के बड़े बड़े कारखाने कायम करने निहायत जरूरी हैं क्योंकि वहां पर तुंगभद्रा प्रोजेक्ट की बजह से काफी इलेक्ट्रिसिटी हम हासिल कर सकते हैं। यहां पर बड़े पैमाने पर नेशनल इण्डस्ट्रीज कायम की जाये या छोटे पैमाने पर प्राइवेट इण्डस्ट्रीज चलाने के लिये भी इनकरेजमेंट दिया जाये ताकि हमें यह कच्चा माल जो कि आयरन और के रूप में हम एक्सपोर्ट करते हैं वह न करना पड़े और उसको हम खुद अपने देश के निर्माण में काम ला सकें। यहां पर स्टील इण्डस्ट्रीज के छोटे और बड़े धंधों को कायम करना निहायत जरूरी है।

सुंदूर महाराजा की स्टेट मर्ज होते वक्त उन्होंने जो अपनी ओन प्रापरटी बताई है वह बिलकुल गलत है। उतनी प्रापरटी नहीं है और उसकी जल्द से जल्द नेशनलाइज करना चाहिए। सुंदूर महाराजा और डालिमिया की जो मैंगनीज की हजारों एकड़ की फील्ड्स

हैं, इतना बड़ा एरिया नहीं रहने देना चाहिए और उनका कम्प्लीट नेशनलाइजेशन करके छोटे छोटे टुकड़े बना कर दे देना चाहिए। सुंदूर महाराजा को मैंगनीज इंडस्ट्री शुरू करने के लिए जो नाइसेस दिया है उसको रद्द करके नेशनलाइज करके नेशनल इण्डस्ट्रीज शुरू करनी चाहिए। इसके लिए प्राइवेट इण्डस्ट्रीज को भी मैंगनीज जो काफी पाया जाता है उसको डेवलप करने के लिए इस को उनको आर्थिक सहायता देनी चाहिए। इस साल मैंगनीज के जो आंकड़े दिये गये हैं उन मैंगनीज भंगाने में काफी फारेन का उत्पादन बहुत कम बड़ा है एक्सेंज खर्च हो जाता है और उसका नुकसान उठाना पड़ा है। इसलिए जरूरत इस बात की है कि जटां तुंगभद्रा की इलेक्ट्रिसिटी पैदा नहीं होती है वहां पर आयरन और मैंगनीज की इंडस्ट्रीज स्टार्ट करनी चाहिए।

सुंदूर महाराज को लाइसेस दिये तकरीबन ४,५ साल हो गये अब तक वह इंडस्ट्री कायम नहीं कर पाये। अब उनको इस इंडस्ट्री को कायम करने के लिए जो एक, एक साल का एक्सेंजन दिया जाता है और जो मदद दी जाती है मैं उसके बिलकुल खिलाफ हूँ। मैं चाहता हूँ कि आपको और से इंडस्ट्रीज कायम करने के लिए जो भी सहायिता दी है उनको विद्वाकर लिया जाये और नेशनल तौर पर यह इंडस्ट्री कायम की जाये या किसी एक्स रूलर के हाथ में यह काम दे दिया जाय।

इलेक्ट्रिसिटी के बारे में मैं ने जब एक सवाल पूछा था तो यह जवाब दिया गया था कि चूंकि यहां पर कोयला नहीं है इसलिए हम आयरन और स्टील की इंडस्ट्री कायम करने से मजबूर हैं। लेकिन मैं समझता हूँ कि जब तुंगभद्रा प्रोजेक्ट से काफी इलेक्ट्रिसिटी हम हासिल करते हैं तो कोई बजह नहीं है कि कोयले वे लिए ही हम इस का एक ठहराव करे। लेकिन अगर कोयला जरूरी भी हो तो दूसरी तरफ से हम यहां पर कोयला हासिल कर

सकते हैं। लिहाजा आप यहां पर आयरन और स्टील की इंडस्ट्री नेशनल तौर पर कायम कीजिये।

अन्त में मैं फिर आपसे कहूँगा कि इन दो गोल्ड माइंस को नेशनलाइज करने के लिए जो आप कम्पेसेशन दें वह मुनासिब हो और लिवरल तरीके से उनको मुआविजा दे कर नेशनलाइज करे।

श्री द्वा० नां० तिवारी (गोपालगंज) : उपाध्यक्ष महोदय, सब से पहले तो मैं इस मंत्रालय को और विशेष कर मिनिस्टर साहब को बधाई देना चाहता हूँ कि उन्होंने अपनी मेहनत से हिन्दुस्तान में तेल उत्पादन करने का काम प्रारम्भ किया। चंद वर्ष पहले हम लोग सोच भी नहीं सकते थे कि यहां हम तेल निकाल सकते हैं। लेकिन इस मंत्रालय ने और खास कर हमारे मिनिस्टर साहब ने अधिक परिश्रम कर के यहां तेल मिलने की एक आशा हम लोगों में पैदा कर दी है। अभी तेल का उत्पादन देश में कम हो रहा है लेकिन आशा है कि कुछ दिनों के बाद हम तेल के मामले में आत्मनिर्भर हो जायेंगे और हमारा काम देश में पैदा होने वाले तेल से चल जायेगा।

हमारे कई दोस्तों ने आयल एंड नेचरल गैस कमिशन को क्रिटिसाइज किया है और बेंडेंगे तरीके से क्रिटिसाइज किया है।

उस कमिशन के ऐचीवमेंट्स रिपोर्ट के सके ३६ पर पैराग्राफ १२ में दिये गये हैं:-

"After the initial experimental production of crude oil at Ankleshwar oil fields, which commenced on the 15th August, 1961, the trial production started at Ankleshwar from 15-2-1962. Whereas between 1-9-61 and 6-2-62, despatches of crude oil on an average of 100 tons (Approximately) per day were made to the Burmah Shell refinery

Bombay alone, the Commission has started production of crude at the rate of 600 tons per day from 15-2-62, being supplied to the refineries of Burmah Shell and Esso at Trombay. This rate of production is envisaged to be stepped up to 1500 tons per day by October 1962."

अब यह कोई मामूली ऐचीवमेंट नहीं है। जहां तक गलतियों का सम्बन्ध है तो बड़े बड़े इस्टैचलिशमेंट्स से गलतियां तो हो ही जाया करती हैं। मैं मानता हूँ कि उन गलतियों को दूर करना चाहिए लेकिन जो ऐचीवमेंट्स हुए हैं उनको नजरअंदाज करना मुनासिब बात नहीं होगी।

दूसरी बात इस तेल के सम्बन्ध में जिसके के लिए मैं बधाई देता हूँ वह यह है कि जब फौरेन कम्पनीज कम्बाइंड होकर अपना तेल का रेट कम नहीं कर रही थीं तो मिनिस्टर साहब ने हिम्मत नहीं हारी और रूप से तेल मंगवाया। उस के बाद कई तरह से फौरेन कम्पनीज ने हमारे इस एक्शन को डिफीट करना चाहा और यह चाहा कि फूबर में फिर यह इम्पोर्ट न हो, उसके लिए जो गेलिएंट फाइट मिनिस्टर साहब ने दी या मंत्रालय ने दी मैं उस के लिए उनको बधाई देता हूँ। हालांकि उसमें कोई २ दो या ढाई लाख रुपये का हमें घाटा हुआ लेकिन यह कुछ बात नहीं है क्योंकि जब कम्पटीशन होता है तो कभी घाटा और कभी नफा होता ही है। हमें उन की हिम्मत की तारीफ करनी चाहिए कि इस कम्बीनेशन के बावजूद उन्होंने इस काम को बखूबी किया और करने का डरादा रखते हैं, इसलिए भी मैं उनको बधाई देता हूँ।

मैं इस सम्बन्ध में और अधिक न कह कर कोयले के सम्बन्ध में कुछ बातें आपके सामने पेश करना चाहता हूँ। कोयले के बारे में मैं देखता हूँ कि बड़ी ही शोचनीय अवस्था है। हमारे यहां जमीन के अंदर काफी कोयला पड़ा हुआ है, निकालने की शक्ति भी हम लोगों

मैं है लेकिन चूंकि हम उसको ले नहीं जा सकते हैं, करों नहीं कर सकते हैं इसलिए हमारा प्रोडक्शन गिर रहा है। अब करें भी क्या! जब पिटहैड्स में जगदा कोयला जागा है तो जानबूझ कर अपना प्रोडक्शन कम करना पड़ता है। हम उस की पैदावार को बढ़ा सकते हैं और बढ़ाने की शक्ति भी हम में है लेकिन चूंकि कोयले की रखने की जगह हमारे पास नहीं है, उसको उठा कर ले जाने के साधन प्राप्त नहीं हैं इसलिए हमें उसके प्रोडक्शन को कम करना पड़ा। यह बहुत ही दर्दनाक बात है। जिस काम को हम कर सकते हैं उसको एक मामूली बाधा के कारण यदि हम न कर सकें तो उस में बढ़ा अफसोस होता है। परिणामस्वरूप हमको अपना प्रोडक्शन कम करना पड़ा है और सन् १६६०-६१ में टार्गेट के बहुत नीचे हम को जाना पड़ा।

मैं चाहता हूं कि मिनिस्टर साहब इस बात को सोचें कि कोयला जो हम पैदा करेंगे उसको ले करें जायेंगे। रेलवेज से सारा कोयला ले जाना संभव नहीं है। डोस हमारी इननी मजबूत नहीं है कि वह बड़े बड़े ४०, ५० और ६० टन लादने वाले ट्रकों को अपने ऊपर से गुजार सकें। कम से कम मैं अपने आन्त की बात जानता हूं कि वहां की सड़कें और पुल इनने मजबूत नहीं हैं कि उन के ऊपर से इननी हैवी बैंकिल्स आ जा सकें। और अगर वे आयें जायेंगे, तो पुल और सड़कें टूट जायेंगी। इस बारे में क्या करना है? अगर माननीय मंत्री के पास इस सम्बन्ध में कोई घ्लान हो, तो वह हाउस को बतलाने की कृपा करे।

बड़े फ़ाइव यीअर प्लान के अन्त तक कोयले का प्रोडक्शन ६७ मिलियन टन करना है। इस नमय वह ६० मिलियन से कम है। इस के मानी ये हैं कि प्रोडक्शन में ५२ परसेंट से ज्यादा वृद्धि करनी है। जहां तक बैगन्ज का सम्बन्ध है, आज ४,७०० बैगन्ज हम को

मिलते हैं। अगर ४० परसेंट भी बढ़ाए जायें, तो ७,००० बैगन्ज पर-डें हम को चाहिए। मुझे विश्वास नहीं कि रेलवे मंत्रालय उन बा प्रबन्ध कर सकता है। तो फिर आल्टरेनेटिव एरेजमेंट क्या होगा? आखिर कोयला कैसे ढोया जाये? आज तो सिचुरेशन कुछ ईज़ड है, लेकिन फिर कभी ऐसी हालत न आ जाये कि बीच में ही प्रोडक्शन को रोक देना पड़े। मैं समझता हूं कि इस के लिए उपाय सोचना और करना बहुत आवश्यक है।

अपने प्रान्त में हम देखते हैं कि वहां पर असंभ्य टन कोयला पड़ा हुआ है, लेकिन वहां के कनज्यूमर्ज-बासकर रूरल एरियाज के कनज्यूमर्ज-कोयले के लिए तरस रहे हैं। यह तो बैसों ही मिसाल है कि सामने अब परोसा हुआ है, लेकिन आदमी उस को ले नहीं सकता, खा नहीं सकता और उसे भवा रहना पड़ता है। विहार में कोयले की कमी नहीं है। वहां पर बहुत कोयला निकलता है, लेकिन हमको मिल नहीं सकता है। जो लोग कोल पिटहैड्ज से दूर के क्षेत्रों से रहते हैं, उन को डिफिकल्टी हो सकती है। एक क्षण के लिए उन को बात जाने दीजिए, लेकिन नजदीक वालों को कोयला करें उपलब्ध किया जाये, इस का उपाय अवश्य किया जाना चाहिए।

वह क्षेत्र एक फ्लड-एफेक्टिड एरिया है। वहां पर कच्चे मकान नहीं बनाए जा सकते। अगर बनाए जायेंगे, तो एक साल भे के बाद गिर जायेंगे। इस लिए वहां कोयले की बहुत जरूरत है। लेकिन कोयला होते हुए भी हम इस्तेमाल नहीं कर सकते, क्योंकि उस को ले जाने के लिए साधन नहीं हैं। इस का क्या उपाय है?

मैं एक उपाय सोचता हूं और वह यह है कि लीन सीज़न में-भादों और उस के आस-पास के दो महीनों में-नदी के किनारे जहां से नाव या स्टीमर के जरिये या और किसी तरह से कनज्यूमर्ज ले जा सकें स्टाक पूरा किया जाये।

[श्री द्वादश नाम तिवारी]

बाद में कन्जूनजून वहां से ले जा सकते हैं और अपना काम चला सकते हैं।

नार्थ विहार में पहले से ट्रांसपोर्ट बाटलनक था। मुकामाह ब्रिज के बनाए जाने से वह समस्या बहुत हद तक हल नहीं हुई। उस पर इतनी भीड़ होती है कि कोयले के बैगन्ज नहीं ले जा सकते। उस के अलावा बैगन्ज हैं भी नहीं। इस का उपाय क्या है? जो लोग अपना घर बनाना चाहते हैं, या छोटी छोटी इंडरट्रीज चलाना चाहते हैं, या जो बैने-स्मिथ्स अपना काम करना चाहते हैं, उन को कोयला कैसे मिले? उस का एक उपाय तो मैं ने रखा है। अगर गवर्नमेंट के पास इस बारे में कोई दूसरा प्रोपजल हो, तो वह इस सदन के सामने प्रस्तुत करे।

जहां तक अन-इकानोमिक कालियरीज का सम्बन्ध है; गवर्नमेंट की एफर्टस से उन में से कुछ को एमलगमेट किया गया। कमेंटे ने अभी तक ४१ प्रोपजल माने हैं, लेकिन उन में से २३ केसिज में इम्पीमेंटेशन हुआ और ४५ कालियरीज को एमलगमेट किया गया। लगभग छः सौ अन-इकानोमिक कालियरीज बाकी हैं। उन का क्या होगा? हम चाहते थे कि यहां पर ऐसी किरण रखी जाती कि टोटल प्राइवेशन का कितना हिस्सा इन अन-इकानोमिक कालियरीज में होता है और उन के इकानोमिक बनाने का क्या तरीका है। एक तरीका तो एमलगमेशन था, लेकिन वह फेल हो गया।

दूसरा तरीका है नैशनलाइजेशन का। प्रश्न यह है कि क्या हम इतनी कालियरीज को नैशनलाइज कर सकते हैं। क्या उन अन-इकानो-मिक कालियरीज में पैसा सिक्क कर के हम कुछ इनकम हासिल कर सकते हैं? क्या गवर्नमेंट बराबर उन उद्योगों और अंडरटेकिंग को खेतों रहे, जिन में सदा थाटा होता रहे? हमें इस बात का भी ध्यान रखना चाहिये कि जब

कोई उद्योग गवर्नमेंट के हाथ में आया है, तो उसको उस उद्योग में एक स्टैंडिंग मेनेटन करना पड़ता है। प्राइवेट ओनर्ज तो रुक्ज की खिताफ़-वर्जी कर के और मजदूरों को ऐमेनिटीज न दे कर भी अपना काम चला सकते हैं। लेकिन गवर्नमेंट के हाथ में कोई कालियरी आने के बाद अगर उस में मजदूरों को पूरी फैसिलिटीज और ऐमीनिटीज न दी जायें और सब सेषटी के मेजर्ज न अवित्यार किये जायें, तो उस की क्रिटिसिजम होगी, उस की आलीचना की जायेगी। ऐसी हालत में अन-इकानोमिक कालियरीज को नैशनलाइज किया जाये या नहीं, यह एक अंहम प्रश्न है। मैं नहीं जानता कि गवर्नमेंट के पास उन कालियरीज के सम्बन्ध में क्या प्रोपोजल हैं। यह भी अच्छा नहीं होगा कि उन को हमेशा के लिये बन्द कर दिया जायेगा, क्योंकि उस अवस्था में जो प्रोडक्शन इस बक्त होता है, वह बन्द हो जायेगा।

मैं जानता हूँ कि अगर इस सम्बन्ध में काम्पीटीशन रहता और बाजार में कोयला बिना कंट्रोल के विकता, तो ये कोलियरीज बन्द हो जातीं—वे काम न कर सकतीं, चल न सकतीं। चूंकि इस बक्त स्केमिटी प्राइसेज प्रीवेल करती हैं, इसलिये कालियरीज मुह़-मांगे दाम ले लेती हैं। और उन का काम चल जाता है। हम यह जानना चाहते हैं कि मिनिस्टर साहब इस में क्या उपाय करना चाहते हैं जिस ने उन कालियरीज का प्रोडक्शन बढ़े और नेशनका काम चले।

इस बारे में एक महत्वपूर्ण प्रश्न यह भी है कि जिन प्रान्तों में फैक्ट्रीज हैं—जैसे हमारे यहां बरौनी रिफाइनरी और आसाम में रिफाइनरी हैं—वहां के लोकल लोगों को क्या सुविधाये मिलती हैं। मैं ने देखा है कि वहां

पर छोटी छोटी जगहों के लिये बाहर से लोग लाये जाते हैं और चिल्ड्रन आफ दि सायल की तरफ, जिन को इन फैक्ट्रीज के खुलने की बड़ी उम्मीद होती है, काफी ध्यान नहीं दिया जाता है। २००, ४०० और ६०० रुपये की पोस्ट्स बाहर के लोगों को दो जाती हैं। जिस से वहां के लोगों का बहुत असन्ताप होता हैंगाँव कभी जगड़ा और तकरार भी होती है। एक दो वर्ष पहले आसाम और बरौनी में जगड़ा और मारपीट हुई। इन्हीं वातों को ले कर इंजीनियर आदि भी असंतुष्ट हुए कि उन को ठीक डॉल नहीं मिला है। इसलिये इस वात की तरफ काफी ध्यान देना चाहिये कि जहां ये फैक्ट्रोज हैं, वहीं के लोगों को चिल्ड्रन आफ दि सायल को, उन में स्थान दिया जाये और बाहर के लोग इम्पोर्ट न किये जायें।

इस मिनिस्ट्री में कोयले और तेल के अतिरिक्त गोल्ड-माइन्ज और लिग्नाइट आदि भी आते हैं। उनकी तरफ ध्यान तो है, लेकिन मुझे ऐसा लगता है कि उन की तरफ गवर्नरेंट का काफी ध्यान नहीं है। उन की प्रोडक्शन की तरफ जरा स्पैन-मदरली ट्रीटमेंट होता है। वे भी नेशन की बैल्य को ऐड करने में बहुत बड़ा स्थान रखते हैं। उन की तरफ भी हम लोगों का ध्यान जाना चाहिये। जैसे आयल और कोयले की तरफ मिनिस्टर साहब का ध्यान है, वैसे ही इन सामानों के प्रति भी उन का रुख होना चाहिये, जिस से देश की बैल्य में वृद्धि हो सके।

श्री स० मो० बनजी : उपध्यक्ष महोदय, सब से पहले मैं मंत्री महोदय को घन्यवाद देना चाहता हूं कि उहोंने तेल के मामले में बहुत अच्छा काम किया है और तेल के मामले में मैं समझता हूं कि हमारे देश ने बहुत तरकी की है। मैं आशा करता हूं कि उनकी हार्दिक इच्छा और कोशिशों के फलस्वरूप वह समय जल्दी आ जाएगा कि देश में तेल की कभी नहीं रह जाएगी और कम से कम विदेशों से हमें

तेल भंगाना नहीं पड़ेगा और इस बारे में विदेशों का मुह नहीं ताकना पड़ेगा।

कोयले का जहां तक सम्बन्ध है मैं मंत्री जी का खास कर उत्तर प्रदेश की और ध्यान आकर्षित करना चाहता हूं। वहां पर कोयले की बहुत कमी है और वहां के रहने वालों के लिए यह एक समस्या बन गई है। कारखाने चलाने वालों के लिए, धर गृहस्थी चलाने के लिए यह समस्या बहुत गम्भीर रूप बारण कर चुकी है। वहां की परिस्थिति इतनी खराब है कि व्यायान नहीं की जा सकती। मैं कानपुर से आया हूं और वहां की स्थिति ऐसी है कि कारखाने चलने मुश्किल हो गये हैं। यही स्थिति साप्ट कोक के बारे में है। जहां पर एक लाल मन की जरूरत है, वहां पर मुश्किल से बीस या पच्चास हजार मन कोयला ही दिया जाता है। कहने को कहा जाता है कि कानपुर में एक कोल डम्प कायम कर दिया गया है लेकिन डम्प बनाने से क्या कायदा है अगर कोयला ही नहीं दिया जाता है। मैं समझता हूं कि वहां पर कोयले की जो स्थिति है उस की तरफ मंत्री जी का ध्यान जल्दी से जल्दी जाना चाहिये।

मैं निवेदन करना चाहता हूं कि केवल कानपुर की ही स्थिति ऐसी नहीं है बांटेंग बौयांड मुगलसराय, मुगलसराय के आगे जिती भी जगहें हैं, उन सब की परिस्थिति ऐसी है। अभी बहुत दिन पहले एक सवाल मैं ने यहां सदन में किया था और मैं ने कहा था कि जो भट्टे चलाने वाले हैं, उन को कोयला नहीं मिल रहा है, इस बजह से लगभग तीस हजार मनुष्यों के सामने जो इस काम में हैं, बेकार होने की नीबत आ सकती है। मैं समझता हूं कि अगर इस बारे में कुछ नहीं किया गया तो परिस्थिति इतनी गम्भीर हो जायेगी कि बाद में शायद वह मुलजायी न जा सके। इस लिए मैं निवेदन करना चाहता हूं कि सम से कम कोयले के बारे में क्या परिस्थिति है, इस पर ग्राहण डाला जाये। सवाल जवाब

[श्री स० मो० बनर्जी]

तो यहां पर दोते रहते हैं और हमें यह भी मालूम है कि कोयले का उत्पादन देश में बढ़ा है और आंकड़ों को जब हम देखते हैं तो ऐसा मालूम होता है कि देश में कोयला ही कोयला है लेकिन मुसीबत का तब पता चलता है जब हम लोग अपने शहरों में जाते हैं और वहां की हालत को देखते व सुनते हैं। कारखानों वालों तथा गृहस्थी वालों दोनों को कोयला नजर आता नहीं है। इसलिए मैं कहता हूं कि बोयांड मुगलसराय की क्या स्थिति है, इसको मंत्री महोदय हम लोगों को बता दें और जो सही पोर्ज़ज़ा है उससे हमको अवगत करादें तो कम से कम लोगों को यह तो मालूम हो सकता है कि आखिर बात क्या है और परिस्थिति है क्या।

दूसरा सवाल कोयले के दामों का आता है। ऐसा लगता है कि शायद इसके दाम बढ़ा दिये जायें। अगर कोयले के दाम बढ़ा दिये जाते हैं तो तमाम चीजों के दाम भी बढ़ सकते हैं। आपकी तरफ से कहा जा सकता है कि दाम इतने कम यढ़ाये जायेंगे कि बड़े आमियों को मुमकिन है कि कुछ देना पड़े लेकिन जो कंज्यूमर्स हैं जो छोटे उपभोक्ता हैं उन पर शायद कोई असर न पड़े। लेकिन मैं आपका ध्यान इस और आकर्षित करना चाहता हूं कि आज हालत कुछ ऐसी हो गई है कि दाम बढ़ने से मुमकिन है कि सास असर न होता हो, लेकिन आम तरीके से जो हमारे इंडस्ट्री-लिस्ट भाई हैं, उनको अगर कोयला थोड़ा सा भी मंहगा मिलता है, तो वे कोशिश करते हैं कि उनके यहां से कंज्यूमर्स को, उपभोक्ताओं को जो चीज़ भिले, वह ज्यादा दामों से मिले। इसलिए मैं समझता हूं कि कोयले के दाम बढ़ाने से पहले इसको अच्छी तरह से सोच लिया जाये कि उसका असर कहां तक जाएगा। अगर उसका कोई भी असर नहीं होगा

और आप ऐसा समझते तो मेरे विचार में यह गलत है। इसका असर जल्द होगा अब उसका कम असर होता है या ज्यादा यह गलत बात है। इस बास्ते यह चीज़ भी सफाई के साथ हमारे सामने रखी जानी चाहिए।

मैं यह भी कहता हूं कि उत्तर प्रदेश की सरकार ने या कानपुर के जिलाधीश ने या वहां के डिस्ट्रिक्ट सप्लाई अफिसर ने बार बार आपके सामने वहां की कोयले की समस्या को रखा है लेकिन अभी तक आपने इस समस्या का हल नहीं किया है। मैं चाहता हूं कि जो माननीय सदस्य उत्तर प्रदेश के इस सदन में हैं, वे इस बात में मेरा समर्थन करें कि वहां की समस्या को जल्दी सुलझाया जाए। अभी मेरे एक मुअज्जिं दोस्त ने वहां की समस्या को आपके सामने रखा और मैं चाहता हूं कि आप उसको हल करें। मैं यह बात इसलिए नहीं कहता कि मैं उत्तर प्रदेश से आया हूं बल्कि इसलिए कहता हूं कि वहां की स्थिति काफी गम्भीर है और परिस्थिति अगर ऐसी गम्भीर बनी रही तो कारखाने वाले जो चाहते हैं कि उन कारखाने चलते रहें, वे उनको बन्द करने पर मजबूर हो जायेंगे और धरेलू इस्तेमाल के लिए लोगों को कोयले की मुश्किल था सामना जो करना पड़ रहा है, वह आगे करते रहना पड़ेगा।

दूसरी समस्या कोलमाइंज के एफिरेंट फंक्शनिंग की है। उपाध्यक्ष महोदय, जब हम कोलमाइंज के राष्ट्रीयकरण की बात कहते हैं तो कुछ लोग समझते हैं कि शायद हमें राष्ट्रीयकरण का कोई मीनिया है या फौबिया है, इसलिए हम इस बात को कहते हैं लेकिन यह बात नहीं है। मैं समझता हूं कि कोयला खदानों के जो मालिकान हैं, उन्होंने खदानों की ऐसी बुरी हालत कर रखी है, चाहे आप इसे बर्ज़न की हैसियत

देखें या सप्लाई पोजीशन की दृष्टिकोण देखें, कि बयान नहीं की जा सकती है हालत आज बद से बदतर होती चली जा रही है । । सरकार को चाहिए कि आज नहीं तो धीरे धीरे इसका राष्ट्रीयकरण करती चली जाए । कम से कम वह इस दिशा में बढ़ने की कोशिश तो कर ही सकती है । आज नहीं तो दस साल बाद, चौथी योजना में ही सही अगर उनका राष्ट्रीयकरण हो जाए तो भी उसका स्वागत किया जाएगा । एम० सी० डी० सी० के स्थिराफ जो चार्जिंज लोग लगाते हैं मैं नहीं चाहता कि वे सभी बेबुनियाद हैं । उनमें कुछ सचाई हो सकती है । लेकिन मैं कह सकता हूँ कि मोटे तौर पर वह सुचारू ढंग से काम कर रही है । हो सकता है कि उसमें कुछ नुक्स हों । लेकिन वे सभी मैं हैं । उसका फंक्शनिंग देख कर मानूम होता है कि वह साधारणतया दूसरी कोलमाइंज से अच्छे तरीके से काम कर रही है, उनसे बेहतर व कम से कम वह जरूर है । इसलिए मैं समझता हूँ कि कोलमाइंज का राष्ट्रीयकरण देश के लिए होगा । देश के ग्रीष्मोगिक विकास की रफ्तार तेज करने में सहायक होगा । अगर हमने ग्रीष्मोगिक विकास की रफ्तार को दुगुन करना है और हम चाहते हैं कि तीसरी पंचवर्षीय योजना में ग्रीष्मोगीकरण अधिक हो तो इसके लिए जरूरी है कि कोयले की खाने सरकार के हाथ में आएं, उन पर इसका पूरा कंट्रोल रहे । इसके बिना मैं समझता हूँ कि जो हमारी योजना है वह कामयाब नहीं हो सकती है ।

अब मैं आयल एंड नैचुरल गैस कमिशन दफ्तर के बारे में कुछ कहना चाहता हूँ । मेरे गुरुजिज्ञ दोस्त बरुआ साहब ने कहा कि यह दफ्तर देहरादून में न हो बल्कि असम में हो । उनकी यह बात मेरी समझ में नहीं आई । देहरादून में जिस तरह वह फंक्शन कर रहा है और जिस सुचारू ढंग ने चल रहा है, उसका विकास हो रहा है, उसको बढ़ाने की कोशिश हो रही है, वह सराहनीय है । गैं समझता हूँ

कि इस प्रश्न पर प्रान्तीय दृष्टिकोण सेविचार न किया जाये । अगर वह खुशकिस्मती से उत्तर प्रदेश में है और देहरादून उत्तर प्रदेश में है । तौ यह कसूर उत्तर प्रदेश वालों का नहीं है मुक्किन है कि देहरादून में कुछ ऐसी परिस्थितियां हों, ऐसी सहायिताएँ हों, जिन की वजह से वह वहाँ है । मैं समझता हूँ कि इस दफ्तर को वहीं रहने दिया जाना चाहिये, देहरादून में जहाँ वह अब है वहीं पर रहने दिया जाना चाहिये । उसके फंक्शनिंग में माननीय गंगी जी ने जो इम्प्रूवमेंट्स किये हैं, उन के लिए गैं उनको बधाई देना चाहता हूँ ।

जिस तरह से वह तेल की समस्या को हल कर रहे हैं, उसो तरह वे उनको कोल की समस्या को भी हल करना चाहिये । मैं समझता हूँ कि उनका इस मिनिस्ट्री में आना बहुत अच्छा रहा है । चाहे आप फार्मुलेट कहिये या लकी कहिये, लेकिन मुझे पूरा विवाद है कि वह इस समस्या को हल करने में भी कामयाब होंगे और कोयले को छू कर हीरा बनाने की कोशिश करेंगे । मैं आशा करता हूँ कि उत्तर प्रदेश को तरफ वह स्वास तौर चे ध्यान देंगे जहाँ कोयला न जलाने के लिए है और मिल मालिकों को मिलों को चलाने के लिए मिल रहा है और न ही साधारण आदारी को मिलता है । वहाँ पर कोयले के लिए हाहाकार मचा हुआ है और मैं आशा करता हूँ कि वह कुछ न कुछ इस बारे में अवश्य करेंगे ।

Shri Ram Ratan Gupta (Gonda):
Sir, I am thankful to the Chair for giving me this first opportunity to speak in the House today. Regarding the question of coal, I beg to draw the attention of the hon. Minister to the fact that the position of coal in India requires much more serious consideration than what it appears to have been given by the Government so far.

15.59 hrs.

[MR. SPEAKER in the Chair]

During the first and second Plan periods all the targets fixed for the raising of coal have gone astray. During the second Plan period, the requirement of coal in the country was

[Shri Ram Ratan Gupta]

worked out at 60 million tons, but the actual raising was only 52 million tons. The shortage mostly has taken place in the public sector. Coal is one of the articles on which the entire industrial development plan of the country is dependent. It is a commodity without which even if the industries are developed they cannot function. Today the position is that not only the new industries are finding difficulty in getting their coal supply but even the existing industries are finding it difficult to keep themselves going.

16.00 hrs.

Just now my hon. friend from Kanpur has pointed out the problem of shortage of coal supply in Kanpur. Every week notices come from one factory or another for closing down the factory for want of supply of coal. Our State Government has been running from door to door to ease the situation of the coal supply, but still the problem remains beyond solution. We are given to understand that there is plenty of coal lying at the coal pits and it is due to transportation difficulty that the coal is not being moved. But, Sir, once we sent one of our engineers to the Coal Controller and he was pleased to point out that stocks of coal lying at the coal pits were mostly old and were so old that they could not be used. Therefore, it appears that the problem of coal lies in the raising of the coal.

According to the Third Plan the total requirement of coal has been worked out as 90 million tons and out of that 17 million is expected to be raised by the private coal mines. There again, the cost involvement is worked out as about Rs. 60 crores of which the import content is Rs. 38 crores. Therefore, whatever facilities the private coal miners have received, it appears that they are not being permitted to expand their raisings according to their plan.

Last year, the World Bank has allotted a loan of Rs. 17 crores for supplying implements and tools to the private coal raising industry. But so far not even one application has been finalised by the Government.

I submit that the scheme of diverting the mills from coal to oil is also not a very feasible and practical one, because the extra cost of oil involved—Rs. 45 per ton excise alone adds to the cost of oil—is much more than the cost of coal consumption especially in distant areas where coal freight is subsidised to the tune of Rs. 12 per ton. Therefore, I agree that it will be advisable that, side by side, the arrangement should be pushed through for increasing the consumption of oil and reducing the consumption of coal, but if that is to be done some way has to be found out by which the cost of industrial production does not unduly go up.

Coming to the question of increasing the production of oil itself in India, whatever figures are available they indicate that by the end of the Third Plan we will be in short supply to the tune of 1½ million tons out of what is planned by the planners. The industry is expected to increase the production by 1.5 million tons more. But there again, what I am told is that the recent increase in the excise on oil products does not leave any margin to the oil industry. This is a matter which requires consideration and study by the hon. Minister. As a matter of fact, unless and until a certain margin is left in the hands of the refineries, if we expect them to increase their production or their capacity it may not materialise.

I would, therefore, request the hon. Minister that in this matter, since the country is lucky that the coal department also has been transferred to his care, he should give special attention. Knowing the vigour with which he takes up his responsibility as is demonstrated in his handling of the oil portfolio, we hope the question of coal

raising and increasing the capacity of coal raising in that sector wherever the capacity can be achieved will be kept in mind and proper action will be taken to remove this difficulty as speedily as possible.

श्री नां० निं० पटेल : अध्यक्ष महोदय, गुजरात की तरफ से मैं अपने गंत्री महोदय, श्री मालवीय का जितना अभिनन्दन करूं, उतना कम है। उन्होंने हमारे गुजरात में जितना हो सका और जहां हो सका, उतना तेल निकालने का बहुत अच्छा प्रयत्न अभी तक किया और वह बड़े कामयाब भी हुए। इस से यह यह लगता है कि हमारे गुजरात की सूरत बदलेगी। गुजरात की ही नहीं सारे देश की सूरत भी जल्दी से जल्दी बदल जायेगी। हमारे यहां कैम्बे में कुछ कुंओं में तेल है कुछ में नहीं है। मगर योड़े दिन पहले हमारा एक मखबार “करेन्ट” है उस में, वहां के योड़े से प्रजा मोशनिस्ट दोस्त हैं जिन्होंने गंत्री महोदय का योड़ा किटिसिज्म किया और बतलाया कि मालवीयजी ने पंडित जो को गलत बात दिखाई दी। कैम्बे में कुंओं से तेल नहीं था, दूसरे कुंओं से पर्मिग करके जब पंडित जी वहां गये तो उन को तेल बतलाया। मैं भी गुजरात से आता हूं, जब मैं ने इसको पढ़ा तो मैं ने इस की जांच की। मुझे मालूम हुआ कि वहां पर कुछ वर्कर्स काम करते थे, उन में से कुछ को निकाला गया क्योंकि वह लोग काम में दिक्कत पैदा करते थे। वे वर्कर्स पी० एस० पी० वालों से मिले। और उन्होंने “करेन्ट” में इस तरह की बात आप दी। इस हाउस के अन्दर में श्री मालवीय से कहता हूं कि गुजरात में ऐसे लोग हैं जो कि हवन में हड्डी डालने वाले हैं। उन लोगों की बिना परवाह किये हुए जो काम आप ने अपने हाथ में लिया है, उस को पूर्ण करें।

मैं सूरत डिस्ट्रिक्ट से आता हूं। सूरत डिस्ट्रिक्ट में ओलपाड़ के अन्दर भी माननीय मंत्री जी ने काम शुरू किया है और मेरी समझ में यह भी आया है कि जहां हमारा उकाई बोध

बन रहा है उस तरफ भी वह कुछ कोशिश कर रहे हैं। एक बात मैं उन से प्रायंना के साथ कहना चाहता हूं कि कुछ योड़े दिन पहले गेमा सुनाई पड़ता था कि बहां को जो इंडस्ट्रीज हैं, शाम तार पर टेस्टाइल इंडस्ट्रीज अहमदाबाद में हैं, उन को कोयला नहीं मिल रहा है। बिना कोयले के वहां की मिलें बराबर नहीं चलती। अभी योड़े दिनों पहले बलसार में अनुल की एक फैक्टरी कोयला न मिलने के कारण वह दस पन्द्रह दिन बन्द रही और बहुत से लोग बेकार रहे। मुनों में आया था कि वहां अंकलेश्वर से और कंच्चे से इंडस्ट्री के ध्याल के लिए तेल भेजा जा सकता था। अगर ऐसा कुछ हो सकता हो तो उस ओर जल्दी वे जल्दी ध्यान दें : जसवे हमारी ईक्स-टाइल इंडस्ट्री की उन्नति हो।

अभी हमारे गुजरात के एक माननीय सदस्य श्री पुरुषोत्तम दास जी ने कहा कि जो कोयली की रिफाइनरी कायम की जा रही है उस के बदले किसी दूसरी जगह लगायी जाये। मैं इस के बिलाफ दूँ क्योंकि इसके लिए जो जगह मुकर्रर हुई है उसका ज्लान और एस्टीमेट बगरा हो गया है। अगर अब इसको इसके बदले दूसरी जगह ले जाया जायेगा तो मेरा ख्याल है कि एक दो साल ज्यादा निकल जायेगा। तो ऐसा विचार न करके, जो जगह गुकर्र है उस पर ही इसको बनाया जाये। चाहे उस जमीन का कुछ ज्यादां दाम देना पड़े लेकिन जल्दा से जल्दा वहां रिफाइनरी शुरू हो जाये ऐसा प्रयत्न किया जाये यही मेरी प्रार्थना है।

दूसरे मैं मालवीय जी से यह भी बिनती करता हूं कि उनके पास दादरा और नगर हवेली वे एक डेपूटेशन आया था। उस वक्त उन्होंने बताया था कि उनकी ओर ध्यान दिया जायेगा। दादरा और नगर हवेली पुर्तगाल के प्रधान थे पर वे अब भारत के अंग हैं। वहां कोई उच्चो घन्घा नहीं है। उन्होंने कहा था कि हम वहां के लिए कुछ करेंगे। तो आज उनसे मेरी

[श्री नारोनि पटेल]

प्रार्थना है कि अगर हो सके तो दादरा और नगर हवेली के लिए भी कुछ करें ताकि वह एरिया जो अभी तक गुलागां में रहा है उसका उदार हो जाये।

Shri Indrajit Gupta (Calcutta South West): I would just like to ask a few questions before the Minister replies. I am only seeking information on a few points. This morning's papers carried the report of a new agreement between the Government and the Central Provinces Manganese Ore Company. It appears from this report that the Government has agreed to take over 51 per cent of the holdings in this company and this is to be shared between the Central Government and the two State Governments and the remaining 49 per cent is to be left in the hands of the foreign companies. So, a new rupee company is, I think, going to be started. I want to know from the Minister one thing. In view of the fact that many of these leases have expired and some of the other leases are due to expire soon. What stood in the way of the Government taking over the whole of those undertakings and nationalising them in such a very strategic and vital field as the manganese mining? I do not understand why it was necessary to restrict the Government holding to 51 per cent. I would like to have some light shed on this.

My other point relates to some particular aspects of the coal crisis, as far as it affects West Bengal, because it is the most highly industrialised area in the country.

The paradox of the situation is that while the biggest concentration of industry is there, some of the biggest coalfields are also situated there and on the border of Bengal and Bihar. In other words the distance for the haulage of coal to feed the industrial concentration of West Bengal is much less than in many of these other cases of States we heard about which are

suffering from coal shortage. Of course, I realise that the question of transport is bound up with this. That is why I would like the hon. Minister to explain how far this crisis is due mainly to the continuing shortage of transport and how far it is due to the inadequate coal raising and allocation of coal supplies. For example, I would like to know what is the latest position with regard to the arrangement which was made for many of these industries to carry their coal instead by road from the coal dumps because of wagon shortage. I know from my own experience that many industrialists with whom we come in contact complain continually about the difficulty of transport by trucks, that is, by road and the additional cost that it is imposing on them. What is the position regarding this? Is there any possibility of relieving them in the near future from this rather emergent position?

Then there is the question, which we have also raised many times in this House, of the scheme that was devised for shipping coal from Calcutta Port to feed the southern parts of the country. I know that a tremendous bottleneck appeared in the form of shortage of ships. A scheme was prepared and later it was found that ships were not available to carry that target of coal. I know that scheme is lagging far behind this target. But is the position now due mainly to the fact that ships are not available or due to a combination of the two, namely, the shortage of vessels with the inability to supply coal in adequate quantities to carry it from Calcutta by the coastal trade to the southern States?

The last point that I would like to raise is this. Of course, there was a question answered here only. I think three or four days ago regarding the proposal of the West Bengal Government to run its own mines and to develop its own mines. It is a long standing dispute between the Centre

and West Bengal. The reply given a couple of days ago was that the proposal is still under consideration or is still being discussed—I forget exactly what the words were—between the two Governments. This answer we have been given several times over the last year or two. But I would like to know in view of this peculiar position of a big industrial concentration in West Bengal and yet suffering from shortage of coal supplies, what is the way the Central Government is looking at this proposal now for the State Government to run its own public sector mines? Naturally, they must have a scheme which will be fitted in and dovetailed with the overall scheme. Nobody is suggesting that the State should be permitted to formulate any scheme of its own unrelated to the overall scheme. But is there any objection in principle when the country's needs demand a stepping up of the raising of coal? I would like to know that. If it is not possible immediately for the N.C.D.C. to step in and work those mines, what is the objection in principle if a State Government is capable of doing it subject to the approval of the Centre, naturally? There is no question of the private sector. It must be in the public sector. That is taken for granted. But suppose that is done, what is the objection? Last time, we were told that it would put an undue strain on the general allocation of transport. There was no other objection. That was what we were told at that time by the hon. Minister's predecessor. But I do not know what the latest position is because at the same time we are told that the transport position is expected to improve very rapidly. If that is so, would favourable consideration be given to a scheme of this type now? Otherwise, this paradox will continue where we have industries and coal almost adjacent to each other and yet a continuing coal shortage and crisis affecting those particular industries.

Mr. Speaker: The hon. Minister.

Shri Heda (Nizamabad): May I also ask a question?

Shrimati Renu Chakravarty: May I make a submission? Today the debate has nearly collapsed in a way. Would it not have been better if some of us who had been speaking and would have liked to speak had not the bell been rung three or four times, were given some more time so that we could really help in the debate? Now actually we will be finishing the debate ahead of time.

Mr. Speaker: Probably that could not be anticipated, otherwise there would have been no difficulty. There was no desire to save some time.

Shrimati Renu Chakravarty: Sometimes I find that our debates collapse while some of us who really had some more points to make do not get the time.

Mr. Speaker: This is the first time that it has happened. We have not had it so far. There has been no other occasion.

Shri Hari Vishnu Kamath: Is it because that some hon. Members had sent their names, and later withdrew?

Mr. Speaker: Yes, I find from the list that one of them at least, Shri Koya of the Muslim League, sent in his name and was not prepared to speak afterwards.

Shri Koya (Kozhikode): I sent in my name only for moving one cut motion, not for speaking.

Mr. Speaker: I thought he could support it by a speech also! But then the business is not collapsing, because the hon. Minister wants one hour and fifteen minutes or one hour and twenty minutes. Therefore, even then it is not collapsing. But if the Deputy-Speaker had anticipated it then, probably it could have been spread over.

Shri Heda: I will just pose one or two questions. Andhra Pradesh is there is a shortage of supply of coal in Andhra Pradesh, whether it is for industry or thermal power or con-

[Shri Heda]

sumption as a fuel for domestic fuel. The reason is that the coal produced in Andhra Pradesh is not first allotted to Andhra Pradesh itself. It is allotted to other regions and coal from other regions is being allotted to Andhra Pradesh. And in many cases it so happens that the coal allotted to Andhra Pradesh from other regions does not take shape and we are perennially, continuously getting short of the supplies for Andhra Pradesh.

I will give you a very good example. We spent more than Rs. 2 crore in expanding the Praga Tools, a very good factory. The new machines have come, they have been erected, the labour has been employed, the technicians have been called in. But the factory could not start because there is no coal. And, on top of it, what supplies there were about two years before, 75 per cent. of those supplies were to be restored. That means, all this expansion is ignored and even to continue the old production has become very difficult. And this happens in a State where not only the coal produced is surplus but also there are great possibilities of further production of coal.

Now the question would arise about transport. As many of our friends have been stating—that is a very big problem, and it is a much bigger problem in Andhra Pradesh—supply of coal may be made by road transport from the coal-bearing areas in Bihar and Bengal to Calcutta and roundabout places. Similarly we can think of transporting coal by road both from the Singareni Collieries and from Bellampalle area. Both are 100 to 150 miles from the City of Hyderabad. There we can make suitable arrangements. Already there are good roads and, if need be, the roads can be still further extended. And by road transport we can get this coal to the City of Hyderabad. The City of Hyderabad is a junction where both the broad gauge and the metre gauge lines are there, and so

we could take it from the City of Hyderabad to the north up to even Delhi and to the west even up to Bombay. Therefore, it would be a good idea if Government thinks over it prepares a good scheme and goes ahead with it.

The difficulty about the City of Hyderabad, as is the case with so many other cities, is that the city is expanding in population, in industry and in many other ways. And yet, because of the short supply of coal it is finding that it is not able to run its industries which were there two years before, it is not able to have expanded investment on industries and, what is more, electricity is failing there because there is no adequate supply of coal. The thermal power system which is the main source of supply for Hyderabad, always feels it difficult. If we can think on some such lines as I have suggested, all these problems can be solved. I am told that the quality of Singareni coal is such that it cannot be diverted towards the east. But, I think, when we are short of coal supply, when it is posing a national problem, it is threatening unemployment, it is threatening dislocation in the minds of the people and their life, and it is creating a nauseating atmosphere everywhere, it is high time that we do not take into consideration smaller items as what is the grade of a particular coal. Whatever coal is available and can be made easily available to important industrial areas, that should be arranged. I think if the Minister takes it into his mind, it will be possible and it will be easy to find ways and means of taking to road transport from both the areas—kothagudium area that is Singareni colliery and Bellampalle area—and Hyderabad can be made the central place where coal can be brought by road transport in large quantities and from there, both by the metre-gauge and the broad-gauge, it can be taken up. Today, it is only the broad-gauge at the coal bearing areas. There is no metre-

gauge. Therefore, shortage arises. That shortage will not be found in the city of Hyderabad where we have the advantage of metre-gauge also. I hope the Minister will give his thought to this.

Shri K. D. Malaviya: Mr. Speaker, I am thankful to hon. Members for taking so much interest in the important aspects and problems that face the Ministry of Mines and Fuel and the Government. In spite of the fact that all the speakers....

Shri N. N. Patel: Mr. Speaker, when this important debate is going on and the Minister is replying, I think there is no quorum.

Mr. Speaker: Let the bell be rung.

How many of those who had spoken are there to hear?

Shri Hari Vishnu Kamath: That is more important.

Mr. Speaker: Most of them are absent. Those who have spoken have gone away.

Now, there is quorum. At least the Whips have come back. The hon. Minister may continue.

Shri K. D. Malaviya: I was expressing my gratitude to the hon. Members for the interest that they have taken in certain aspects of the problems that face our Ministry. The problems are so varied and their number so great that, even though I have a little more time at my disposal than that allotted to me, it will not be possible to cover them all. So, I would like briefly to refer to some of the most important problems and the criticisms that have been levelled against our activities, of omissions or commissions.

Before I take up the suggestions or criticisms one by one made by hon. Members opposite or on this side, I would like to select one or two questions which have created some in-

terest both inside and outside the House.

I shall deal with them in an *ad hoc* way, and I shall come to the general aspect of coal, its prices, its transport, its production, and the perspective approach in the production programme of coal, etc. in the later part of my speech.

I shall refer with your permission to the Cambay controversy, as I have recently started calling it, because some of the people are interested in creating a controversy out of Cambay prospecting that has been going on. I have nothing to say against any criticism that is made, even though it has not been based on much understanding, if it is made with some good intentions. But when I could read in between the lines in a certain section of the press that the intention was doubtful, I thought that it was much better for me to ignore it. Latterly, these doubts and criticisms were repeated, and so, I thought that I should refer to some of them.

So far as I remember, with regard to this Cambay oil-field, it was never mentioned by me either in the House or outside that it was an oil-field. Somehow or other, there was so much of excitement in the country, and the people rejoiced so much on the news of the discovery of oil on that side of the country that they forgot that there was difference between the discovery of oil in a well and the discovery of an oil-field and the quantitative estimate of an oil-field.

When oil was discovered in the first well at Cambay, naturally, I could not have said anything except that oil was discovered. It was, I assure you, neither water nor gas, when well No. 1 in Cambay gave a good quality of oil and it was perhaps 40 to 50 tons per day. And this drilling was resorted to as a result of a couple of years of hard work by the young technicians of the Oil and Natural Gas

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Commission. They delineated a structure, which is generally done by the oil explorers, geologically and later on geophysically. All that could be said at that time was that a particular area of structure was discovered geologically and by sound methods, and that if a hole is put in there, we might find oil-bearing rocks. So, the first well was drilled, and luckily we found oil.

Later on, some wells were drilled, and only gas was found; and some gave a poor quantity of oil. In the usual course of this art and science of searching for oil, it takes a pretty long time to establish the quantity of an oil-field, and also the quality, as I shall prove in some other connection, for example, in connection with the controversy that is raging round the Nunmati oil refinery. It takes some time, sometimes two years, sometimes three years; and sometimes, even after four or five years, the entire picture of the quantity and quality of an oil-field changes either for better, or if luck is bad, for worse. But we were quite careful, and we never declared Cambay to be an oil-field.

As has been pointed out by my hon. friend, Shri P. R. Patel, about 19 wells have been drilled there, and a larger number of them are gas-producing, perhaps nine or ten; some are still being tested; and it takes sometimes five or six months for a well to be completely tested. In the Naharkatiya oil-field, we used to take as much time or even longer. So, there are quite a large number of oil wells where it takes some time to test the oil well and the oil-field. If we get many sands, many strata of sand in oil wells, we go on testing it, and it takes more than twelve months, and sometimes even two years to test and finally establish the quantity or quality of an oil well.

So in Cambay also, some gas was discovered in a majority number of wells, and very poor quantity of oil

was discovered in other wells. So latterly an assessment was again made and it was found that perhaps it was likely to prove a gas field and not an oil field. Now, we are not sure of anything. We still hope against hope that the Cambay structure will give us some more oil wells and we exert our talent in the Oil and Natural Gas Commission, give various interpretations to the results we get and sometimes one in ten chances it is so found that a gas field starts producing oil also at the periphery, because we always know that oil is found below gas.

Anyhow, so far after two years of drilling of wells, the latest position seems to be that this Cambay field contains more gas than oil. How much gas it contains will depend upon some more wells that will be drilled there, in the east west, south-east and all round the present Lunej structure of Cambay. Therefore, there can be no reliance on the data that have so far been available. We have to have a little more patience and then to have some more wells, do the interpretation and find out whether this field is going to give us more gas. So far as our present assessment is concerned, it seems that this Cambay field will give us much more gas than oil. Even 'much more gas' should not be misconstrued to mean that there is going to be a great quantity of gas.

My hon. friend was asking, 'There are 8 or 9 wells; why should we not supply that gas to the private sector industries?' There is no gas which can be supplied to any industry so far as present assessments are concerned, and the gas we have discovered so far is likely—quantitatively—to enable us to enter into an agreement with the Gujarat Government's Power House for the supply of gas for a number of years. If we start contracting with private people to supply gas from the 8 or 10 wells and if after a couple of years, the gas dies out from those wells, what shall I do?

We shall only be open to more criticism that an agreement has been entered into for supply of gas but there is no gas after a couple of years. So that we have to be very cautious in assessing the quantity of gas from an oil field which is not very rich.

I might remind the House once more that never do I remember having said that the Cambay field was a good oil field or a good gas field. All that I remember to have said was that this field seems to have commercial feasibility and therefore we are going to produce gas or oil, whatever we get.

Shri Heda: He had interrupted the proceedings of the House to give us the news. Therefore, the country took it to be a big news.

Shri K. D. Malaviya: The news was great because an oil field was discovered. He should remember that.

Mr. Speaker: He wants Members to distinguish between oil and oil field. At that time, perhaps we could not distinguish, but now we have to.

Shri K. D. Malaviya: Yes. This is a very relevant reaction to what I am saying just now. I am thankful to you, Mr. Speaker, that you have drawn attention to that. At that time, there was more excitement everywhere, and all over the world, when the first oil field is discovered, it is like that.

Shri Heda: It was more than anywhere on the face of the Minister.

Mr. Speaker: We always thought that oil only came from the oil field.

Shri K. D. Malaviya: It is only in connection with a small gas field. The exploration in Cambay is still going on. We have established a gas field and we are going to supply gas to the power plant there, the Power House. We have got a little more gas which we are going to utilise as soon as the old schemes mature. With regard to oil we shall see what quantity of oil we get and what we shall do with it.

Subsequently, when the Ankleshwar oil was discovered, we were happy about it. Luckily, the Ankleshwar oilfield gives us no trouble and is happily prospering well. But, I would not like to go into that because I have to pass on to another important subject, the Nunmati refinery. The Ankleshwar oilfield which is giving us a fairly good quantity of oil, will have a refinery at Koyali, which is based substantially on the Ankleshwar oil.

Shrimati Renu Chakravarty: Is this supposed to be very high standard of oil?

Shri K. D. Malaviya: The quality of Ankleshwar oil is certainly very good; and we are getting a better price for Ankleshwar oil from the Burmah Shell refinery than for any oil so far supplied to the refinery.

Now, I would like to come to the Nunmati refinery controversy about which my hon. friend, Shri Hem Barua spoke. He is absent now: after having made his speech he has gone away. It is said that there have been mistakes committed by the Indian Refineries Ltd., and these mistakes have been continued so much so that the oil there cannot be refined and that the refinery was started when there was no oil there.

I would like very briefly to inform the House that when a refinery is started, it generally takes some time to go into normal production. In the Burmah Shell Refinery in Bombay, the first operation commenced on 30th January, 1955 and the normal full production was attained on 10th September, 1955, a period of nearly 7½ months. And, the kerosene refining unit is understood to have taken about 3 months to come up to full production. So, from the date of commencement of the refinery to its full production, a period of 7 to 8 months was spent.

Our refinery was started on the 1st December with a full knowledge that

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all the quantity of crude that we would require would not normally flow from the pipeline because the pipeline was not there. While it was so how could we expect the full quantity of oil to flow from the pipeline after 3½ months? It is only 4½ months spent on the field; and we do hope that in another couple of months' time, the normal production will start. And, this is only based on our present progress of work.

The Caltex refinery first started operation on 15th April, 1957 and full production was reached on 20th December, 1957, about 8 months later. The Standard Vacuum refinery also took about 5 months to go into normal production. The difficulties encountered by all these refineries are enumerated in great detail; and I would not take the time of the House over all these things.

I would only like to mention one aspect of this Nunmati refinery trouble which is not known to hon. Members. When the agreement was arrived at between the Assam Oil Co., and the Burmah Oil Company and the Government, we had stipulated that no oil would be allowed to be exported and all the oil produced in Assam would be refined in the country. Therefore, the Burmah Oil Co., would be compelled to supply all the oil to the refinery that was proposed or contemplated in Nunmati or Gauhati. Therefore, Government was obliged under the contract to take all the oil from Naharkatiya whether it was of good quality or bad quality or heterogeneous quality or homogenous quality. At the time when oil started flowing from some of the earlier wells, it was sent for analysis to America, USSR and Rumania. A particular quality was taken as the basis for designing the refinery. Now, hon. Members must bear in mind that a refinery is always linked with a particular quality of oil. If subsequently the quality of oil differs then you have to conform again to the specifi-

cation of that quality of crude oil on which a refinery is always based. Now, the Burmah Oil Company says: here is oil and under the agreement you have to take this oil. The Oil India Limited in which the Government of India are 50 per cent partners are obliged to take that oil. We will take that oil. Thus an imbalance has been created because the refinery was designed for a particular quality of oil, 35 or 34 APL; that type of oil cannot be supplied. What did they do? In September 1960 Oil India Limited had informed the Indian Refineries Limited that the quality of crude available at Naharkatiya was likely to vary and I would like to read an extract from that letter:

"As you will no doubt appreciate since in various areas which we hold oil occurs in a number of separate pools and since the composition of the crude oil present in these fields varies somewhat from pool to pool . . .".

It is a misfortune; that is part of the game of oil discovery. The quality of oil sometimes varies and it did happen here.

".... it will not be possible for Oil India Limited to make any commitment in our crude oil supply contract No.... other than to supply good average run of the pipeline quality of the crude oil produced."

Shrimati Renu Chakravarty: What is the average quality they are going to supply?

Shri K. D. Malaviya: They would mix all the oil that is got from all the wells, 120 to 127 in number. Now this is differing widely from the original average because it so happens that this Naharkatiya oil field is broken into pools of varied structure and sometimes each well differs in quality from the other. It has so happened that the same well has produced two or three qualities of oil in different strata. We cannot get out

of it. But it is not such a serious problem. The only problem is that the production pattern is such that we are not ready to receive the products that are coming out today. The refinery cannot be closed. The LSD or the speed oil or other types of oil for which the refinery was not designed is coming out and we have got to find a market and make definite and purposive planning. All this means a little more time and difference in the profits. When we say that as a result of poor oil the gross income on the sales of oil will come down, the Indian Refineries Limited asked for a reduction in the price. At present what is happening is negotiation between Indian Refineries Limited and Oil India Limited in which we are 50 per cent partners, to reduce the price of crude oil and adjust it in such a way that we are not put to a loss. All this talk of Rs. 40 or 60 lakhs and so on being the loss every month may or may not be there. But in principle, Oil India Limited have agreed to consider this proposal and to adjust the prices such that an amicable settlement is reached. Indian Refineries Limited are pressing hard for a reduction of the price. It is a question of long negotiations. It may be concluded in weeks or it may take months.

What I would like to impress on the House is that this trouble in the Nunmati refinery is due to two factors: the late finalisation of the pipeline and the difference in the quality of the crude supplied, which is inevitable, which cannot be avoided and which we will have to accept. All that will be done is to find out what is to be done in order to maintain the highest quality of the petroleum products from this refinery. We may have to import a marginal quantity of oil of a particular specification and mix it. It is not a serious problem and it will be done. Or, we are now drilling for oil in Rudrasagar and we may get superior quality oil there if luck favours us; we can blend this with the low quality oil and the prob-

lem can be solved. If it is not solved for some time we will make adjustments in the prices, so that the refinery will not be put to a loss.

The third cause for the little trouble in Nunmati refinery is sometimes the compressor is broken or something else goes out of order, which takes a few weeks or a few months to be set right. These three things have created a situation in which rumours were set afloat that Nunmati has started in a bad way and is inefficient in working. I want to assure the House that we are very much alive to all the facts that confront us today. It is hoped that soon these difficulties will vanish and the Nunmati refinery will start functioning normally, giving us as much return as we expected.

Shri Indrajit Gupta: The trouble with the pipes will continue?

Shri K. D. Malaviya: The pipe was not ready because there were heavy rains in 1960-61 and they could not deliver the pipes to us in time. Therefore, the extra expenditure was incurred by the Indian Refineries Limited for carrying crude oil by railway wagons. Pipelines are also not able to transport heavy wax oil because it will be solidified. Therefore, a crude-conditioning plant is going to start functioning soon. So, the crude-conditioning plant will be there: the pipelines are there and the quality of oil that is available in Nahorkatiya will be supplied to us. So, all the small troubles in regard to the Nunmati refinery will be taken care of and within a few weeks, the refinery will start functioning normally.

Shrimati Renu Chakravarthy: How much will this readjustment really cost us? Now that the low quality oil is to be blended with superior quality oil which will be imported, what will be the upward revision?

Shri K. D. Malaviya: It is difficult for me to give any indication of the

[Shri K. D. Malaviya].

differential or the fall in income as a result of the low quality oil. But as I said, all these matters are under consideration of the two companies—the suppliers and the users—and I presume they will take care of the interest of the Government, because both of them are interested in the Government.

There is only one question which remains in connection with oil. It is complained that the Government are not doing something to expedite oil exploration in the Cauvery basin. In that connection, my friend, Shri Umanath, also complained that we are not building a refinery in the south. Let us see what is the terrain in the Cauvery basin. Cauvery Basin is undoubtedly an area where we suspect that we might find oil. Immediately our geological survey was completed and evidence found that oil should be searched for here, we started searching. But the complaint that we have not put a hole there to justify all that has been done is not very much justifiable. We cannot drill for oil at a place where we are not convinced that there is a structure down below which is likely to give us oil. Various interpretations are given to the data that we have collected so far. The latest position is that this structure could be more in the side than in the land side. We are not ready for drilling in the sea side, and we are also not sure that we have got this structure and the thickness of oil sediments could be such that a commercial oil field could be indicated there. What I mean to say is, unless the Oil and Natural Gas Commission feel convinced that the exploratory well in Cauvery Basin is going to be purposeful and can lead to information of an oil field, the Oil and Natural Gas Commission or any oil explorer is not likely to put any hole, and it would be a sad day for us to speculate or just jump at the idea and take action to put a hole because people want it. As soon as we see that this is an area where we must

put a hole, we shall not take even one moment more than what will be justified by our interpretation of the data

In Uttar Pradesh, it was suggested that perhaps we were taking more risk than what we should have taken, and in Cauvery Basin also we should take an equal amount of risk. It is not like that. In Uttar Pradesh, right from the north-west tip of Uttar Pradesh up to northern tip of Bengal we have had a very rapid survey done in the last two years and it seems there are certain areas where we must drill in order to get stratigraphic information and therefore the Oil and Natural Gas Commission thinks that without putting some holes in the vast basin of the Gangetic Plain no more data can be available and the exploration will have to come to a stop. In Punjab we have done something and we have eliminated certain areas that oil cannot be found and we must not resort to drilling. In Uttar Pradesh we must put half a dozen holes or more in order to justify the data that we have already got. So this confirmation has got to be done in the Cauvery Basin there is no justification because the data is not yet available to us, and the moment that data is available to us we shall not hesitate to put one or two or more holes in that area. So far as the sea side is concerned, we are preparing ourselves for that and the moment we are ready for it we hope to consider actively the question of putting a hole in the off-shore side.

Now I will pass on to coal, and would confess that it is a tough problem for me and the Government to tackle. There are certain background facts which must be known and which must be indicated by me, and I think it will be good if the hon. Members appreciate the background on which this programme of coal production of 97 million or 100 million tons is made up. In 1920, the production of coal in India was 17.9 million tons and in 1921 it was 19 million tons. In 1947 it

was 26.9 million tons. So, when independence came to us, India was producing only 26.9 million tons of coal. and the number of collieries was 902. In 1952, that is, in five years' time, we started producing about 36 million tons of coal per year; that is to say, we produced about 13 million tons more of coal per year in five years' time. In 1961, the production went up from 36 million to 56 million tons. In 1962, in three months' time we produced 15.10 million tons. So, in a sweep you will see that coal production is going up rather fast.

17.00 hrs.

But there is another big factor which we are forgetting, and that is, the tempo of industrial activity, the consumption pattern, has gone up so much beyond our control. We just forget it, though we should not forget it. The rapid progress that the country has made in all field—agricultural, industrial and social—has created a situation where coal is needed. fuel is needed.

Shri Hem Barua: The steel plants are not working to full capacity up till now. When they work, there will be greater need for coal.

Shri K. D. Malaviya: So far as I know, on our account, on account of non-supply of coal there is no shortfall in the programme of steel production. But with regard to other factors I do not know.

Shrimati Renu Chakravarty: Since 1960 there is a downward trend..

Shri K. D. Malaviya: I need not go into the causes of the general fall because they are, comparatively speaking smaller points, as compared with the points I wish to make. It may be true that coal dumps were piling up in the fields. But we cannot go on piling up, because there is the danger of fire. So, we have to take precautions. Therefore in many of the coal fields production was deliberately brought down because it was not moving in the bulk, in the aggregate. But that is not the point that I would like to make here.

I would like to submit to the House

that it is frightfully difficult job to catch up with the consumption that is mounting up so rapidly in the country. I do not produce this as an apology for the inactivity of the Ministry; far from it. Not only that, I would like to assure the House that in the next months and years to come there will be no effort left undone to catch up with the consumption programme of the country, so far as coal production is concerned. We will see to it that all efforts are made and favourable conditions created to produce and touch the 97 million tons, perhaps to exceed it, but there are certain difficulties facing us and for that I would like to reason with any hon. friends, to a certain extent, so that they might appreciate my difficulties.

On the one hand, there is no doubt about it that nationalisation is the ultimate solution to the whole problem nationalisation of all those uneconomic coal mines which are producing 15 million to 20 million tons of coal in an uneconomic way. What is their uneconomic pattern, I am afraid, I am not able to understand; I do not know. Still, they are uneconomic mines for they are producing less than 10,000 tons of coal, as has been defined by an expert body which says that such coal mine which produces less than 10,000 tons in so much area is an uneconomic mine. But these mines are uneconomic, no doubt, and they are owned by individuals who are, perhaps, not very careful of the way they should tackle this wastng of the asset of the nation. There are many complications and, perhaps, the ultimate solution is that they must be taken over, or the Government activities in the public sector increase the tempo in such a big way that they die a natural death. They were producing about 15 to 20 million tons of coal in an uneconomic way, with uneconomic methods. All that we should aim at is to produce by mechanised methods a much larger quantity of coal so that they might become so uneconomic that they do not produce. Whether we produce from them is not very relevant. We

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may not produce from those uneconomic mines which are small, isolated pockets. We might produce from other places where in a giant way we organise ourselves to have mechanised mines. In that way the National Coal Development Corporation is going fast. We are getting assistance from foreign friends, from Poland, United States of America and USSR. We hope that our scheme of collaboration and of getting technical assistance and other type of assistance to develop our mines in a very big way will mature. To that end I will put in all efforts that I am capable of. I am receiving encouraging responses from all these quarters and I am thankful to them that they are taking interest in the production of coal in the way that they have recently left the impression on me.

By and large a larger quantity of coal is being produced by the private sector. There are about 163 or 165 coal mines which are more or less properly organised. They are giving us substantial quantity of coal in the private sector. We have to produce 40 to 44 million tons of coal in the next four years' time to reach the target that is before us which is a big task. We must do it only under conditions of a co-operative atmosphere. We cannot produce 97 to 100 million tons of coal by leaving the entire coal industry in doubts and suspense. With regard to many cases, whether in the public sector or in the private sector, they must get finance; they must get power; they must get explosives; they must get technical assistance—all that has to be assured. But that can only be assured when I am quite sure that the target will be reached. A large number of coalminers or colliery owners have been seeing me during the last weeks and I have assured them that if they fulfil the desire of the nation by stepping up the target, we on our part are willing to help them as much as we can. Whatever facilities are needed by them we are prepared

to consider. The transport bottleneck we shall break.

Shri A. C. Guha: How?

Shri K. D. Malaviya: There are ways and ways of doing it.

Shri Bhagwat Jha Azad: That we want to know. That is a big question.

Shri K. D. Malaviya: For that we have to revise certain of our old notions.

Shrimati Renu Chakravarty: Are the colliery owners now prepared for bunker loading?

Shri K. D. Malaviya: I am not referring to any specific methods of solving this problem. I only give an assurance to everyone who is interested in the production of coal that Government is willing to come forward with every type of co-operation provided the coal production target that is agreed between us, that is, the Government and the coal interests is adhered to. Whether it is finding finances or any other facility, it can all be considered under the best of circumstances. But the first and the last condition is that the coal production target agreed upon between us must be adhered to.

Of late we have been giving attention to certain proposals, and in this connection this question of price increase also came up before us. I do not think increase in coal prices is an anti-socialist measure. I also do not think that it is going to be an inflationary measure in the way that we are thinking. After all, we know that the consumption of coal at the lowest level is of the category of grade 3 and grade 2. And if ever any question of raising of coal prices comes it will all be linked to the qualities of coal, to give an encouragement to coal producers to produce better quality of coal. But all these questions are under the closest examination of the Government, and soon the question of amenities, facilities and help that the

Government are willing to extend will be made known to them, with the hope that the coal production programme will be adhered to.

With regard to transportation, we have decided to open the rivers of Bihar and U.P. in a big way for the transport of coal from one side and, if possible, taking down and from the other side for stowing purposes. This scheme of transportation of coal by river is going to be taken up in all seriousness, and we hope that within a month or so, or in the month of July possibly, we shall start transporting coal, even if nothing else is available, by country-made wooden boats. We have got to make a start, and we shall not hesitate to make a beginning, even though it is a small beginning, because it will then form the nucleus of a big, ambitious programme of transportation of coal by river. In Bihar Bhagalpur, Baktiarganj and Monghyr, all these are proposed to be made places for loading of coal by river boats, and Allahabad will be made the terminal of de-loading of coal for being transported to areas nearby. So we propose to have a river. In Bihar Bhagalpur, Baktiarganj to Allahabad, and also by the Ghogra from somewhere nearabout Patna to Barhaj in U.P. We shall utilise the Gogra river in the north and the Ganges in the central part from Bhagalpur to Barhaj and Allahabad for transportation of as large a quantity of coal as it is possible for us to do in the earliest period.

We are examining this, and perhaps we shall start manufacturing soon some special types of boats which will carry larger quantities of coal.

Shri A. C. Guha: Will they be country boats or motor launches?

Shri K. D. Malaviya: We shall begin with country-made boats and then perhaps a couple of months or three months later, in August-September, we shall take to power tugs.

Shrimati Renu Chakravarty: What will you do for the Bengal belt?

Shri K. D. Malaviya: And these tugs will be utilised for carrying as large quantities of coal as it is possible for us to organise and do. These boats we are trying to manufacture with the help of our sister Ministry, the Defence Ministry. The Defence Ministry are equipped with the manufacture of these freight tubes, as they are called, and we hope that we shall soon get a number of them, provided we get the steel plates in time. We shall get them, because I have got the assurance of my colleague the Minister of Steel that he will give the highest priority to supply these steel plates. We shall get these steel plates and manufacture these tubes and transport coal from Bihar to the consuming centres. With regard to the downward flow of coal from the coal fields to Calcutta, we have still to finalise a few points. We hope that the D.V.C. canal will be opened for the transport of coal by boats. There are still one or two minor points to be clarified. But, I have every hope that the D.V.C. canal will also be opened for the transport of coal.

Shrimati Renu Chakravarty: It is a hopeless hope.

Shri K. D. Malaviya: The hon. Member Shrimati Renu Chakravarty feels that there is no hope. I want to put in some hope and ask her to wait a little and see. We will put more water into the canal and transport coal.

With regard to road transport, many suggestions have been coming in during the course of the discussions and also previous to this: why should we not use roads in a big way for transport. These small trucks are not economic. These three or four ton trucks are not economic for the transport of coal beyond 30 or 40 miles. Therefore, we have to have much heavier wagons. For these heavier wagons, our roads are not responsive. They do not help us. The culverts are weak; the bridges are not quite

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strong. These questions, right now we will consider and in the next few weeks we shall carve out our roads on which the heavy wagons will be moved. In the meantime, we are preparing to collect the heavy wagons for the transport of coal from the coal fields to Bhagalpur and Monghyr. Then, we de-load from Allahabad and Banaras to areas of destination. In this way, we are trying to integrate the problem of road transport and river transport in such a way that we take a good load off the rail for the time being. Please remember that ultimately it is the Railways which will have to move the largest quantity or substantial quantity of coal for us. But, in between, till the Railways give us all the facilities everywhere, whether it is in Central India or Western India or Northern India, we propose to develop river transport in a fairly big way so that we can supplement our programme for transport by means of road movement.

Then, also, we are trying to examine very actively the question of assistance to private sector in development of coal and if need be to give them marginal increases of prices for selected grade of coal, and also along with this, to give additional amenities if it is necessary, subject to the fact that agreement is arrived at between the Government and the collieries to reach a target of production. At the same time, we are moving very fast to develop our transport system to supplement the efforts of the Railways by opening up riverways and roads in a big way. The sooner we do it, the better it will be for us. We hope that we will start all these things from the middle of July.

I will hurriedly now pass on to some other points if there are any left. My hon. friend Shri Heda—I do not know whether he is here or not—asked me, why did we take away coal from Andhra to outside and brought coal from outside to Andhra. That is because some special quality—selected A and

B grades—was needed in Andhra and it is not produced in Andhra. The Railways needed better quality of coal. We have got to take it from outside to Andhra because Andhra does not produce that quality. Andhra produces low grade coal which is needed elsewhere. So, this two-way traffic: coal is sent out from Andhra and imported into Andhra whenever a particular quality is needed.

As regards road transport to which my hon. friend has referred, I have already mentioned the difficulties, but we are trying to develop the road transport everywhere, whether it be the north or the south or the east, whether it be in the home-State of my hon. friend Shrimati Renu Chakravarty or the home-State of my hon. friend Shri Heda.

Shri Indrajit Gupta has raised the question of CPMO and he has asked why we have given 49 per cent shares to the CPMO. It is a fact that most of the leases held by the CPMO have expired some of them remain; and they have also proposed to surrender most of the remaining leases to us in this package arrangement. But my hon. friend must be aware of the fact that there is some difficulty in the marketing of manganese in the international world today, and we do not wish to disturb the flow of the export of manganese. The CPMO have a special experience; they have the technique, and the dominance in the export trade in manganese in the world. It was a pleasant news to me that they accepted the minority partnership with Government. They were cent per cent owners of some of these mines. And when it became a question for us to decide as to what we should do with manganese, we tried to persuade them to accept this proposal from us so that Government might have a majority control. After great efforts, we have now persuaded the CPMO to merge into the new Indian concern which will be dominated by Government, and in this I am glad to inform the House,

that the Government of India and the Madhya Pradesh Government and the Maharashtra Government will all share; and as soon as they are ready to take over, we would not have any objection to hand over these mines to the Madhya Pradesh and Maharashtra Governments.

In answer to a query raised by my hon. friend Shri Indrajit Gupta as to what we are doing with regard to resolving the dispute between the Government of India and the Government of West Bengal, I would say that there is unfortunately some dispute between the Government of India and the Government of West Bengal. I personally feel that it is due to misunderstanding of the stands that the two have taken on certain important questions. One of them has been referred to by my hon. friend Shri Indrajit Gupta, namely the nearness of the coal-fields to industries but then the industries not getting coal from there.

I have had a talk with my senior colleague, the Chief Minister of Bengal, and it so happens perhaps that I may be able to resolve this matter. Therefore, I would not like to make any other comment on it. This Budget discussion prevented me from going to Calcutta. But, immediately after finishing this, I propose to go to West Bengal and spend a few days with my hon. friend and colleague, Dr. B. C. Roy, and I hope that this matter will be settled.

Shri Indrajit Gupta: Can we take it then that the Centre has no objection in principle?

Shri K. D. Malaviya: I do not know that. The Centre will have objection if the fundamental right which has been carved out for them by hon. Members will be interfered with.

Shrimati Renu Chakravarty: The public sector is the fundamental right.

Shri K. D. Malaviya: As regards the Burmah Shell offer, that is an offer which we have just received. I

know nothing about it. Unless we know something more about it, it will be difficult for us to comment on it.

Shrimati Renu Chakravarty: Does the hon. Minister say that all that has appeared in the press, regarding the Burma Shell offer to terminate the refinery agreements in return for certain basic understandings and concessions is absolutely untrue?

Shri K. D. Malaviya: It is a fact that the chiefs of the Burmah Shells met me a few days back. It is also a fact that they have offered to scrap the agreement which was made a few years ago with regard to the refinery. This was linked up with certain proposals which I did not discuss at that time. So, naturally, the entire picture of the proposal has to come before Government before any opinion could be formed.

Shrimati Renu Chakravarty: Some more concessions will be asked for.

Shri K. D. Malaviya: A very strange assertion was made by my hon. friend Shri Ram Ratan Gupta that the refineries should be allowed more profit, with a view to encourage them to have more oil, so that they could expand their capacity. Anyway, I have not so far heard that the refineries are not making any profit. It will be very difficult even for the proprietors of those refineries to understand that they are not making any profit. What perhaps my hon. friend meant was that the marketing companies' margin of profit had been reduced owing to reduction in price all round of petroleum products. It is a fact which is there. It is our considered view that there ought to be a little more reduction in the prices of petroleum products, and it is a genuine view held by us that if there is any expert opinion, we shall be prepared to discuss it under present circumstances of excess oil in the world markets, because it is not a suppliers' market now but a consumers' market. There is more oil in the world and, therefore, naturally the price initiative will be with those who will consume it.

Shri P. C. Boroohah: What about the slow progress of oil exploration in Upper Assam?

Shri K. D. Malaviya: There is no slow progress in oil exploration. Every man who is engaged in oil exploration wants to expedite the work, discover oil more and more. Allow me to say that every man who is engaged in oil exploration is hundred times more anxious than every Member of the House because he has to do the job and show results and then get the reward of it. But in order to do it successfully, they must take a minimum time. They may be cautious.

In Assam, the work is going on. We have to face many problems, particularly of transport, and other matter. There is the factor of vagaries of the monsoon and all that. So it takes time. Also sometimes we prove inefficient; sometimes we make mistakes. Perhaps the private sector people make more mistakes than the public sector. Perhaps they bungle more than the public sector. That is what I have learnt from experience from close examination of this matter.

So it is not that the public sector oil exploration is not making any headway. I have on various occasions pointed out that we have done this in a phenomenally less time. Therefore, I would assure my hon. friend that we shall take steps to remove the delay element in our work. Yet we feel we are not taking more time than what is necessary.

Shri N. N. Patel: What about the Koyali refinery?

Shri K. D. Malaviya: The Gujarat oil refinery is going ahead.

Mr. Speaker: He wants an assurance that it would not be shifted to some other site.

Shri K. D. Malaviya: I am thankful to my hon. friend for reminding

me about the site. The site for the Koyali refinery was selected unanimously by an expert committee consisting of the representatives of the Government of Gujarat, Government of India and all the technical departments concerned. It was on their unanimous recommendation that we accepted it. What else could we do? I am not an expert. Many of my hon. friends are not experts to give their opinions on selection of site. This was born out of certain technical considerations. The site having been selected, it is very difficult for us now to change it. Imagine that a site has been selected and the design work is going on, perhaps more than half completed. Now a demand is being made on us to change the site. The implication is that the entire design has got to be scrapped, lakhs and lakhs of rupees have got to be wasted. Surely Government cannot do it in the interest of the refinery and in the interest of the project that has been entrusted to the public sector. Nor will it be in the interest of any group of people.

Of course, some orchards are going to be destroyed. We feel sorry for it. Whenever land is acquired for industrial purposes, some mango trees or some other trees are cut. We try to see that as few trees as possible are cut and as many as possible are preserved.

Mr. Speaker: He has given satisfaction to one and disappointment to the other.

Shri K. D. Malaviya: That is my misfortune.

Shri D. C. Sharma (Gurdaspur): It is disappointment all along the line.

Shri K. D. Malaviya: I hope I have dealt with most of the questions that were raised here. And, in the end, I would only like to add....

Shri Bhagwat Jha Azad: Only one important point is left. Though some of us who spoke and complimented the hon. Minister in absentia did not

doubt his capacity to raise the target of coal, certainly, we still have a doubt about the transportation of coal. He has not answered this whether he would be able to have transport facilities. He said about river and road transport. But, I would like to know how far this road and river transport would be able to relieve the pressure and whether he has any arrangements in mind regarding the railways which will still be the main method of transport of coal. We would like to know that.

Shri K. D. Malaviya: I did not like to mention it. But we have got a target of transporting about 3.5 million tons of coal by river. It might mature in 2 years' time or earlier. I do not know. But these are marginal deficiencies, which, in my opinion, are going to suffer—the consumers in the mofussil areas. Most of the needs that are not being met with these days belong to the category of brick burners and small industries and all that. We feel that by this method of transportation of coal by road and river we shall be able to satisfy most of them.

This question of grading of coal and down-grading of priorities for brick burning etc., in the rural areas is also not very sound, in my opinion. So, we are also examining this question as to how to deal with this priority business, of reaching coal to rural areas where school buildings have to be constructed and many other activities are going on. We feel that we must observe a kind of restraint.

With regard to the improvement in the rail transport, I have no doubt in my mind that the rail capacities are going to improve. This bottleneck of Moghulsarai is going to break sooner than what most of us imagine. A programme of manufacture of wagons is now going ahead fast and soon the Railway Minister and the Ministry would be able to let us know what quantity of wagons are going to be manufactured. Perhaps, it may be sizeable in number. And, we feel that a time may come after a couple of

years when the transport problem will not be a serious problem. Perhaps, at that time the shortage of coal, production of coal from the coal mines might be a more important problem because the way in which we are going out shows this. The target production will come after 3 or 3½ years and the manufacturing programme of wagons would perhaps come after 2½ years. So, we do not feel that there would be any difficulty in the availability of wagons after some time.

With regard to the pressure of traffic on railway tracks, it is for the Railway Ministry to find out some solution. And, I am quite sure that they are going to solve this problem in a short time. Anyway, in between us, the Ministry of Mines and Fuel and the Ministry of Railways, we are going to solve this problem. It is not only the question of transport of coal by rail, road and river; but we are also taking opportunity to create a new system of transport of coal by pipe. Wherever there are big power-houses, coal is being proposed to be piped to the power-house from the nearest coalfields. Just now we are examining that scheme also. In this way, various schemes for the transport of coal are under active consideration and we hope that the situation is bound to improve very soon.

I have nothing more to add.

Shrimati Renu Chakravarty: What is the total number of wagons that would be available. According to the hon. Minister only about 6900 wagons would be available at the end of the Third Five Year Plan and unless the turnover of the wagons is quick you cannot have better utilisation of it. If you have better utilisation, then, it will carry about 55 million tons of coal. Therefore, what is going to happen to the rest? Even now the production is more than 55 million tons. Unless you can improve in some way, with the cooperation of the Railway Ministry, the turnover of wagons, how can that be done?

Shri K. D. Malaviya: The turnover of wagons is improving very fast. I cannot commit the Railway Minister to any figure. But, all that I can assure the hon. Members is that that question is very actively before us. The turnover is increasing very fast; and after a couple of years, as I said before, perhaps, there will be more wagons to move the coal than coal itself. It will be quite possible at that time. There will not be any imbalance in the availability of coal and facilities for coal movement in the Third Plan. If we produce 97 million tons of coal in four years we have got four years to procure wagons also. Then there are the pipes, rivers, roads and other things. We hope to get much heavier wagons to move. The difficulties will be shared by the Railway Ministry and the Ministry of Mines and Fuel as also the Irrigation and Power Ministry and so there is not likely to be that picture of difficulty that some hon. Members here envisage.

Some Hon. Members rose—

Mr. Speaker: One at a time.

Shri Kamalnayan Bajaj: Am I called, Sir?

An Hon. Member: No . . . (Interruptions).

Shri P. R. Patel: There was drilling in Wahul near Gandhinagar in Gujarat; that is a village. What is the result of that drilling? Have you found oil or not?

Shri K. D. Malaviya: My hon. friend mentioned this. I do not yet know whether oil will be found there or not. I am sorry I cannot satisfy my hon. friend by stating that oil will not be found there because I know he is anxious that oil should be eliminated there. Unfortunately, if I find oil, I have got to say that we have found out oil. Drilling of well has been completed; I do not know whether it has given positive results. Even if this well does not give oil, we will

drill Nos 2 and 3 because this is the suitable structure, unlike Cauvery; here we have found the proper structure and therefore we are going to drill so long as we are quite sure that this has got to be eliminated.

Shri Kamalnayan Bajaj: I want to know whether the Minister has also examined from the long distance road transport point of view that the rationalisation of the taxation in different States and other bottlenecks which are making long distance transport difficult should be smoothed and rationalised.

Shri K. D. Malaviya: Yes, Long distance hauling of coal is unfavourably competitive for the railways no doubt. I am not able to say what the State Governments are likely to do in this connection or how much they are likely to concede so far as the relaxation of the conditions are concerned. We are examining this question with them and all that I can say is that they are helping promptly and we are hoping to start this work; later on when the traffic becomes heavier we may be able to find out something.

Mr. Speaker: Is there any cut motion to be separately put? No. I shall put all the cut motions to the vote of the House.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper, including the sums already voted on Account for the relevant services, be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963, in respect of Demand Nos. 76, 78 and 133, relating to the Ministry of Mines and Fuel."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 2,73,46,000 be granted to the President, to complete the sum necessary to defray the charges which come in course of payment during the year ending the 31st day of March, 1963, in respect of Demand No. 77—Geological Survey."

The motion was adopted.

Mr. Speaker: Is it the pleasure of the House that we should take up the next Demand now?

Some Hon. Members: No, Sir.

Mr. Speaker: Then the House stands adjourned till 11 A.M. tomorrow.

17.40 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, May 17, 1962/Vaisakha 27, 1884 (Saka).

[Wednesday, May 16, 1962/Vaisakha 26, 1884 (Saka)]

ORAL ANSWERS TO QUESTIONS—		COLUMNS 4581—4621	WRITTEN ANSWERS TO QUESTIONS—contd.		COLUMNS
S.Q. No.	Subject		S.Q. No.	Subject	
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740	Repatriation of Portuguese Nationals	4584—87	764	Indian journalists ex- pelled from East Pakistan	4626—27
741	Berubari	4587—90	765	Cable factory at Thrip poonthura in Kerala	4627—28
742	Cost of house building material in Delhi	4590—91	766	Indian Embassy in Washington	4628
743	Personnel Management Advisory Service	4592—93	767	Cocoon producing areas in Bihar	4628—29
744	Quarters for Class IV employees at Panchkuin Road, New Delhi	4593—94	768	Vijayawada Radio Station in Andhra Pradesh	4629
745	Khadi and Ambar Char- kha Programme	4595—98	769	Riots in Malda	4629—30
746	Non-African Railway Staff in Africa	4598—99	770	Aerodrome near Mangla Dam	4630—31
748	Precision Instruments Factory	4599—4601	771	Recommendations of Tex- tile Wage Board	4631
749	Film Trade Delegation	4601—02	772	Working hours in factories	4631—32
750	Board for Export Trade	4602—04	773	Newspaper plant at Kangra (Punjab)	4632
752	Economic Conference of Non-aligned nations	4605—06	774	Plan to build up news- papers, etc. in Asia	4632—33
753	Cement Wage Board	4606—08	775	Indians interned in Macao	4633—34
755	Standard of education in NEFA Area	4608—09	776	Trade with Pakistan	4634
756	Dandakaranaya Project	4610—12	777	Salt factory in West Bengal	4634—35
757	Incentive Bonus Scheme in Government of India Press, New Delhi	4612—15	778	Foreigners employed in Indian Missions abroad	4635—36
758	Trade with Israel	4615—18	779	Houses for Central Gov- ernment employees	4636
759	Export of coir goods	4618—20	780	Shop hours in Delhi	4637
760	Employment Exchange for the handicapped in Delhi	4620—21	781	Transmitters at Cud- dapah and Visakhapatnam	4637
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738	Indo-East Pakistan Border	622	785	State-owned industrial undertakings	4639
747	Hemraj Colony in Bijnor, U.P.	4622—23	786	A.I.R. transmitter at Rampur	4640
751	Nepal Government's re- quest to locate rebel radio station	4623	787	Aid to Nepal	3640—41
754	Khadi workers of West Bengal	4623—24	788	India's participation in new U.S. space project	4641—42
761	Panchayat industries in Orissa	4624	U.S.Q. No.		
762	Textile mills of Ahmedabad	4624—25	1284	Industries in Bihar	4642
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			1287	Import of raw cashew	4643
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1290	Radio Transmission Centre at Koraput in Orissa	4645
1291	Registered S.C. and S.T. persons unemployed in Orissa	4645-46
1292	Rural Industrial Estates	4646
1293	India, Industry and Trade	4646-47
1294	Shortage of engineers in Dandakaranya	4648
1295	Displaced persons in Dandakaranya	4648-49
1296	Educated unemployed in Uttar Pradesh	4649
1297	Industrial Training Institute Jharpore, Orissa	4650
1298	Tribal folk songs	4650
1299	Documentaries on tribal people in India	4650-51
1300	Indian shepherd boy kidnapped by Pakistanis	4651
1301	Mrs. Kennedy's visit to India	4651-52
1302	Houses for plantation labour in Kerala	4652
1303	Recommendations of Tea and Rubber Wage Board	4652-53
1304	<i>Nnx Vomica</i>	4653-54
1305	Non-ferrous metals	4654
1306	Regional development	4654-55
1307	Indians detained at Karachi Airport	4655
1308	Small Scale and Cottage Industries Co-operative Societies of Harijans	4655
1309	Rehabilitation of squatter shopkeepers	4656
1310	Employment during Second Plan in Rajasthan	4656
1311	Intrusion of Pak Nationals into Berubari	4657
1312	Low cost houses for coal miners	4657
1313	Quarters for industrial and non-industrial employees	4657-58
1314	Netaji Colony in Baranagore	4658-59
1315	Activities of hostile Nagas	4659
1316	Industrial units in Tripura	4660
1317	Sale of handicrafts	4660

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1319	Refund of Sales Tax on exports of Ginger and Pepper	4661
1320	Motor Transport Workers Act	4662
1321	Wages of Kolar Gold Mine Workers	4662-63
1322	"Last Days of the British Raj"	4663
1323	Major new industries under Third Plan	4663-64
1324	Export of iron ore to Japan	4664
1325	Coalfields Sub-Committee in Andhra Pradesh	4664
1326	Production of Bauxite	4664-65
1327	Coloured Film Factory in Mysore	4665
1328	Permanent exhibition in Delhi	4665-66
1329	Arrears of wages in tea-gardens of Tripura	4666
1330	Seventh Summer Drama Festival	4666-67
1334	Export of shoes	4667
1335	Export of Indian Pottery products	4667-68
1336	Employees State Insurance Scheme	4668
1337	Provident Fund	4669
1339	Pay scales of staff of Government of India Press, New Delhi	4669-70
1340	Categories of posts in Government of India Press, New Delhi	4670
1341	Uniforms for staff of Government of India Press, New Delhi	4670-71
1342	Techno-Economic Survey of Kerala	4671
1343	Export of sandalwood oil	4671-72
1345	Industrial Estates in rural areas in Maharashtra	4672
1346	Public sector industries in Maharashtra	4672-73
1347	Power Alcohol Industry in Poona	4673
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1349	Sleeper Industry in Dandakaranya	4674

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1350	Employment of D.Ps. in National Sugar Mills at Ahmedpur . . .	4675
1351	Production and export of coffee . . .	4675
1352	Air-lifting of food to NEFA . . .	4676
1353	Export of jute fibre . . .	4676-77
1354	Export of handloom products . . .	4677
1355	Aluminium Cables and Conductors Ltd., Calcutta	4677
1356	Small Industrial Units in Punjab . . .	4677-78
1357	Small scale industries	4678-79
1358	Allotment of spindlage	4679-80
1359	Export licences . . .	4680
1361	Building for welfare centre at Rudrampur . . .	4680-81
1362	Housing Scheme for State Government Employees . . .	4681-82

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STATEMENT BY MINISTER 4682-86

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur) made a statement regarding stoppage of work by Hooghly Pilots,

ELECTION TO COMMITTEE 4687

Shri Manubhai Shah moved for election of two Members of Lok Sabha to serve as members of the Coffee Board constituted under the said Act. The motion was adopted.

DEMANDS FOR GRANTS, 1962-63 . . . 4687-4836

Discussion on Demands for Grants, 1962-63 in respect of Ministry of Mines and Fuel commenced. The discussion was concluded and all the Demands were voted in full.

AGENDA FOR THURSDAY, MAY 17 1962 VAISAKHA 27, 1884 (SAKA)

Discussion on Demands for Grants in respect of Ministry of Irrigation and Power.